

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
O. A. No. 404 OF 2025**

IN THE MATTER OF:

RAM KISHORE YADAV

...APPLICANT

VERSUS

MINISTRY OF ENVIRONMENT,
FORESTS & CLIMATE CHANGE & ORS.

...RESPONDENTS

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FILED BY:

[Handwritten Signature]
D/18495/2018

**[KARANJAWALA & CO.]
ADVOCATES FOR RESPONDENT NO. 6
FIRST FLOOR, 212, ROUSE AVENUE,
DEEN DAYAL UPADHYAY MARG,
NEW DELHI-110002**

**EMAIL: service@karanjawala.in;
karanjawala@karanjawala.in**

PLACE: NEW DELHI

DATE: 19.12.2025

- 1) No tree can be felled/transplant unless exigencies demand. Where absolutely necessary, tree felling shall be with prior permission from the concerned regulatory authority. Old trees should be retained based on girth and age regulations as may be prescribed by the Forest Department. Plantations to be ensured species (cut) to species (planted).
- 2) A minimum of 1 tree (5' tall) for every 80 sqm of land should be planted and maintained. The existing trees will be counted for this purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping.
- 3) Where the trees need to be cut with prior permission from the concerned local Authority, compensatory plantation in the ratio of 1:10 (i.e. planting of 10 trees for every 1 tree that is cut) shall be done and maintained. Plantations to be ensured species (cut) to species (planted). Area for green belt development shall be provided as per the details provided in the project document.
- 4) Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during plantation of the proposed vegetation on site.

VIII Transport

- 1) A comprehensive mobility plan, as per MoUD best practices guidelines (URDPFI), shall be prepared to include motorized, non-motorized, public, and private networks. Road should be designed with due consideration for environment, and safety of users. The road system can be designed with these basic criteria.
 - a) Hierarchy of roads with proper segregation of vehicular and pedestrian traffic.
 - b) Traffic calming measures.
 - c) Proper design of entry and exit points.
 - d) Parking norms as per local regulation.
- 2) Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during non-peak hours.
- 3) A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.

IX Human Health Issues

1. All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.
2. For indoor air quality the ventilation provisions as per National Building Code of India.
3. Emergency preparedness plan based on the Hazard Identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
4. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
5. Occupational health surveillance of the workers shall be done on a regular basis.
6. A First Aid Room shall be provided in the project both during construction and operations of the project.

Corporate Environment Responsibility

- 1) The project proponent shall comply with the provisions of CER, as applicable.
- 2) The company shall have a well laid down environmental policy duly approved by the Board

of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/ deviation/ violation of the environmental/ forest/ wildlife norms/ conditions. The company shall have defined system of reporting infringements/ deviation/ violation of the environmental/ forest/ wildlife norms/ conditions and/ or shareholders/ stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.

- 3) A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
- 4) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.

XI Miscellaneous

- 1) The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed.
- 2) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- 3) The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- 4) The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- 5) The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- 6) The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- 7) The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- 8) The project proponent shall abide by all the commitments and recommendations made in the form-IA, Conceptual Plan and also that during their presentation to the Expert Appraisal Committee.
- 9) No further expansion or modifications in the plan shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC)/SEIAA, Haryana. The project proponent shall seek fresh environmental clearance under EIA notification 2006 if at any stage there is change of area of this project.
- 10) Any change in planning of the approved plan will leads to Environment Clearance voidab-initio and PP will have to seek fresh Environment Clearance
- 11) The PP should give unambiguous affidavit giving land promoters in accordance with your ownership and possession of land legal the case referred for Environment Clearance to SEIAA.
- 12) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- 13) The Ministry/SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- 14) The Ministry/SEIAA reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- 15) The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.

- 16) The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
- 17) The validity of this environment clearance letter is valid up to 10 years from the date of issuance of EC letter (As per MoEF & CC, GoI Notification dated 12.04.2022). The environment clearance conditions applicable till life space project will continue to apply. In case of violation the action would be taken as per the laid down law of land. Compliance report should be sent to this office till life of the project.
- 18) If project is not completed within the validity period then the project proponent shall submit the application for extension of validity within one month before the lapse of validity period of Environment Clearance i.e. 10 years.
- 19) The Project Proponent should intimate to the Authority as well as to the quarter concerned in case of any change in the present communication address.

(S. Narayanan, IFS)
Member Secretary,
State Level Environment Impact
Assessment Authority, Haryana, Panchkula.

A copy of the above is forwarded to the following:

1. Director (IA Division), MoEF & CC, GoI, Indira Paryavaran Bhavan, Zor bagh Road-New Delhi-110003.
2. Chairman, State Environment Impact Assessment Authority, Bay No. 55-58, Prayatan Bhawan, Sector-2, Panchkula, Haryana
3. Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula.
4. Director, Environment & Climate Change Department, Haryana, Bay No. 55-58, Prayatan Bhawan, Sector-2, Panchkula, Haryana
5. Director General, Town & Country Planning Haryana, Plot No. 3, Sector - 18A, Madhya Marg, Chandigarh- 160018.
6. Regional Office, Ministry of Environment, Forests & Climate Change, Govt. of India, Bay's No. 24-25, Sector 31-A, Dakshin Marg, Chandigarh-160018.
7. Concerned File/ Office Copy

(S. Narayanan, IFS)
Member Secretary,
State Level Environment Impact
Assessment Authority, Haryana, Panchkula.



304, IP Extension
Near Max Hospital,
Patparganj, Delhi-92
Ph: 9810122028
harshi@hdsassociates.com

H D SACHDEVA & ASSOCIATES
CHARTERED ACCOUNTANTS

Independent Practitioner's certificate as required by the management of M/s DLF Limited ("the Company") of "Proposed Group Housing Buildings in Zone 10, DLF 5, at Sector-54 Gurugram, Haryana" (i.e., "Project")

The Board of Directors
DLF Limited
3rd Floor, shopping mall
Arjun Marg, DLF City Phase-1
Gurugram-122002

Dear Sir

1. We have been requested by the management of the company to certify the estimated cost of land & construction cost (hereinafter referred as "Project Cost") as estimated by management on dated December 21' 2023 for the proposed Project. The accompanying statement of the Project cost estimates has been prepared by & envisaged by the management of the Company for submission along with this certificate which we have initialed for identification purpose only.

Management Responsibility

2. The preparation of the accompanying statement is the responsibility of the management of the Company. The responsibility includes designing, implementing and maintaining internal control relevant to the preparation and presentation of the statement and applying basis of preparation and making estimates of the Project cost that are reasonable in the circumstances.
3. The management is responsible for ensuring that the company has complied with the requirement of the Environmental laws.

Practitioner Responsibility

4. Pursuant to the requirements as described under paragraph 1 above, it is our responsibility to provide a limited assurance in the form of a conclusion that nothing has come to our attention that cause us to believe that the company has not complied with the provisions of environment laws.

For DLF LIMITED

PS
rised Signatory



5. We conducted our examination of the Statement in accordance with the Guidance Note on Reports or Certificates for Special Purposes issued by the Institute of Chartered Accountants of India. The Guidance Note requires that we comply with the ethical requirements of the Code of Ethics issued by the Institute of Chartered Accountants of India.
6. We have complied with the relevant applicable requirements of the Standard on Quality Control (SQC) 1, Quality Control for Firms that Perform Audits and Reviews of Historical Financial Information, and Other Assurance and Related Services Engagement.

Conclusions

7. Based on the Project Cost (i.e. land & construction cost) estimates & other relevant documents provided by the management, we hereby confirm that the Company has planned & envisaged the estimated Project cost excluding escalation, contingency, approvals etc., as on 21 December 2023, for the development of the proposed Project, as given hereunder:

S. No.	Particulars	Amount (Rs in Crs)
I	Land Cost including Stamp duty & Other cost	57
II	Estimated Construction Cost including Infrastructure and Linear Park Cost	7226
	Total	7,583

ii. Restriction on Use

This certificate is exclusively addressed to and provided to the Board of Directors of the Company solely for the submission before the authority. It is not intended for use by any other party or for any other purpose without our prior written consent. Consequently, we disclaim any liability or duty of care for any other purpose or any other person to whom this certificate is shown or into whose hands it may come without our prior written consent.

For H D SACHDEVA & ASSOCIATES
Chartered Accountants

Harsh Deep Sachdeva

(Harsh Deep Sachdeva)
Proprietor

M. No. 090181

UDIN: 2407081 BK E4 EX 6881

Date: 25/11/2024



For DLF LIMITED

lps
Authorised Signatory

Request for certified compliance report of Proposed Group Housing Buildings in Zone 10, DLF 5, at Sector-54 Gurugram, Haryana developed by M/s DLF Ltd.

1 message

Vardan Projects <projects@vardan.co.in>

Mon, Mar 11, 2024 at 1:38 PM

To: Environment Wing IRO Chandigarh <ecompliance-nro@gov.in>

Cc: Aman Sharma <aman@vardan.co.in>, Abhijit Choudhary <choudhury-abhijit@dlf.in>

Respected Sir,

We have been granted Environmental Clearance for Proposed Group Housing Buildings in Zone-10, DLF-5, at Sector-54 Gurugram, Haryana vide file No. SEIAA/HR/2022/181 & EC Identification No. EC22B039HR111216 dated 17.08.2022 (copy enclosed) The EC is granted for total plot area of 7.574 acres and total built-up area of 2, 33,377.998 m².

We are proposing an expansion in total built-up area from 2, 33,377.998 m² to 6, 56,418.356 m² and in total plot area from 7.574 acres to 16.975 Acres and we are proposing to apply for Environmental Clearance to SEIAA, Haryana.

We are required to submit certified copy of compliance report from Regional Office of MoEF&CC regarding status of compliance of the condition stipulated in the Environmental Clearance letter as per office memorandum F.No. J-11011/618/2010-IA.II (I) dated 30th may, 2012. Necessary documents are enclosed for your ready references. We would request you to kindly issue us the compliance report at the earliest

Thanks & Regards
Sonu Sharma



Vardan EnviroLab
Vardan EnviroNet
www.vardan.co.in

Projects Construction
Department

☎ 0124-4343750 Extn 784/785

✉ projects@vardan.co.in

📍 Plot No. B2A, Sec-5, IMT Manesar, Gurugram - 122051 (Hr), India



📎 Request letter for CCR-DLF.pdf
1896K

For DLF LIMITED

Authorised Signatory

DLF Limited

DLF Gateway Tower, H Block, DLF City,
Phase II, Gurugram-122 002, Haryana
Tel: (+91-124) 4396000



Dated: 05.03.2024.

The Joint Director,
Northern Regional Office,
Ministry of Environment, Forests & Climate Change,
Bays No. 24 & 25, Sector-31A,
Dakshin Marg, Chandigarh - 160030

Subject: Request for certified compliance report of Proposed Group Housing Buildings in Zone 10, DLF 5, at Sector-54 Gurugram, Haryana developed by M/s DLF Ltd

Dear Sir,

We have been granted Environmental Clearance for Proposed Group Housing Buildings in Zone-10, DLF-5, at Sector-54 Gurugram, Haryana vide file No. SEIAA/HR/2022/181 & EC Identification No. EC22B039HR111216 dated 17.08.2022 (copy enclosed)) The EC is granted for total plot area of 7.574 acres and total built-up area of 2, 33,377.998 m².

We are proposing an expansion in total built-up area from 2, 33,377.998 m² to 6, 56,418.356 m² and in total plot area from 7.574 acres to 16.975 Acres and we are proposing to apply for Environmental Clearance to SEIAA, Haryana.

We are required to submit certified copy of compliance report from Regional Office of MoEF&CC regarding status of compliance of the condition stipulated in the Environmental Clearance letter as per office memorandum F.No. J-11011/618/2010-IA.II (I) dated 30th may, 2012. Necessary documents are enclosed for your ready references.

We would request you to kindly issue us the compliance report at the earliest.

Thanking You,

Your Faithfully,

For M/s DLF Ltd.

For DLF Limited

(Authorized Signatory)

For DLF LIMITED

Authorized Signatory

Enclosure:

- Environmental Clearance letter



WELCOME

1201

STATE EXPERT APPRAISAL COMMITTEE, HARYANA
MEETING FOR EIA PRESENTATION

ANNEXURE-R6

For

Proposed Expansion cum Modification of Group Housing Buildings in Zone 10, DLF 5, at Sector-54
Gurugram, Haryana

Facade Inspiration | TENTATIVE | Experience

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Total Plot area - 16.975 Acres/68,693.850 sqm

Total Built-up area - 6,56,418.356 sq.m

Baseline Period

1st December 2023-29th February 2024

DEVELOPER

M/s DLF Ltd.

Reg. Office: DLF Shopping Mall,
3rd Floor, Arjun Marg, DLF City,
Phase-1, Gurugram-122002.

Date: 31.05.2024

Meeting No. 293rd

Agenda No.06

ENVIRONMENTAL CONSULTANT

M/s Vardan EnviroNet, Gurgaon

QCI/NABET ACCREDITED

Mob. No.: +91-9899651342

+91-9971684812

E-Mail: projects@vardan.co.in



Quality Council of India

National Accreditation Board for
Education & Training

Certificate of Accreditation

Vardan Environet, Gurugram

Plot No. 82-A, Sector 5, IMT Manesar, Gurugram, Haryana

The organization is accredited as **Category-A** under the QCI-NABET Scheme for Accreditation of EIA Consultant Organization, Version 3: for preparing EIA-EMP reports in the following Sectors –

S. No	Sector Description	Sector (as per)		Cat.
		NABET	MoEFCC	
1	Mining of minerals including opencast/ underground mining	1	1 (a) (i)	A
2	Offshore & Onshore Oil and gas exploration, development & production	2	1 (b)	B
3	River Valley projects	3	1 (c)	A
4	Thermal power plants	4	1 (d)	B
5	Coal washeries	6	2 (a)	A
6	Mineral beneficiation	7	2 (b)	A
7	Metallurgical industries (ferrous & non-ferrous)	8	3 (a)	A
8	Cement Plants	9	3 (b)	A
9	Coke oven plants	11	4 (b)	A
10	Chemical fertilizers	16	5 (a)	A
11	Petro-chemical complexes	18	5 (c)	A
12	Synthetic organic chemicals industry	21	5 (f)	A
13	Distilleries	22	5 (g)	A
14	Sugar Industry	25	5 (j)	B
15	Oil & gas transportation pipeline, passing through national parks/ sanctuaries/coral reefs /ecologically sensitive Areas including LNG terminal	27	6 (a)	A
16	Isolated storage & handling of hazardous chemicals	28	-	B
17	Airports	29	7 (a)	A
18	Industrial estates/ parks/ complexes/ Areas, export processing zones (EPZs), Special economic zones (SEZs), Biotech parks, Leather complexes	31	7 (c)	A
19	Highways	34	7 (f)	A
20	Building and construction projects	38	8 (a)	B
21	Townships and Area development projects	39	8 (b)	B

Note: Names of approved EIA Coordinators and Functional Area Experts are mentioned in RAAC minutes dated April 21, 2023 posted on QCI-NABET website.

The Accreditation shall remain in force subject to continued compliance to the terms and conditions mentioned in QCI-NABET's letter of accreditation bearing no. QCI/NABET/ENV/ACO/23/2751 dated May 01, 2023. The accreditation needs to be renewed before the expiry date by Vardan Environet, Gurugram following due process of assessment.

Sr. Director, NABET
Dated: May 01, 2023

Certificate No.
NABET/EIA/2326/RA 0284

Valid up to
May 04, 2026

For the updated List of Accredited EIA Consultant Organizations with approved Sectors please refer to QCI-NABET website.

- The project is Expansion cum Modification of Group Housing Buildings in Zone 10, DLF 5, at Sector-54 Gurugram, Haryana being developed by M/s DLF Ltd.
- The project had received License from the Directorate of Town & Country Planning, Haryana with 13 Licenses for 16.975 Acre (License No. 38, 39, 40, 52, 53, 57 of 1996 dated 16.04.1996 which is valid up to 15.04.2024, License No. 117, 121, 129, 131 of 1995 dated 29.12.1995 which is valid up to 28.12.2024 and License No. 02, 04, 06 of 2002 dated 25.10.2002 which is valid up to 24.10.2024.
- The zoning plan is obtained from DTCP dated.20.11.2020 for 476.6015 Acres for group housing colony in DLF 5, Gurugram Haryana.
- Total plot area of Phase-V Group Housing is 476.6015 Acres (19,28,738.00 sqm.) out of which 16.975Acres/68,693.850 sqm. (Existing-30,653.317m²/7.574 Acre) area to be developed for this particular Group Housing Buildings Project.
- We have obtained earlier EC from SEIAA, Haryana through file no. SEIAA/HR/2022/181 & EC Identification No. EC22B039HR111216 dated: 17.08.2022 for total built-up area of 2,33,377.998 sqm. and land area of 30,653.317 sqm. /7.574 acre.
- Now, we are going for an expansion in land area from 30,653.317 sqm. /7.574 acre to 68,693.850 sqm/16.975 acres and builtup area from 2,33,377.998 sqm. to 6,56,418.356 sqm.

16-48/2022/ENV
1/72808/2024



भारत सरकार
GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
क्षेत्रीय कार्यालय, चंडीगढ़ / Regional Office, Chandigarh



F. No.: 16-48/2022/ENV/eFile

Dated: 22/05/2024

सेवा में,

सदस्य सचिव,
SEIAA, हरियाणा,
बेज़न. 55-58, प्रयत्न भवन, सेक्टर-2
पंचकुला, हरियाणा (Email: seiaa-21.env@hry.gov.in).

विषय: Environmental Clearance for Expansion cum Modification of Group Housing Buildings in Zone 10, DLF 5, at Sector-54 Gurugram, Haryana being developed by M/s DLF Ltd.-Certification req.

सन्दर्भ: ई.सी. पत्र संख्या:SEIAA/HR/2022/181 दिनांक 17.08.2022.
महोदय,

With reference to the subject cited above and letters under reference, it is to inform that the above project was visited by the undersigned on 10.05.2024 for certified compliance monitoring.

It was observed during the visit that PP has not started the construction work at project site yet, However, the excavation has been done at the site. The present status and photographs of the site are enclosed herewith for your reference.

भवदीय,

संलग्नक: उपरोक्तानुसार।

Signed by
K Muthamizh Selvan
Date: 22-05-2024 15:17:55 (डॉ. के मुथमिज़ सेलवन)
अपर निदेशक /वैज्ञानिक 'ई'

प्रति :

1. निदेशक (Compliance and Monitoring Division-IA Division), पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, जोर बाग रोड, नई दिल्ली (Email: moefcc-monitoring@gov.in)।
2. उपवन महानिरीक्षक (ROHQ),पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, जोर बाग रोड, नई दिल्ली (Email: diqf-rohq.mefcc@gov.in)।
3. सदस्य सचिव, हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड, C-11, सेक्टर- 6, पंचकुला, हरियाणा- 134109।
4. अधिकृतहस्ताक्षरकर्ता, M/s DLF Ltd, Zone 10, DLF 5, at Sector-54 Gurugram, Haryana.

बेज़ नं. 24-25, सेक्टर-31 ए, चंडीगढ़ - 160030 /Bays No. 24-25, Sector-31 A, Chandigarh-160030
दूरभाष/Tel No: 0172-2638135 Email: ronz.chd-mef@nic.in

22/ENV
1/7

Present Status of the Project

The project is Proposed Expansion cum Modification of Group Housing Buildings in Zone 10, DLF 5, at Sector-54 Gurugram, Haryana being developed by M/s DLF Ltd. The project has been granted Environmental clearance (EC) from SEIAA, Haryana through file no. SEIAA/HR/2022/181 & EC Identification No. EC22B039HR111216 on dated: 17.08.2022 for total built-up area of 2, 33,377.998 m² and total plot area of 30,653.317 m² /7.574 Acre. The Project Proponent has obtained Consent to Establish from Haryana Pollution Control Board through vide letter no. No. HSPCB/Consent/329962322GUNOCTE27715935 dated: 09.09.2022.

The construction activity was not started at site and the Project Proponent (PP) informed that due to change in planning construction of the project couldn't start at project site. However, the excavation has been done at the site. The site has been barricaded and water sprinkling is being done by the tankers. The PP was advised to keep more antismogging guns at the site and vehicle needs to check for Pollution Control Certificate. Seen forested areas nearby, therefore, appropriate approval may also be taken if necessary. As requested by the PP, Regional Office, Chandigarh of the Ministry under took site visit for certification of compliance for consideration of Competent Authority to accord EC as deemed fit. The photographs of the site are enclosed herewith for your reference.



Figure 1. Site barricaded and water sprinkled by the tankers.



Figure 2. Excavation is being done at the site.

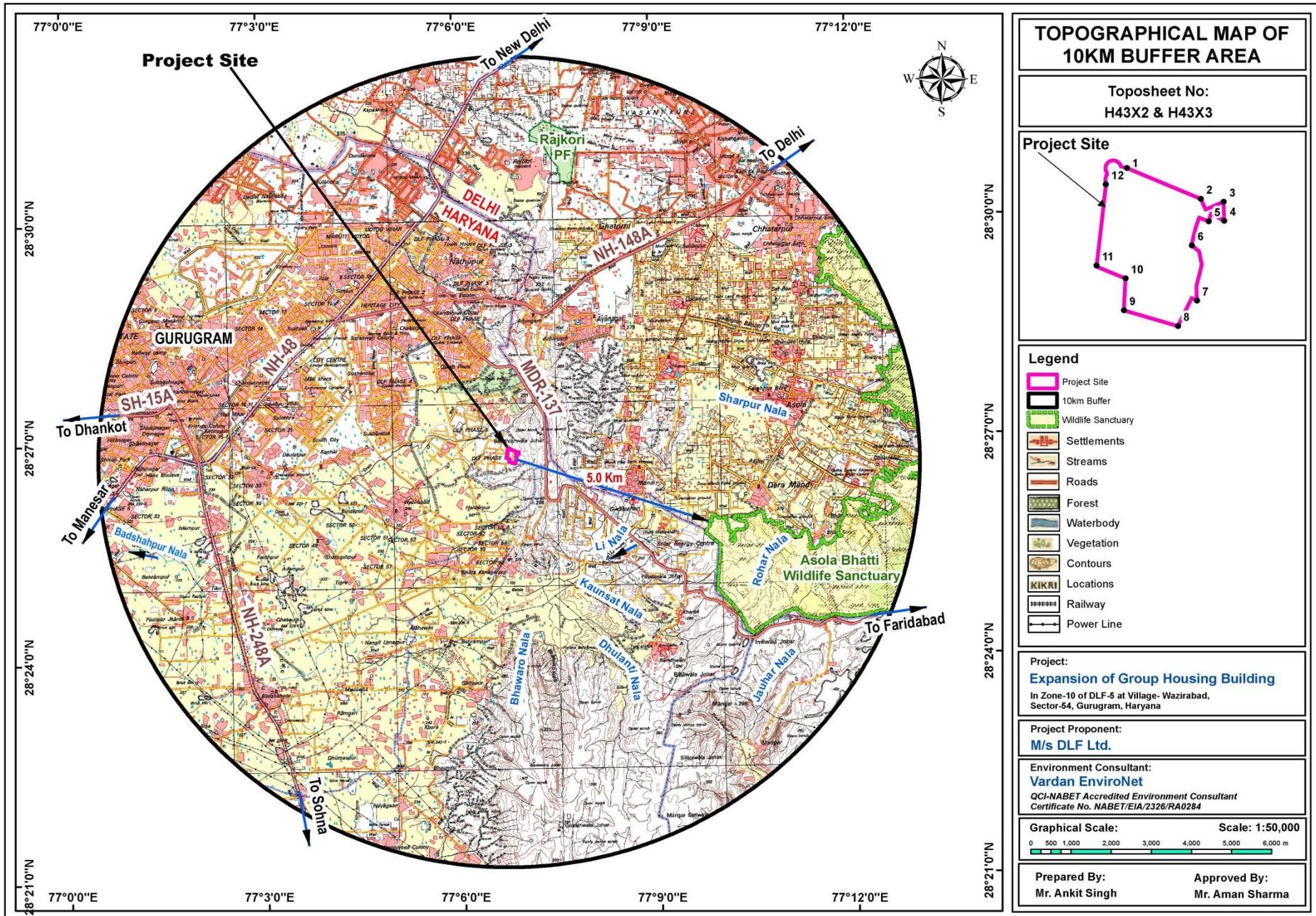




Figure 3 & 4. Excavation is being done at the site

KEY PLAN OF PROJECT SITE

1208



TOPOGRAPHICAL MAP OF 10KM BUFFER AREA

Toposheet No:
H43X2 & H43X3

Project Site

Legend

- Project Site
- 10km Buffer
- Wildlife Sanctuary
- Settlements
- Streams
- Roads
- Forest
- Waterbody
- Vegetation
- Contours
- Locations
- Railway
- Power Line

Project:
Expansion of Group Housing Building
In Zone-10 of DLF-5 at Village- Wazirabad, Sector-54, Gurugram, Haryana

Project Proponent:
M/s DLF Ltd.

Environment Consultant:
Vardan EnviroNet
QCI-NABET Accredited Environment Consultant
Certificate No. NABET/EIA/2326/RA0284

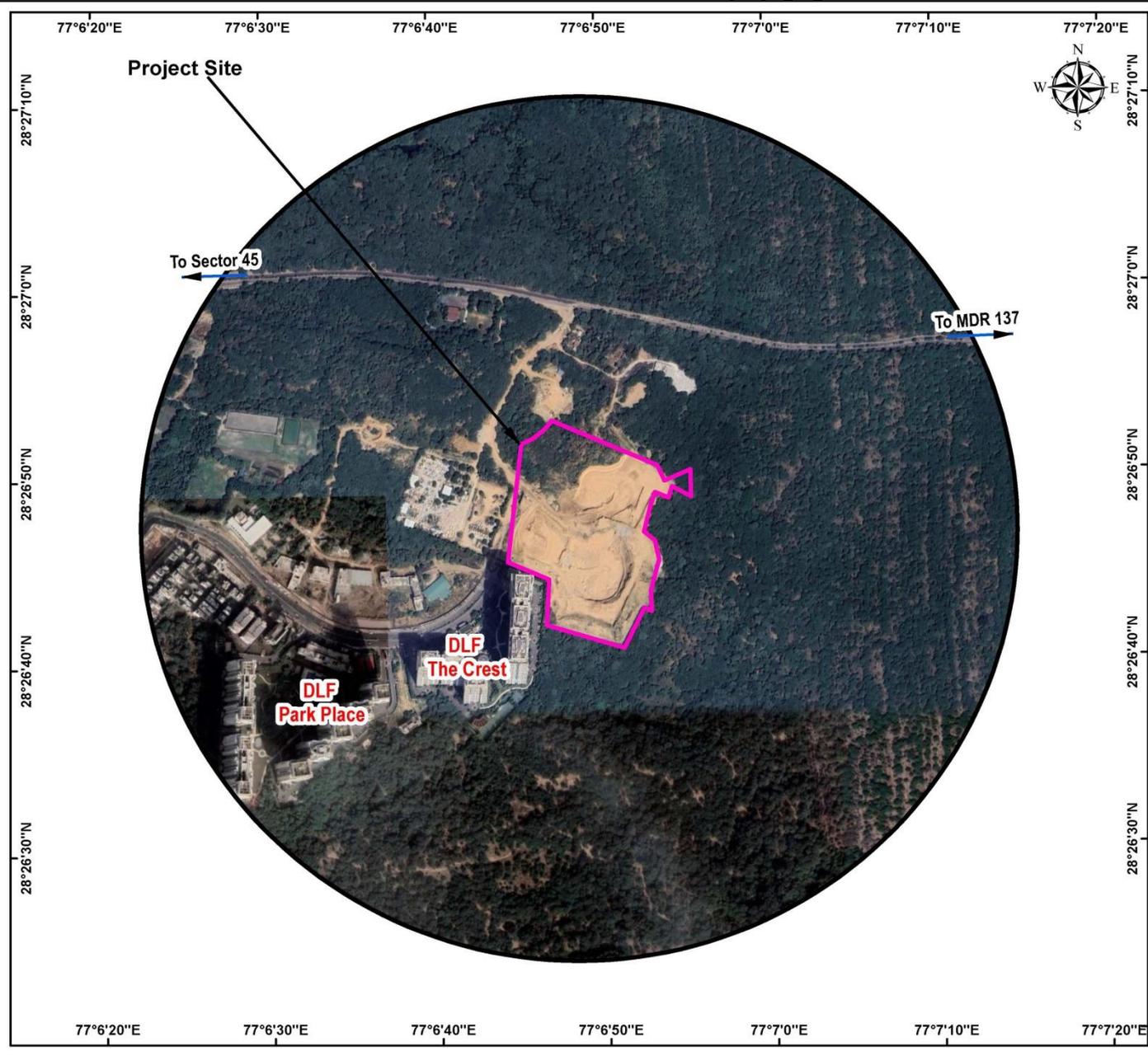
Graphical Scale: Scale: 1:50,000
0 500 1,000 2,000 3,000 4,000 5,000 6,000 m

Prepared By: **Approved By:**
Mr. Ankit Singh Mr. Aman Sharma

BUFFER MAP OF 500 m

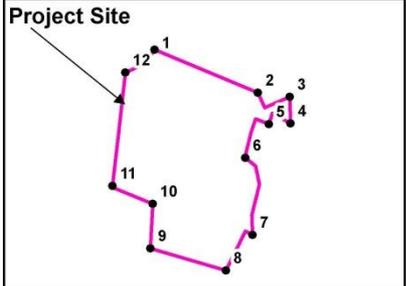
1209

1400



GOOGLE EARTH IMAGERY OF 500M BUFFER AREA

Toposheet No:
H43X2 & H43X3



Legend

- Project Site
- 500m Buffer

Project:
Expansion of Group Housing Building
In Zone-10 of DLF-5 at Village- Wazirabad,
Sector-54, Gurugram, Haryana

Project Proponent:
M/s DLF Ltd.

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Prepared By: **Mr. Ankit Singh**
Approved By: **Mr. Aman Sharma**

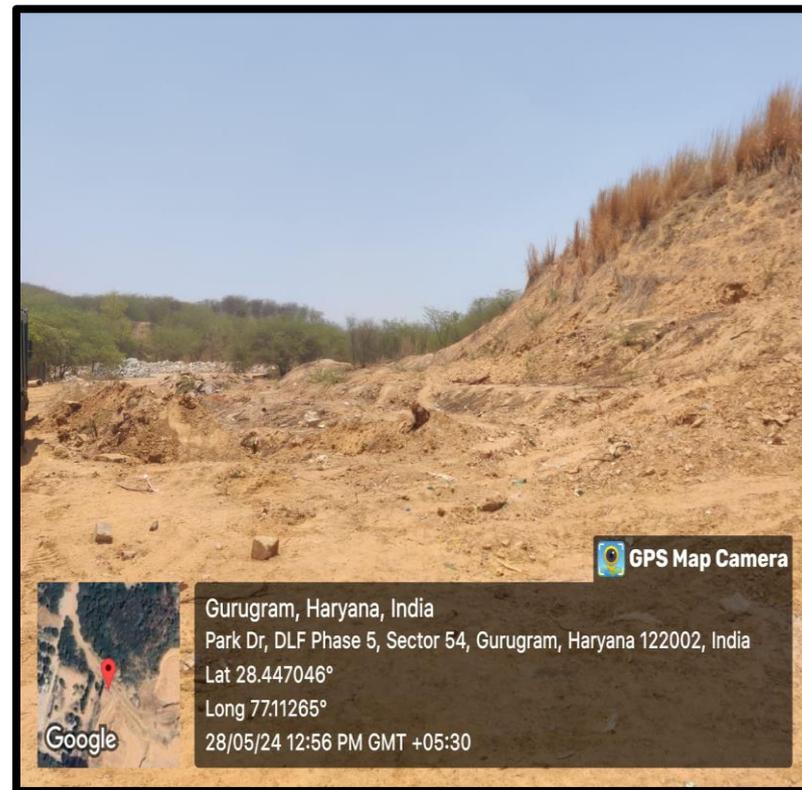


Table No.1 Permissible, Achieved, Proposed and Balance Ground Coverage for group housing colony in DLF 5, Gurugram measuring of 476.6015 Acres.

S. No.	Type of Land Use	Ground Coverage (in sqm)			
		Permissible	Achieved	Proposed	Balance
1	Group Housing	4,46,019.5	1,62,185.247	39,958.360	2,43,875.893
2	Shopping/Commercial	31,338.6	30,480.7	--	857.9
3	Cultural, Recreational & Amusement Activities	4,821.8	4,030.6	--	791.2

Table No.2 Permissible, Achieved, Proposed and Balance FAR for group housing colony in DLF 5, Gurugram measuring of 476.6015 Acres.

S. No.	Type of Land Use	FAR (in sqm)			
		Permissible	Achieved	Proposed	Balance
1	Group Housing	31,22,140.73	19,75,616.401	4,37,191.799	7,09,332.53
2	Shopping/Commercial	1,88,050.2	1,86,368.3	--	1,683.5
3	Cultural, Recreational & Amusement Activities	28,930.7	5,422.7	--	23,508.0

S. No.	Particular	As Per Earlier EC	Expansion cum modification	Total Area (S.qm)
1	Total Site Area	30,653.317	38,040.533	68,693.850
2	Proposed Ground Coverage	6,369.381	39,958.360	46,327.741
3	Total Proposed FAR	1,43,937.510	2,93,254.289	4,37,191.799
4	Total Proposed NoN FAR	89,440.488	1,29,786.069	2,19,226.557
5	Total Proposed Built - up Area (FAR + NoN FAR)	2,33,377.998	4,23,040.358	6,56,418.356
6	Proposed Green Area (@20% of total plot area)	9,195.995	4,554.005	13,750.000

Note: Ground Coverage: Out of 46,327.741 sqm, only 13,262 sqm. is at ground level and 33,065.741 m2 balance is at lower ground level.

SALIENT FEATURES

1404

1213

S. No.	Particular	As Per Earlier EC/Application	Expansion cum modification	Total
1	Total Population	4,508	-225	4,283
2	Total Water Requirement (KLD)	391	225	616
3	Total Fresh Water Requirement (KLD)	255	89	344
4	Treated/recycled water	136	136	272
5	Total Wastewater Generated (KLD)	294	2	296
6	Capacity of STP (MLD)	DLF-5 Common STP of 15 MLD	--	DLF-5 Common STP of 15 MLD
7	Total Solid Waste Generation. Kg/day	2,069	-189	1,880
8	Biodegradable Waste (kg/day)	--	--	752
9	OWC Capacity (kg/day)	1,500	-650	850
10	Total Power Requirement & Source KW(DHBVN)	5,874	5,216	11,090
11	No. of DG Set	9 DG sets of total capacity 8,250 KVA (7×1,000 KVA + 2×625 KVA).	7,750	8 DG sets of total capacity 16,000 KVA (8×2,000 KVA)
12	Solar Capacity (KW)	--	--	111
13	No. of RWH Pits	8	9	17
14	Proposed Parking (ECS)	1,615	995	2,610

SALIENT FEATURES

1405

1214

S. No.	Particular	As Per Earlier EC/Application	Expansion cum modification	Total
15	Total no. of towers	4	3	7
16	No. of Community buildings	1	--	1
17	Max.No. of Floors for residential	B4 + B3 + B2 + B1 + S + 33F	-2F	B4 + B3 + B2 + B1 + UGF + 31F
18	Max.No. of Floors for club house/community building	--	--	LGF+MF+UG F
19	Total No. of basements	4	--	4
21	Main Dwelling Unit	520	-88	432
22	Service Personnel Room	50	382	432
23	Total Project Cost in Crore	1,076	6,507	7,583
24.	Proposed Max. building height (mtrs)	109.35	15.65	125

POPULATION CALCULATION DETAILS

1406

1215

S. No.	Occupancy Type	PPU	Unit / Area (S.qm)	Total Population
1	Main Dwelling Units	@5 Persons / Unit	432	2,160
2	Services Personnel Room	@2 Persons / Unit	432	864
3	Maintenance staff	Lumpsum		43
4	Club House/community building	Lumpsum		1,000
5	Visitors	10 % of Residential Population		216
	Total			4,283

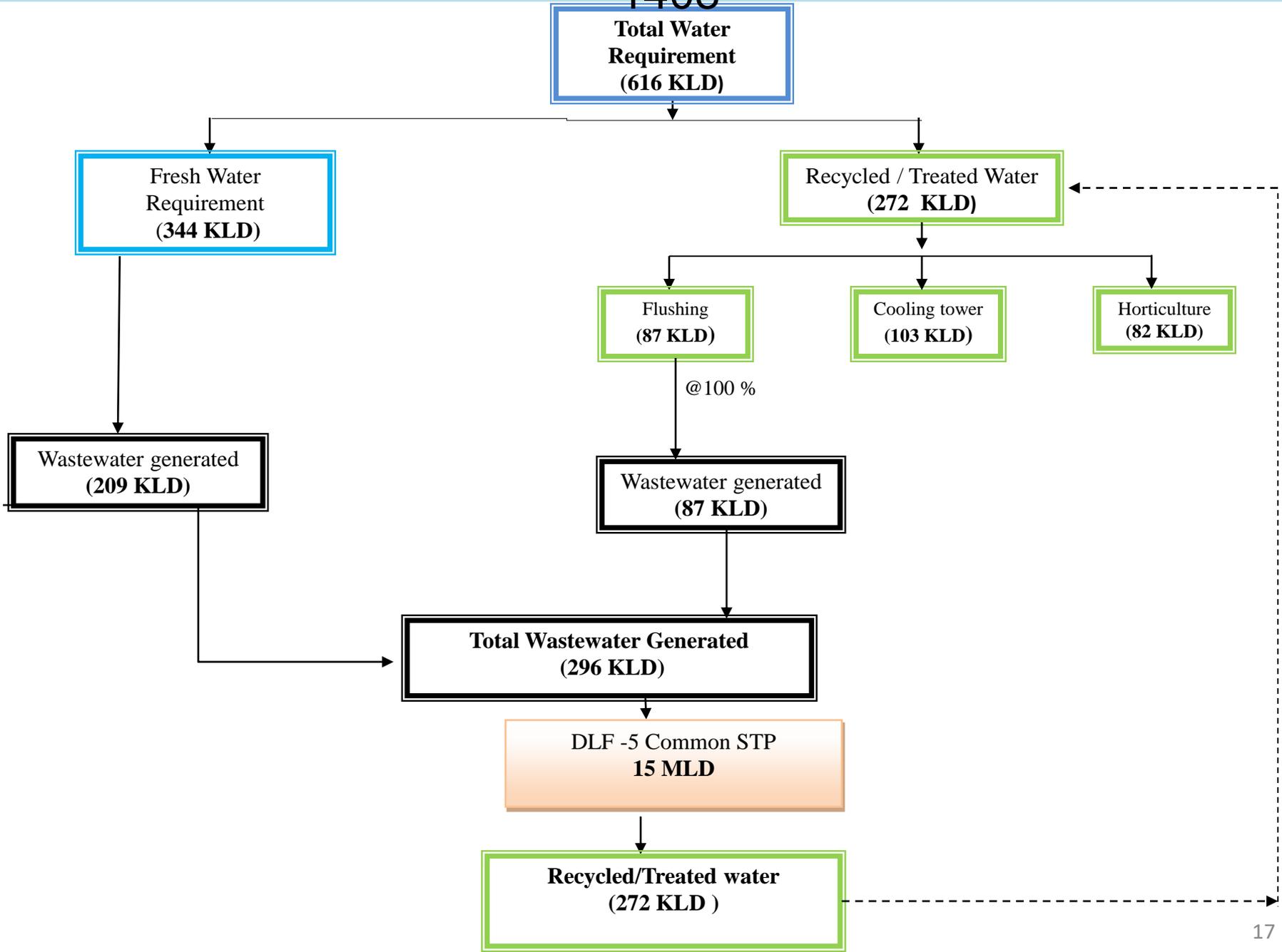
WATER DEMAND CALCULATION DETAILS 1216

1407

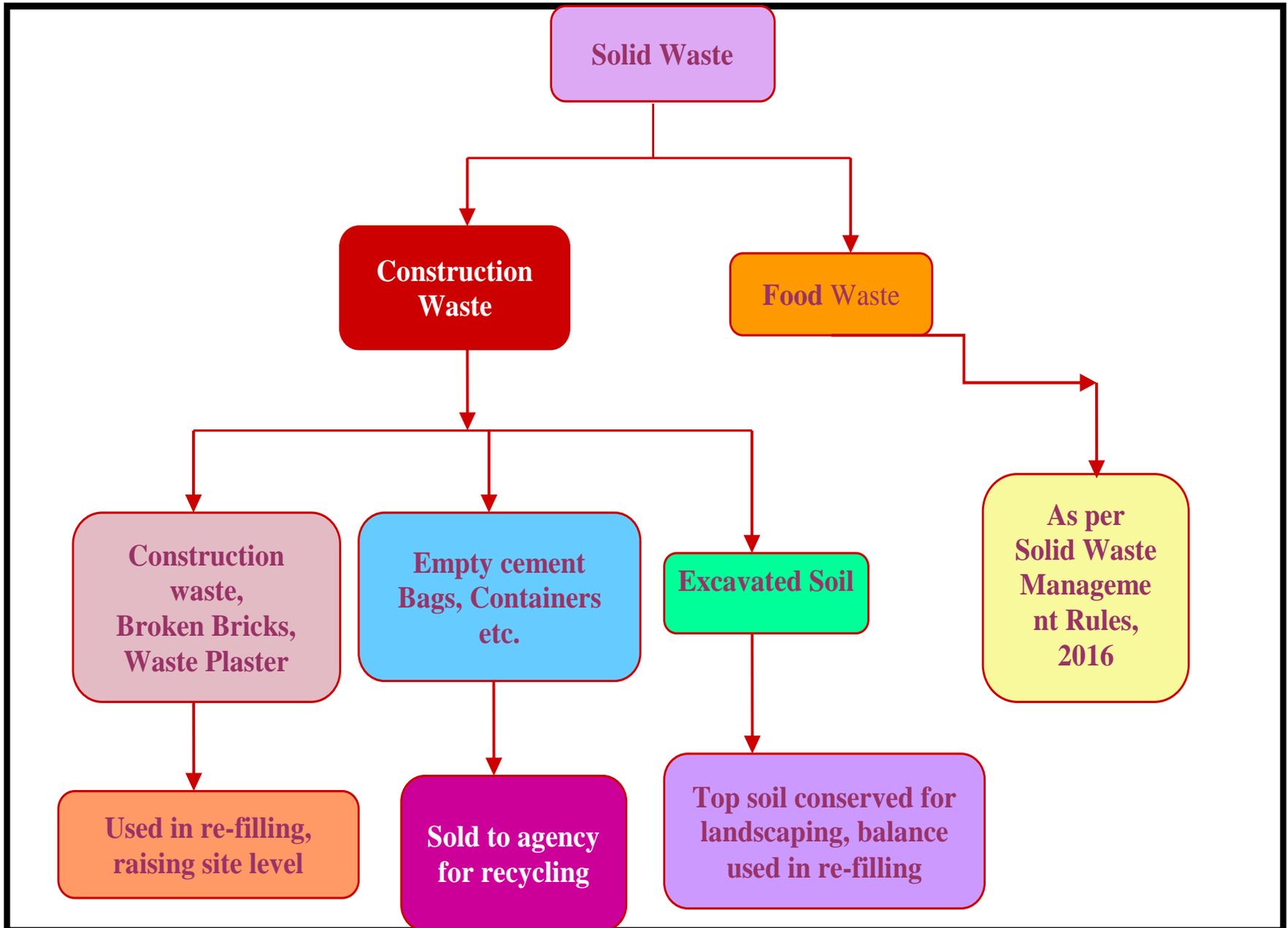
S. No.	Occupancy Type	Total Population / Area	Rate of Water Demand (lpcd)	Water Requirement (KLD)			Total Waste Water Generated (KLD)
				Domestic	Flushing	Total	
1	Main Dwelling Units	2160	86	140.40	45.36	185.76	171.72
2	Service Personnel Room	864	86	56.16	18.14	74.30	68.69
3	Maintenance Staff	43	45	1.08	0.86	1.94	1.83
4	Visitors	216	15	1.08	2.16	3.24	3.13
5	Clubhouse/community building	1000	45	25.00	20.00	45.00	42.50
6	Filter Backwash		lumpsum	10.00		10.00	8.50
7	Swimming pool makeup		lumpsum	27.51		27.51	
8	Cooling tower makeup for chillers		lumpsum		102.90	102.90	
9	Horticulture	13750	6 L /Sq.m		82.50	82.50	
10	Water feature pool makeup		lumpsum	82.50		82.50	
Total				343.73	271.92	615.65	296.37
Say				344	272	616	296

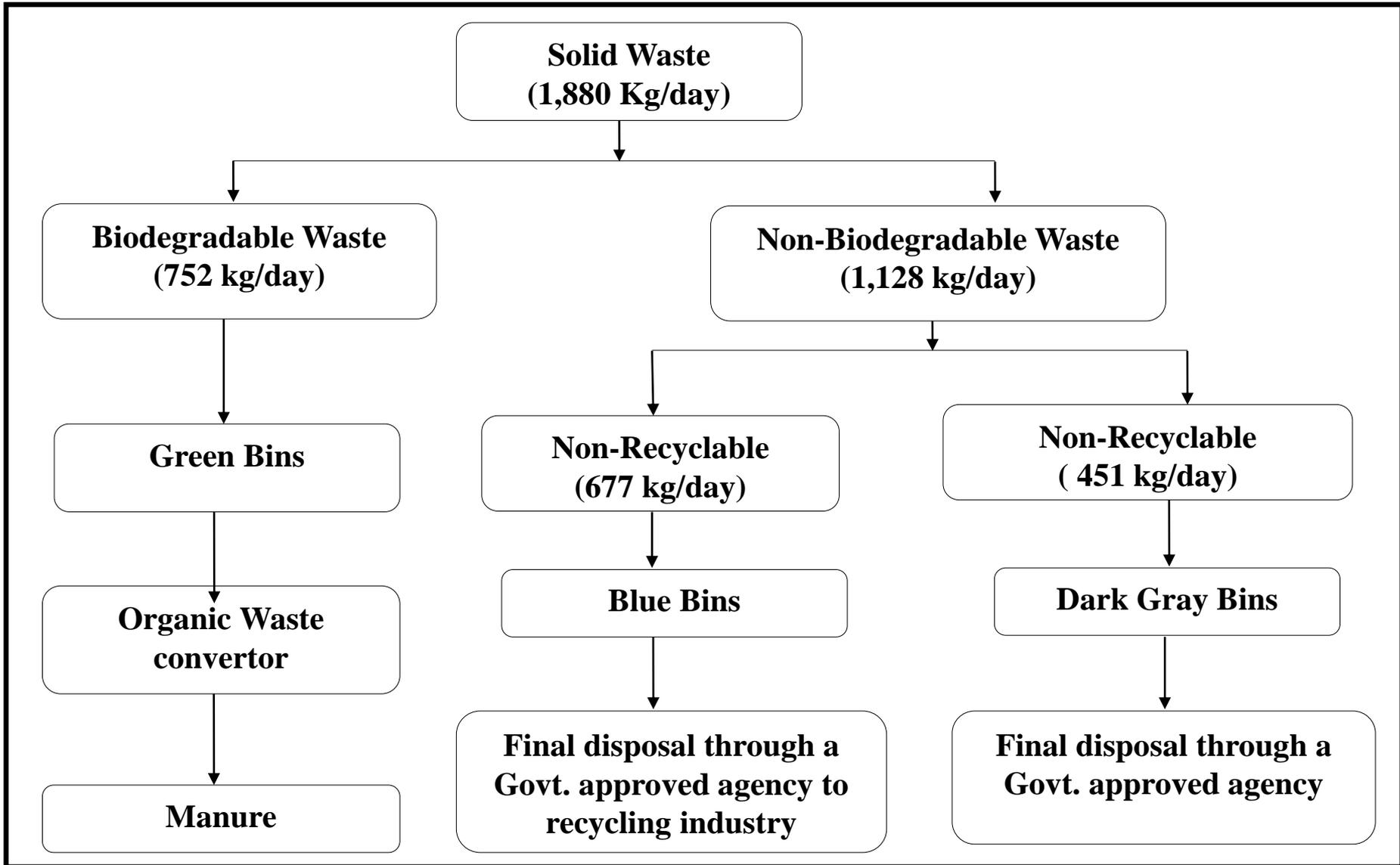
WATER BALANCE DIAGRAM DURING SUMMER SEASON **1217**

1408



S. No.	Unit Type	Population	Rate(Kg/Cap/Day)	Total Waste Generated (Kg/Day)
1	Main Dwelling Units	2160	0.50	1080.00
2	Services Personnel Room	864	0.50	432.00
3	Maintenance Staff	43	0.30	12.90
3	Visitors	216	0.15	32.40
4	Club House/community building	1000	0.30	300.00
5	Horticulture	3.39	0.20 Kg/Acre	0.68
6	Sludge	296	7.51 % of wastewater	22.26
Total				1,880





Note: We will be abide by Plastic Waste Management (Amendment) Rules, 2023 and E Waste (Management) Second Amendment Rules, 2023

SOLID WASTE MANAGEMENT SCHEME DURING OPERATION PHASE

1412

1221

Operation	Fully Automatic
Output	Organic Manure
Installation Requirement	Almost Plug and Play. Vent to be connected outdoors or storm water lines. No need of water inlet. Water may be required, only to clean the machine externals and any piled waste.
Control Systems	PLC Based
Composting Tank	SS
Housing	M.S with Powder coating or SS panels as a variant
Input / Output	Door for waste input Separate door for getting out compost
Heater	Insulated oil heating chamber or Heating pads as a variant
Other Features	<ul style="list-style-type: none"> • Provided with waste overload function • Indicators for Power mode, heater & power saving mode • Stainless steel (SS304) shaft & mixing blades • Safety feature: Internal mixing blades automatically stop when hopper door is opened (in auto mode) • Can be run in auto mode or manual mode • Internal shaft turns and sends out compost, when the compost door is opened
Doors	Separate door for waste input & separate door for compost removal

Preferred Location for installation	Can be a garden, area adjacent to garden, car park, preferably with a connection to the drainage
Life of the Machine	Expected around 25 years
Required Capacity	Ideally should be 20 % higher capacity of OWC to be selected as per estimated volume of wet/organic waste.
Proposed Capacity	<p>20% more than OWC</p> <p>Organic Waste = 752 Kg</p> <p>Final OWC = $752 + 75 (20\% \text{ of } 752) = 827 \text{ Kg}$</p> <p>i.e. Total 1 nos. of Organic waste converter of capacity 850 Kg/day (1×850 Kg/day)</p>

RAINWATER HARVESTING CALCULATION 1223

S. No.	Type of Surface	Catchment's Area (m ²) [A]	Runoff Coefficient [C]	Rainfall Intensity m/hr[I]	Discharge (Run Off) [Q=CIA] m ³ /hr
1.	Rooftop Area	13,262	0.9	0.09	1074.22
2.	Green Area	13,750	0.15	0.09	185.63
3.	Road & Paved Area	41,682	0.8	0.09	3001.09
	<u>Total</u>	68,693.85			4260.94

Note: Ground Coverage: Out of 46,327.741 m², only 13,262 m² is at ground level and 33,065.741 m² balance is at lower ground level.

Taking 15 minutes retention time, total volume of storm water $4260.94 \times 0.25 = 1065.24 \text{ m}^3$

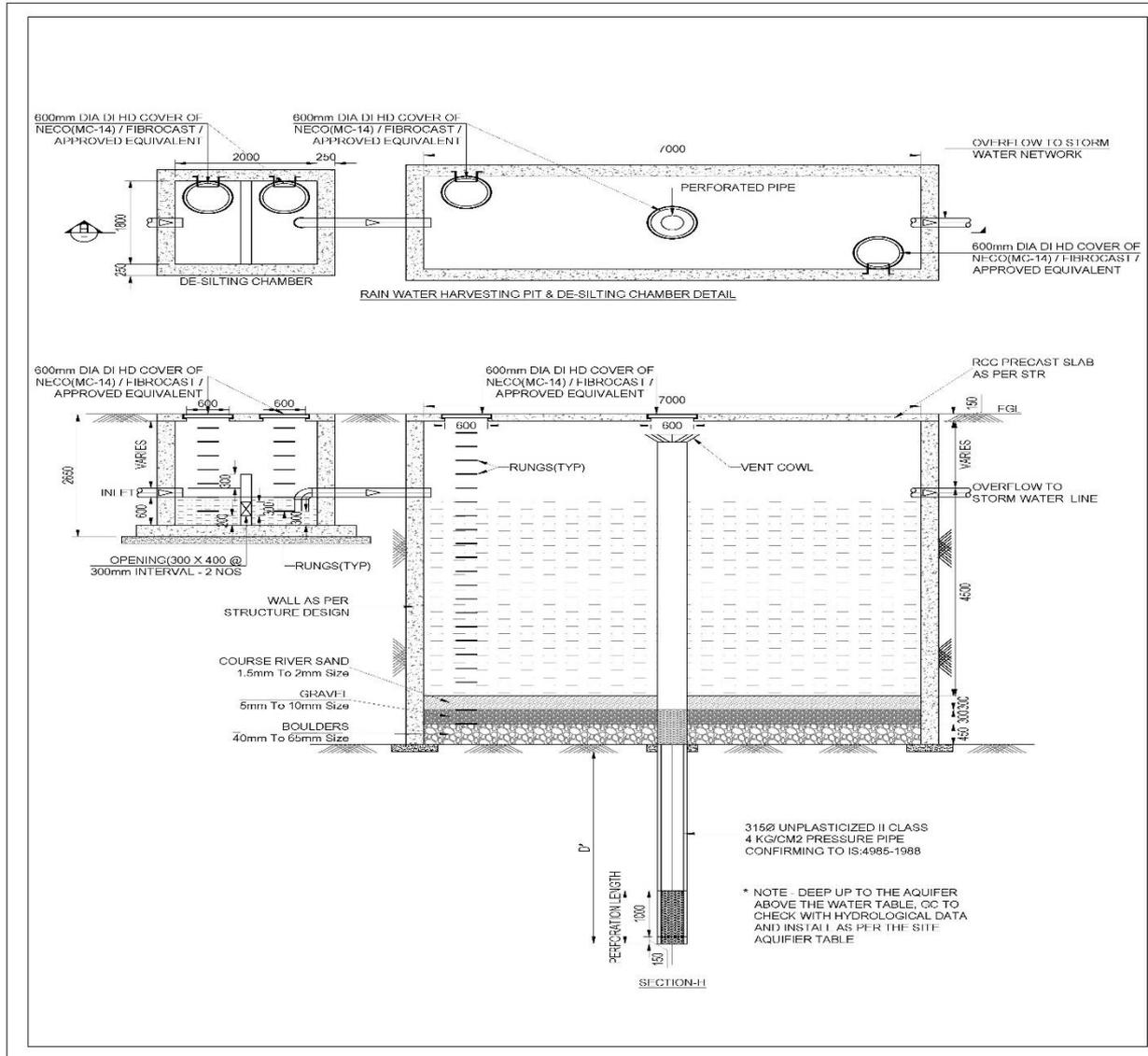
Taking the effective Length, breadth and depth of a Recharge pit 7 m, 2 m and 4.5 m respectively,

Volume of one Recharge pit = $L \times W \times D = 7 \times 2 \times 4.5 = 63.00 \text{ m}^3$

Hence No. of pits required = $1065.24 / 63 = 16.91$, Say 17 Pits.

Total 17 nos. of Rain Water Harvesting pits are being proposed for artificial rain water recharge within the project premises.

RAIN WATER HARVESTING PIT AND GROUND WATER RECHARGE



SERVICE LAYOUT PLAN SHOWING LOCATION OF RWH PITS, HSD Yard & DG Set

1416

1225

RWH Pits

DG Location

HSD Yard

PHE LEGENDS:

	DRAIN PIPE
	FLOW DIRECTION
	SEWER LINE
	IRRIGATION FLOWING WATER SUPPLY
	MUNICIPAL WATER SUPPLY LINE
	SLOPE DIRECTION
	600X600MM CATCH BASIN
	600X600X1200MM STORM MN OPENING TYPICAL
	BOX DRAIN CHANNEL
	DISTANCE BETWEEN RIDGE & DRAIN CONSIDERED IS AROUND 15 TO 20MMTR.
	SURFACE RUNOFF R. & H. UNIT
	RECHARGING PIT

- Note:-**
1. BUILDING WILL BE DESIGNED (STRUCTURES) AS PER RELEVANT IS CODES FOR EARTH QUAKE RESISTANCE.
 2. BUILDING IS HAS AUTOMATIC SPRINKLER SYSTEM ON ALL FLOORS.
 3. BUILDING IS ARTIFICIALLY LIGHTED MECHANICALLY VENTILATED & CENTRALLY AIR CONDITIONED WITH POWER BACKUP.

Project:
REVISED BUILDING PLANS OF GROUP HOUSING SCHEME IN ZONE-10 FALLING IN GROUP HOUSING COLONY AREA MEASURING 478.6015 ACRES NAMEDLY DLF-5 (FORMERLY KNOWN AS DLF CITY PHASE-V) GURUGRAM BEING DEVELOPED BY DLF LIMITED.

OWNER:
DLF LIMITED
THE SHOPPING MALL DLF OUTAB ENCLAVE(PHASE-I) GURGAON, HARYANA 122002

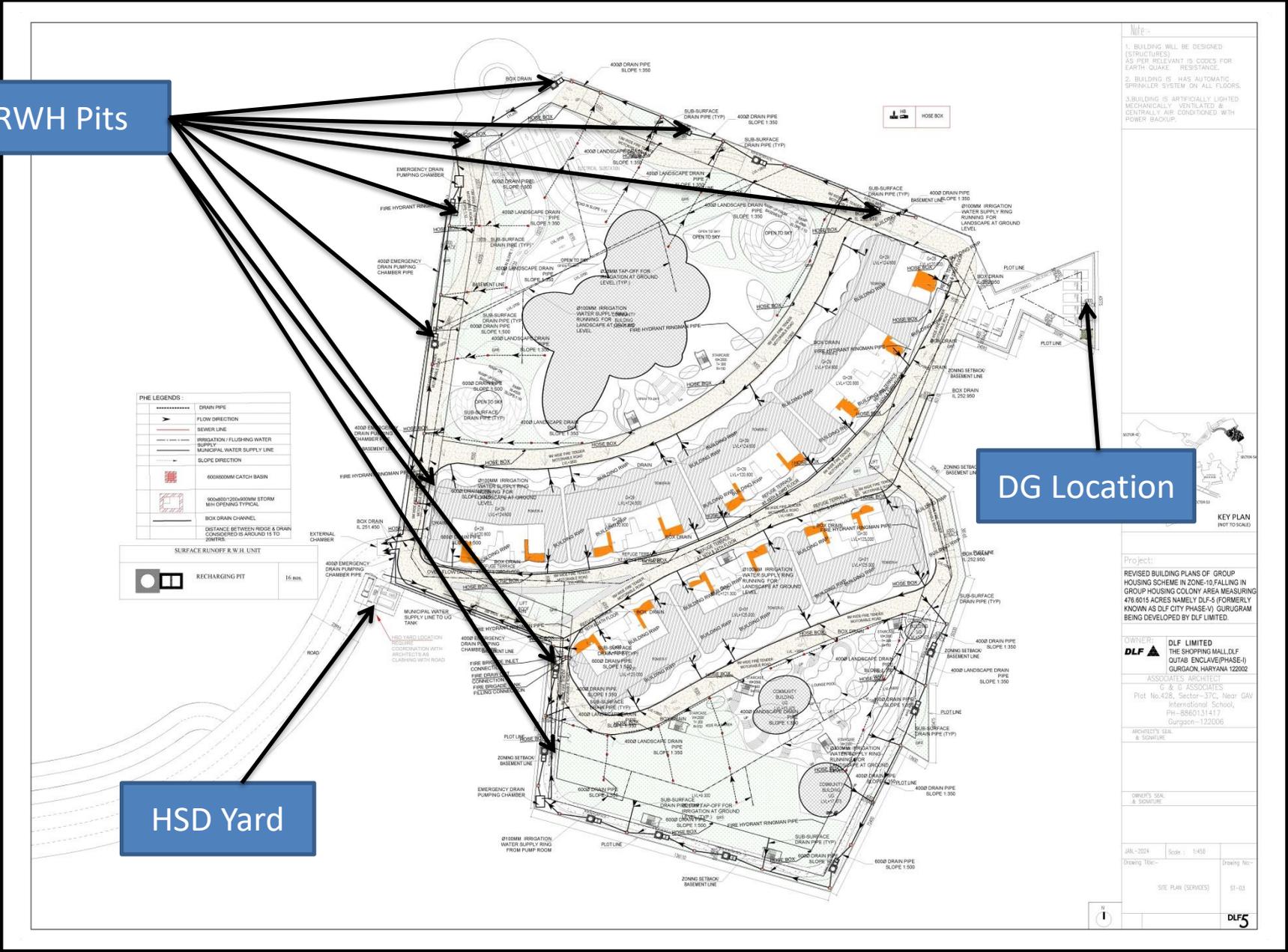
ASSOCIATE'S ARCHITECT
G & T ASSOCIATES
Plot No.428, Sector-37C, Near GAV International School, PH-8560131417 Gurgaon-122005

ARCHITECT'S SEAL & SIGNATURE

OWNER'S SEAL & SIGNATURE

JAN-2024 Scale: 1:500 Drawing No: SITE PLAN (SERVICES) ST-03

DLF5



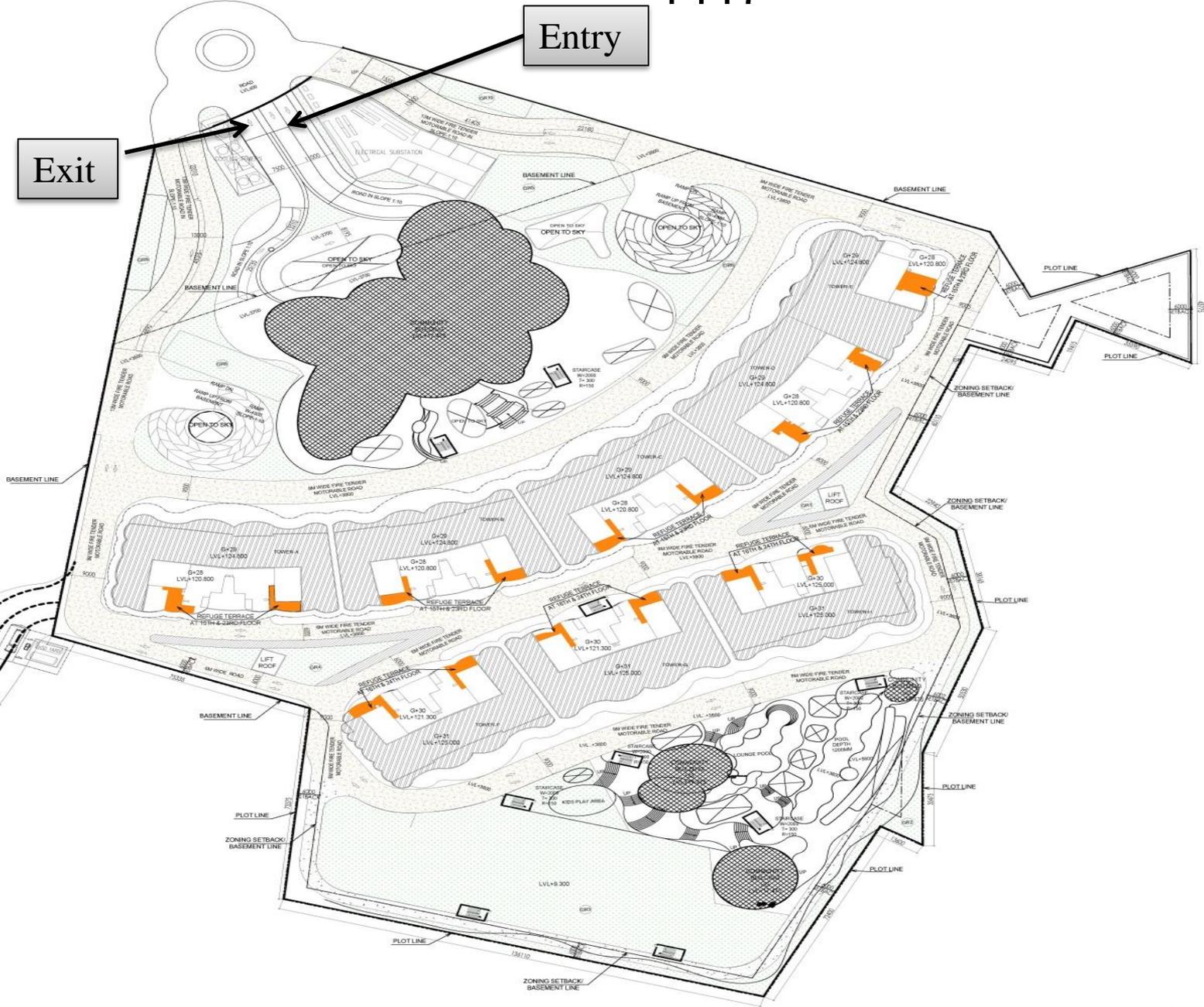
TRAFFIC CIRCULATION PLAN

1226

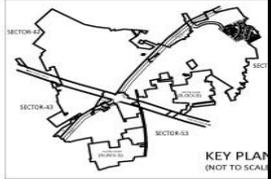
1417

Entry

Exit



1. BUILDING WILL BE DESIGNED (STRUCTURES) AS PER RELEVANT IS CODES FOR EARTH QUAKE RESISTANCE.
2. BUILDING IS HAS AUTOMATIC SPRINKLER SYSTEM ON ALL FLOORS.
3. BUILDING IS ARTIFICIALLY LIGHTED MECHANICALLY VENTILATED, & CENTRALLY AIR CONDITIONED WITH POWER BACKUP.



Project:
 REVISED BUILDING PLANS OF GROUP HOUSING SCHEME IN ZONE-10, FALLING IN GROUP HOUSING COLONY AREA MEASURING 476.8015 ACRES, NAMELY DLF-5 (FORMERLY KNOWN AS DLF CITY PHASE-V) GURUGRAM BEING DEVELOPED BY DLF LIMITED.

OWNER:
DLF **DLF LIMITED**
 THE SHOPPING MALL, DLF OUTBACK ENCLAVE (PHASE-I) GURGAON, HARYANA 122002

ASSOCIATES ARCHITECT
G & G ASSOCIATES
 Plot No.428, Sector-37C, Near G International School, PH-8860131417, Gurgaon-122006

ARCHITECT'S SEAL & SIGNATURE

OWNER'S SEAL & SIGNATURE

JAN - 2024	Scale : 1:450	Drawing No
Drawing Title:-		
SITE PLAN		ST-01

TRAFFIC CIRCULATION PLAN & PARKING IN BASEMENT-1

1418

3 BUILDING IS ARTIFICIALLY LIGHTED MECHANICALLY VENTILATED & CENTRALLY AIR CONDITIONED WITH

PARKING



SYMBOL	ABBREVIATION
MB	MULTI-PHASED TRAFFIC
MBP	MBP (MOTOR) - CAR/PAVEMENT
MBP	DRIVEWAY
TF-01	TRITATION CHAMF FROM RAW WATER TO DOMESTIC WATER TANK
TF-02	DOMESTIC WATER TRANSFER PUMP FOR NORTH TOWER
TF-03	DOMESTIC WATER TRANSFER PUMP FOR SOUTH TOWER
TF-04	DOMESTIC WATER TRANSFER PUMP FOR SOUTH TOWER
TF-05	DOMESTIC WATER TRANSFER PUMP FOR SWAMPING POOL MAKEUP
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TF-99	DOMESTIC WATER TRANSFER PUMP FOR SWAMPING POOL MAKEUP
TF-100	DOMESTIC WATER TRANSFER PUMP FOR SWAMPING POOL MAKEUP

1-	FLOOR DRAIN
2-	FLOOR DRAIN RISER
HB	HOSE BIB
#100	CAR PARK WATER SUPPLY PIPE
#100	FLUSHING TRANSFER PIPE
#100	DOMESTIC TRANSFER PIPE

BASEMENT-1
LVL - 8.750
TOTAL NO. OF CAR
PARKING = 591

DOOR NO.	DOOR NAME	DOOR TYPE	DOOR SIZE (L x B)	DOOR AREA
001	DOOR 001	DOOR	2.00 x 2.00	4.00
002	DOOR 002	DOOR	2.00 x 2.00	4.00
003	DOOR 003	DOOR	2.00 x 2.00	4.00
004	DOOR 004	DOOR	2.00 x 2.00	4.00
005	DOOR 005	DOOR	2.00 x 2.00	4.00
006	DOOR 006	DOOR	2.00 x 2.00	4.00
007	DOOR 007	DOOR	2.00 x 2.00	4.00
008	DOOR 008	DOOR	2.00 x 2.00	4.00
009	DOOR 009	DOOR	2.00 x 2.00	4.00
010	DOOR 010	DOOR	2.00 x 2.00	4.00
011	DOOR 011	DOOR	2.00 x 2.00	4.00
012	DOOR 012	DOOR	2.00 x 2.00	4.00
013	DOOR 013	DOOR	2.00 x 2.00	4.00
014	DOOR 014	DOOR	2.00 x 2.00	4.00
015	DOOR 015	DOOR	2.00 x 2.00	4.00
016	DOOR 016	DOOR	2.00 x 2.00	4.00
017	DOOR 017	DOOR	2.00 x 2.00	4.00
018	DOOR 018	DOOR	2.00 x 2.00	4.00
019	DOOR 019	DOOR	2.00 x 2.00	4.00
020	DOOR 020	DOOR	2.00 x 2.00	4.00
021	DOOR 021	DOOR	2.00 x 2.00	4.00
022	DOOR 022	DOOR	2.00 x 2.00	4.00
023	DOOR 023	DOOR	2.00 x 2.00	4.00
024	DOOR 024	DOOR	2.00 x 2.00	4.00
025	DOOR 025	DOOR	2.00 x 2.00	4.00
026	DOOR 026	DOOR	2.00 x 2.00	4.00
027	DOOR 027	DOOR	2.00 x 2.00	4.00
028	DOOR 028	DOOR	2.00 x 2.00	4.00
029	DOOR 029	DOOR	2.00 x 2.00	4.00
030	DOOR 030	DOOR	2.00 x 2.00	4.00
031	DOOR 031	DOOR	2.00 x 2.00	4.00
032	DOOR 032	DOOR	2.00 x 2.00	4.00
033	DOOR 033	DOOR	2.00 x 2.00	4.00
034	DOOR 034	DOOR	2.00 x 2.00	4.00
035	DOOR 035	DOOR	2.00 x 2.00	4.00
036	DOOR 036	DOOR	2.00 x 2.00	4.00
037	DOOR 037	DOOR	2.00 x 2.00	4.00
038	DOOR 038	DOOR	2.00 x 2.00	4.00
039	DOOR 039	DOOR	2.00 x 2.00	4.00
040	DOOR 040	DOOR	2.00 x 2.00	4.00
041	DOOR 041	DOOR	2.00 x 2.00	4.00
042	DOOR 042	DOOR	2.00 x 2.00	4.00
043	DOOR 043	DOOR	2.00 x 2.00	4.00
044	DOOR 044	DOOR	2.00 x 2.00	4.00
045	DOOR 045	DOOR	2.00 x 2.00	4.00
046	DOOR 046	DOOR	2.00 x 2.00	4.00
047	DOOR 047	DOOR	2.00 x 2.00	4.00
048	DOOR 048	DOOR	2.00 x 2.00	4.00
049	DOOR 049	DOOR	2.00 x 2.00	4.00
050	DOOR 050	DOOR	2.00 x 2.00	4.00
051	DOOR 051	DOOR	2.00 x 2.00	4.00
052	DOOR 052	DOOR	2.00 x 2.00	4.00
053	DOOR 053	DOOR	2.00 x 2.00	4.00
054	DOOR 054	DOOR	2.00 x 2.00	4.00
055	DOOR 055	DOOR	2.00 x 2.00	4.00
056	DOOR 056	DOOR	2.00 x 2.00	4.00
057	DOOR 057	DOOR	2.00 x 2.00	4.00
058	DOOR 058	DOOR	2.00 x 2.00	4.00
059	DOOR 059	DOOR	2.00 x 2.00	4.00
060	DOOR 060	DOOR	2.00 x 2.00	4.00
061	DOOR 061	DOOR	2.00 x 2.00	4.00
062	DOOR 062	DOOR	2.00 x 2.00	4.00
063	DOOR 063	DOOR	2.00 x 2.00	4.00
064	DOOR 064	DOOR	2.00 x 2.00	4.00
065	DOOR 065	DOOR	2.00 x 2.00	4.00
066	DOOR 066	DOOR	2.00 x 2.00	4.00
067	DOOR 067	DOOR	2.00 x 2.00	4.00
068	DOOR 068	DOOR	2.00 x 2.00	4.00
069	DOOR 069	DOOR	2.00 x 2.00	4.00
070	DOOR 070	DOOR	2.00 x 2.00	4.00
071	DOOR 071	DOOR	2.00 x 2.00	4.00
072	DOOR 072	DOOR	2.00 x 2.00	4.00
073	DOOR 073	DOOR	2.00 x 2.00	4.00
074	DOOR 074	DOOR	2.00 x 2.00	4.00
075	DOOR 075	DOOR	2.00 x 2.00	4.00
076	DOOR 076	DOOR	2.00 x 2.00	4.00
077	DOOR 077	DOOR	2.00 x 2.00	4.00
078	DOOR 078	DOOR	2.00 x 2.00	4.00
079	DOOR 079	DOOR	2.00 x 2.00	4.00
080	DOOR 080	DOOR	2.00 x 2.00	4.00
081	DOOR 081	DOOR	2.00 x 2.00	4.00
082	DOOR 082	DOOR	2.00 x 2.00	4.00
083	DOOR 083	DOOR	2.00 x 2.00	4.00
084	DOOR 084	DOOR	2.00 x 2.00	4.00
085	DOOR 085	DOOR	2.00 x 2.00	4.00
086	DOOR 086	DOOR	2.00 x 2.00	4.00
087	DOOR 087	DOOR	2.00 x 2.00	4.00
088	DOOR 088	DOOR	2.00 x 2.00	4.00
089	DOOR 089	DOOR	2.00 x 2.00	4.00
090	DOOR 090	DOOR	2.00 x 2.00	4.00
091	DOOR 091	DOOR	2.00 x 2.00	4.00
092	DOOR 092	DOOR	2.00 x 2.00	4.00
093	DOOR 093	DOOR	2.00 x 2.00	4.00
094	DOOR 094	DOOR	2.00 x 2.00	4.00
095	DOOR 095	DOOR	2.00 x 2.00	4.00
096	DOOR 096	DOOR	2.00 x 2.00	4.00
097	DOOR 097	DOOR	2.00 x 2.00	4.00
098	DOOR 098	DOOR	2.00 x 2.00	4.00
099	DOOR 099	DOOR	2.00 x 2.00	4.00
100	DOOR 100	DOOR	2.00 x 2.00	4.00

PROJECT
REVISED BUILDING PLANS OF GROUP HOUSING SCHEME IN ZONE-10, FALLING IN GROUP HOUSING COLONY AREA MEASURING 476.6015 ACRES NAMED DLF-5 (FORMERLY KNOWN AS DLF CITY PHASE-V) GURUGRAM BEING DEVELOPED BY DLF LIMITED.

PROJECT ARCHITECT
RSP DESIGN CONSULTANTS
UNIT 103, BESTECH BUSINESS TOWER
GURUGRAM, HARYANA 122018, INDIA

OWNER: **DLF** **▲** **DLF LIMITED**
THE SHOPPING MALL, DLF
OUTBACK ENCLAVE (PHASE-I)
GURGAON, HARYANA 122002

ASSOCIATES ARCHITECT
G & G ASSOCIATES
Plot No. 428, Sector - 37C, Near GAV
International School,
PH - 8860131417
Gurgaon - 122006

ARCHITECT'S SEAL & SIGNATURE

OWNER'S SEAL & SIGNATURE

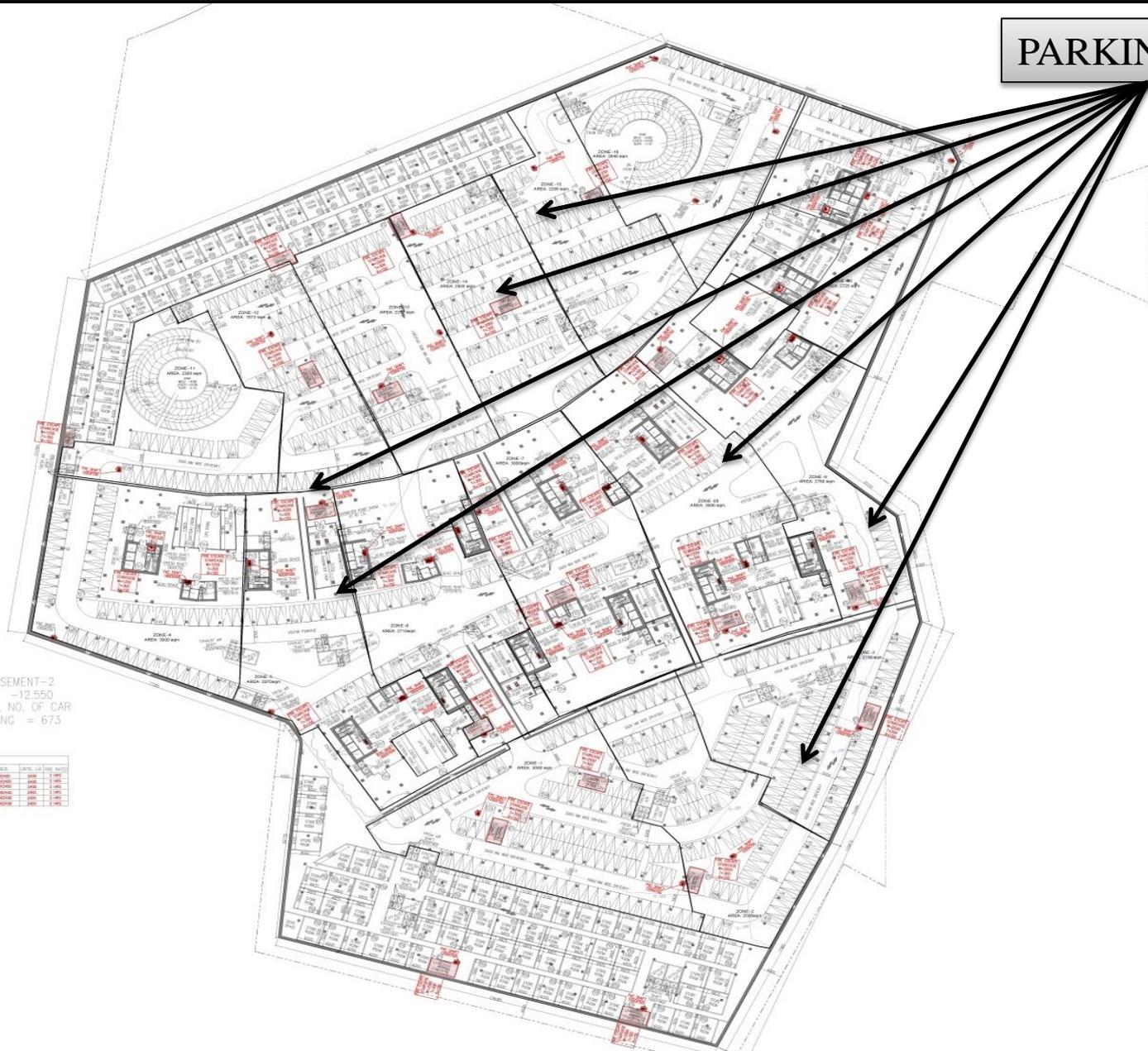
JAN - 2024 Scale : 1:400
Drawing Title: FLOOR PLAN BASEMENT - 1
Drawing No: BS-01

TRAFFIC CIRCULATION PLAN & PARKING IN BASEMENT-2

1419

1228

PARKING



BASEMENT-2
 VL. -12.550
 TOTAL NO. OF CAR
 PARKING = 673

NO.	NAME	NO.	DATE	SCALE	REVISION
01	APPROVED	01/01/2004	1:1000		
02	APPROVED	01/01/2004	1:1000		
03	APPROVED	01/01/2004	1:1000		

2. BUILDING IS THIS AUTOMATIC SPRINKLER SYSTEM ON ALL FLOORS.
 3. BUILDING IS ARTIFICIALLY LIGHTED MECHANICALLY VENTILATED & CENTRALLY AIR CONDITIONED WITH POWER BACKUP.

PROJECT
 REVISED BUILDING PLANS OF GROUP HOUSING SCHEME IN ZONE-10 FALLING IN GROUP HOUSING COLONY AREA MEASURING 476.6015 ACRES NAMEDLY DLF-5 (FORMERLY KNOWN AS DLF CITY PHASE-V) GURUGRAM BEING DEVELOPED BY DLF LIMITED.

PROJECT ARCHITECT
 RSP DESIGN CONSULTANTS
 UNIT 103, BESTECH BUSINESS TOWER
 GURUGRAM, HARYANA 122018, INDIA

OWNER: DLF LIMITED
 THE SHOPPING MALL, DLF
 QUTAB ENCLAVE (PHASE-I)
 GURGAON, HARYANA 122002

ASSOCIATES: ARCHITECT
 G & G ASSOCIATES
 Plot No.428, Sector-37C, Near GAV
 International School,
 PH-8860131417
 Gurgaon-122006

ARCHITECT'S SEAL & SIGNATURE

OWNER'S SEAL & SIGNATURE

JWL-2004 Scale : 1:400 Drawing No:-
 Drawing Title:- FLOOR PLAN BASEMENT-2 Drawing No:- 85-02

TRAFFIC CIRCULATION PLAN & PARKING IN BASEMENT

1420

1229



PARKING

2. BUILDING IS HAS AUTOMATIC SPRINKLER SYSTEM ON ALL FLOORS.
 3. BUILDING IS ARTIFICIALLY LIGHTED MECHANICALLY VENTILATED, & CENTRALLY AIR CONDITIONED WITH POWER BACKUP.

IT-3
 350
 OF CAR
 = 673

NO.	AREA
1	2000
2	2000
3	2000
4	2000

PROJECT
 REVISED BUILDING PLANS OF GROUP HOUSING SCHEME IN ZONE-10 FALLING IN GROUP HOUSING COLONY AREA MEASURING 476.6015 ACRES NAMEDLY DLF-5 (FORMERLY KNOWN AS DLF CITY PHASE-V) GURUGRAM BEING DEVELOPED BY DLF LIMITED.

PROJECT ARCHITECT
 RSP DESIGN CONSULTANTS
 UNIT 103, BESTECH BUSINESS TOWER
 GURUGRAM, HARYANA 122018, INDIA

OWNER: **DLF** **DLF LIMITED**
 THE SHOPPING MALL, DLF
 QUTAB ENCLAVE (PHASE-I)
 GURGAON, HARYANA 122002

ASSOCIATES ARCHITECT
 G & G ASSOCIATES
 Plot No. 428, Sector-37C, Near GAV
 International School,
 PH-8860131417
 Gurgaon-122006

ARCHITECT'S SEAL & SIGNATURE

OWNER'S SEAL & SIGNATURE

JAN-2024 Scale : 1:400
 Drawing Title:- Drawing No:-

FLOOR PLAN
 BASEMENT-3 BS-03

TRAFFIC CIRCULATION PLAN & PARKING IN BASEMENT

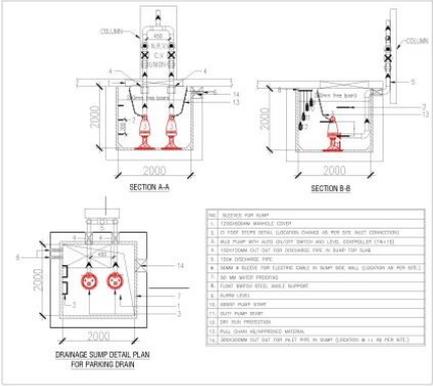
142↑

230

PHE LEGENDS :

	300MM WIDE DRAIN CHANNEL (SLOPE 1:300)
	600x600MM CHAMBER
	300x300MM CHAMBER
	2000 G.I. DRAIN PIPE (CLASS B) (SLOPE 1:300)
	FLOOR DRAIN
	PARKING DRAIN PIPE (TYP.)
	RIDGE LINE
	SLOPE DIRECTION

PARKING SURFACE SLOPE SHALL BE CONFIRMED BY ARCH / DLF SINCE THIS HAVE IMPACT ON THE BASEMENT HEIGHT, SLOPED THICKNESS & LOADING ON STRUCTURE. DISTANCE BETWEEN RIDGE & DRAIN CONSIDERED IS AROUND 15 TO 20M TRG.



1. REVISIONS NOT SHOWN
2. CONSTRUCTION MATERIALS COVER
3. TO FLOOR FINISH LEVEL, EXCEPT WHERE SHOWN OTHERWISE
4. FLOOR FINISH WITH ARCHITECTURE FINISH SHALL BE AS PER ARCHITECTURE DRAWINGS
5. HORIZONTAL CURVE OF ALL ROADWAYS SHALL BE AS PER ARCHITECTURE DRAWINGS
6. LOW WALLS SHALL BE AS PER ARCHITECTURE DRAWINGS
7. LOW WALLS SHALL BE AS PER ARCHITECTURE DRAWINGS
8. DRAIN & FLOOR TOP FINISH SHALL BE AS PER ARCHITECTURE DRAWINGS
9. LOW WALLS SHALL BE AS PER ARCHITECTURE DRAWINGS
10. LOW WALLS SHALL BE AS PER ARCHITECTURE DRAWINGS
11. LOW WALLS SHALL BE AS PER ARCHITECTURE DRAWINGS
12. LOW WALLS SHALL BE AS PER ARCHITECTURE DRAWINGS
13. LOW WALLS SHALL BE AS PER ARCHITECTURE DRAWINGS
14. LOW WALLS SHALL BE AS PER ARCHITECTURE DRAWINGS
15. LOW WALLS SHALL BE AS PER ARCHITECTURE DRAWINGS
16. LOW WALLS SHALL BE AS PER ARCHITECTURE DRAWINGS
17. LOW WALLS SHALL BE AS PER ARCHITECTURE DRAWINGS
18. LOW WALLS SHALL BE AS PER ARCHITECTURE DRAWINGS
19. LOW WALLS SHALL BE AS PER ARCHITECTURE DRAWINGS
20. LOW WALLS SHALL BE AS PER ARCHITECTURE DRAWINGS



PARKING

BASEMENT - 4
LVL. -20.15
TOTAL NO. OF CAR PARKING 673

3. BUILDING IS ARTIFICIALLY LIGHTED MECHANICALLY VENTILATED & CENTRALLY AIR-CONDITIONED WITH POWER BACKUP.

PROJECT
REVISED BUILDING PLANS OF GROUP HOUSING SCHEME IN ZONE-10 FALLING IN GROUP HOUSING COLONY AREA MEASURING 476.6015 ACRES NAMELY DLF-8 (FORMERLY KNOWN AS DLF CITY PHASE-1) GURUGRAM BEING DEVELOPED BY DLF LIMITED.

PROJECT ARCHITECT
RSP DESIGN CONSULTANTS
UNIT 103, BESTECH BUSINESS TOWER
GURUGRAM, HARYANA 122018, INDIA

OWNER: DLF LIMITED
THE SHOPPING MALL, DLF
QUTAB ENCLAVE (PHASE-I)
GURGAON, HARYANA 122002

ASSOCIATES ARCHITECT
G & G ASSOCIATES
Plot No. 42B, Sector - 37C, Near GAV
International School,
PH - 8860131417
Gurgaon - 122006

ARCHITECT'S SEAL & SIGNATURE

OWNER'S SEAL & SIGNATURE

JWL-2024 Scale: 1:400
Drawing Title: Drawing No:

FLOOR PLAN
BASEMENT-4 BS-04

LANDSCAPE LAYOUT PLAN

1422

1231

PROPOSED TREE SPECIES AND GREEN AREA UNDER TREE CANOPY

S. No.	Botanical Name	Common Name	Average Canopy radius (m)	Average Canopy area (sqm)
1	<i>Alstonia Scholaris</i>	Saptarni	2	12.56
2	<i>Bauhinia blakaena Sp.</i>	Hong Kong Orchid		
3	<i>Callistemon lanceolatus</i>	Bottle brush		
4	<i>Cassia fistula</i>	Golden Shower		
5	<i>Chorisia speciosa</i>	Silk floss		
6	<i>Delonix regia</i>	Gulmohar		
7	<i>Erythrina indica</i>	Tiger's claw		
8	<i>Ficus Sp.</i>	Benjamin fig		
9	<i>Ficus retusa</i>	Pilkhan		
10	<i>Jacaranda mimosifolia</i>	Jacaranda		
11	<i>Lagerstroemia flos reginae</i>	Pride of India		
12	<i>Mimusops elengi</i>	Tanjong		
13	<i>Conocarpus lancifolius</i>	Damas		
14	<i>Acacia Auricularis</i>	Auri	1.2	4.52
15	<i>Anthrocephalus Cadamba</i>	Kadam		
16	TOTAL			



- Notes -
1. BUILDING WILL BE DESIGNED (STRUCTURES) AS PER RELEVANT IS CODES FOR EARTH QUAKE RESISTANCE.
 2. BUILDING HAS AUTOMATIC SPRINKLER SYSTEM ON ALL FLOORS.
 3. BUILDING IS ARTIFICIALLY LIGHTED MECHANICALLY VENTILATED & CENTRALLY AIR CONDITIONED WITH POWER BACKUP.

Project:
REVISED BUILDING PLANS OF GROUP HOUSING SCHEME IN ZONE-10 FALLING IN GROUP HOUSING COLONY AREA MEASURING 47.95 ACRES NAMEDLY DLF-6 FORMERLY KNOWN AS DLF CITY PHASE-1) GURUGRAM BEING DEVELOPED BY DLF LIMITED.

OWNER: **DLF LIMITED**
THE SHOPPING MALL, DLF QUTAB ENCLAVE (PHASE-1) GURGAON, HARYANA 122002

ARCHITECTS: **ASSOCIATES ARCHITECT**
10 'E' 13 ASSOCIATES
Plot No.42B, Sector-37C, Near GAV International School, Ph-8660131417 Gurgaon-122006

ARCHITECTS SEAL & SIGNATURE

OWNER'S SEAL & SIGNATURE

JAN-2024 Scale :

Drawing Title: Drawing No:

SITE PLAN GREEN AREA (TREES) ST-02A



PROPOSED PLANT SPECIES WITH THEIR TENTATIVE NUMBERS

1423

1232

S. No.	Botanical Name	Common name	Tentative Nos.
1.	<u><i>Alstonia Scholaris</i></u>	Saptparni	296
2.	<u><i>Bauhinia blakaena Sp.</i></u>	Hong Kong Orchid	
3.	<u><i>Callistemon lanceolatus</i></u>	Bottle brush	
4.	<u><i>Cassia fistula</i></u>	Golden Shower	
5.	<u><i>Chorisia speciosa</i></u>	Silk foss	
6.	<u><i>Delonix regia</i></u>	Gulmohar	
7.	<u><i>Erythrina indica</i></u>	Tiger's claw	
8.	<u><i>Ficus Sp.</i></u>	Benjamin fig	429
9.	<u><i>Ficus retusa</i></u>	Pilkhan	
10.	<u><i>Jacaranda mimosifolia</i></u>	Jacaranda	
11.	<u><i>Lagerstroemia flos reginae</i></u>	Pride of India	
12.	<u><i>Mimusops elengi</i></u>	Tanjong	
13.	<u><i>Conocarpus lancifolius</i></u>	Damas	
14.	<u><i>Acacia Auricularims</i></u>	Auri	73
15	<u><i>Anthrocephatus Cadamba</i></u>	Kadam	62
	Total		860

TOR Letter has been granted vide letter no. SEAC/HR/2024/067, dated 12/03/2024



File No.: SEAC/HR/2024/067
 Government of India
 Ministry of Environment, Forest and Climate Change
 (Issued by the State Level Expert Appraisal Committee(SEAC),
 HARYANA)





Dated 12/03/2024

To,
 DLF LIMITED, DLF Utilities Ltd., DLF Building & Services Pvt. Ltd., Sh. Rajender Singh S/o Sh. Kade Ram, DLF Shopping Mall, 3rd Floor, Arjun Marg, DLF City, Phase-I, Gurugram, Haryana, GURUGRAM, HARYANA, , 122002
 dlfltdcrest2@gmail.com

Subject: Standard Terms of Reference (ToR) to the proposed Expansion cum Modification of Group Housing Buildings in Zone 10, DLF 5, at Sector-54 Gurugram, Haryana.

Sir/Madam,
 This is in reference to your application submitted to SEAC vide proposal number SIA/HR/INFRA2/465199/2024 dated 06/03/2024 for grant of Terms of Reference (ToR) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

- | | |
|--|--|
| (i) ToR Identification No. | TO24B3812HR5769356N |
| (ii) File No. | SEAC/HR/2024/067 |
| (iii) Clearance Type | Fresh ToR |
| (iv) Category | B1 |
| (v) Project/Activity Included Schedule No. | 8(b) Townships/ Area Development Projects / Rehabilitation Centres |
| (vii) Name of Project | Proposed Expansion cum Modification of Group Housing Buildings in Zone 10, DLF 5, at Sector-54 Gurugram, Haryana |
| (viii) Name of Company/Organization | DLF LIMITED |
| (ix) Location of Project (District, State) | GURUGRAM, HARYANA |
| (x) Issuing Authority | SEAC |
| (xii) Applicability of General Conditions | NO |

3. The SEAC has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after detailed examination hereby decided to grant Standard Terms of

- Reference to the instant proposal of M/s. DLF LIMITED under the provisions of the aforementioned Notification.
- The brief about products and by products as submitted by the Project proponent in Form-1 (Part A, B) and Standard Terms of Reference are annexed to this letter as Annexure (1).
 - The Ministry reserves the right to stipulate additional TORs, if found necessary.
 - The Standard Terms of Reference (ToR) to the aforementioned project is under provisions of EIA Notification, 2006 and as amended thereof. It does not tantamount to approvals/consent/permissions etc required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.
 - The granted letter, all the documents submitted as a part of application viz. Form-1 Part A and Part B are available on PARIWESH portal which can be accessed by scanning the QR Code above.

Copy To

dlfltdcrest2@gmail.com
 projects@vardan.co.in
 scy.seachn@gmail.com

Annexure 1

Standard Terms of Reference for conducting Environment Impact Assessment Study for Townships/ Area Development Projects / Rehabilitation Centres and information to be included in EIA/EMP report

1. Project Details

Sr. No.	Terms of Reference
L1	Need and benefits of the project.
L2	Submit data for built-up area for each building, the use and occupancy classification in line with NBC 2016 also to be indicated [for differential functional requirements].
L3	The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.

2. Land Environment

Sr. No.	Terms of Reference
2.1	Examine details of land use as per Master Plan and land use around 10 km radius of the project site. Analysis should be made based on latest satellite imagery for land use with raw images. Check on flood plain of any river.

3. Land acquisition and R&R

TOR Letter has been granted vide letter no SEAC/HR/2024/067, dated 14/23/24

1425

14/23/24

Sr. No.	Terms of Reference
3.1	Submit details of environmentally sensitive places, land acquisition status, rehabilitation of communities/villages and present status of such activities.

4. Environmental Monitoring and Management

Sr. No.	Terms of Reference
4.1	Examine baseline environmental quality along with projected incremental load due to the project.
4.2	Environmental data to be considered in relation to the project development would be (a) land, (b) groundwater, (c) surface water, (d) air, (e) bio-diversity, (f) noise and vibrations, (g) socio economic and health.
4.3	Submit Roles and responsibility of the developer etc for compliance of environmental regulations under the provisions of EP Act.
4.4	Examine separately the details for construction and operation phases both for Environmental Management Plan and Environmental Monitoring Plan with cost and parameters.
4.5	Possible carbon footprint contribution from each activities and mitigation measures proposed shall be included as part of Environment Management Plan.

5. Drainage

Sr. No.	Terms of Reference
5.1	Submit a copy of the contour plan with slopes, drainage pattern of the site and surrounding area. Any obstruction of the same by the project.

6. Forest

Sr. No.	Terms of Reference
6.1	Submit the details of the trees to be felled for the project, if any.
6.2	Submit the present land use and permission required for any conversions such as forest, agriculture etc.

7. Water Environment

Sr. No.	Terms of Reference
7.1	Ground water classification as per the Central Ground Water Authority.

8. Water Management

Sr. No.	Terms of Reference
8.1	Examine the details of Source of water, water requirement, use of treated waste water and prepare a water

Sr. No.	Terms of Reference
	balance chart.
8.2	Rainwater harvesting proposals should be made with due safeguards for ground water quality.
8.3	Maximize recycling of water and utilization of rainwater. Examine details.
8.4	Examine soil characteristics and depth of ground water table for rainwater harvesting.
8.5	Permission from CGWA for abstraction of groundwater, if any, including dewatering during basement excavation.

9. Waste Management

Sr. No.	Terms of Reference
9.1	Examine details of solid waste generation treatment and its disposal.
9.2	Construction & Demolition Waste Management Plan shall be prepared as part of EMP providing details of demolition activities involved along with quantification and disposal mechanism.

10. Energy Requirements

Sr. No.	Terms of Reference
10.1	A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project.
10.2	Examine and submit details of use of solar energy and alternative source of energy to reduce the fossil energy consumption. Energy conservation and energy efficiency.
10.3	DG sets are likely to be used during construction and operational phase of the project. Emissions from DG sets must be taken into consideration while estimating the impacts on air environment.

11. Road and Traffic

Sr. No.	Terms of Reference
11.1	Examine road/rail connectivity to the project site and impact on the traffic due to the proposed project. Present and future traffic and transport facilities for the region should be analysed with measures for preventing traffic congestion and providing faster trouble free system to reach different destinations in the city.
11.2	A detailed traffic and transportation study should be made for existing and projected passenger and cargo traffic.
11.3	Examine the details of transport of materials for construction which should include source and availability.

12. Disaster Management Plan

Sr. No.	Terms of Reference
12.1	Submit details of a comprehensive Disaster Management Plan including emergency evacuation during natural and man-made disaster. This should cover details of vulnerabilities due to natural and manmade hazards (earthquake, flooding, cyclone, landslides, fire etc.) and details of disaster mitigation efforts for buildings and infrastructure through structural sufficiency and Fire and Life Safety compliance in line with National Building Code NBC, 2016.

13. Court Cases

Sr. No.	Terms of Reference
13.1	Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Projects should be given.

14. Miscellaneous

Sr. No.	Terms of Reference
14.1	Any further clarification on carrying out the above studies including anticipated impacts due to the project and mitigative measure, project proponent can refer to the model ToR available on Ministry website http://moef.nic.in/Manual/Townships .

Additional Terms of Reference

N/A

Annexure 2

Details of Products & By-products

Name of the product /By-product	Product / By-product	Existing	Proposed	Total	Unit	Mode of Transport / Transmission	Remarks (eg. CAS number)
Not applicable. This is 8 (b) "Townships and Area Development Projects" as per MoEF notification 14/9/2006 & its Subsequent Amendments.	Product	233377.998	423040.358	656418.356	builtup are a in square meters	NOT applicable	This is development of group housing project

Validity unknown

Digitally Signed by : Sh Bhupender Singh
Rinwa
Member Secretary, SEAC

1427

Point-1.1. Need and benefits of the project.

Reply: The project will generate jobs that related to un-skilled, semi-skilled as well skilled labour category. Supervisory positions will also open up for which local candidates will be considered based on merit.

Point-1.2. Submit data for built-up area for each building, the use and occupancy classification in line with NBC 2016 also to be indicated for differential functional requirement.

Reply: Area statement along with Built-up area of project site is given below.

S. No.	Particular	As Per Earlier EC	Expansion cum modification	Total Area (S.qm)
1	Total Plot Area	30,653.317	38,040.533	68,693.850
2	Proposed Ground Coverage	6,369.381	39,958.360	46,327.741
3	Total Proposed FAR	1,43,937.510	2,93,254.289	4,37,191.799
4	Total Proposed NoN FAR	89,440.488	1,29,786.069	2,19,226.557
5	Total Proposed Built - up Area (FAR + NoN FAR)	2,33,377.998	4,23,040.358	6,56,418.356
6	Proposed Green Area (@20% of total plot area)	9,195.995	4,554.005	13,750.000

Contin...

1428

The total population after expansion cum modification of project will be 4,283 persons. During construction phase, 100-150 numbers of labour will be engaged.

S. No.	Occupancy Type	PPU	Unit / Area (S.qm)	Total Population
1	Main Dwelling Units	@5 Persons / Unit	432	2,160
2	Services Personnel Room	@2 Persons / Unit	432	864
3	Maintenance staff	Lumpsum		43
4	Club House/community building	Lumpsum		1,000
5	Visitors	10 % of Residential Population		216
Total				4,283

Point-1.3. The cost of the Project (capital cost and recurring cost) as well as the cost toward implementation of EMP should be clearly spelt out.

Reply: Total Project cost for project will be approx. Rs. 7,583 Cr.

Details for construction and operation phases both for Environmental Management Plan is given in EIA report.

EMP budget is given in **next slide**.

Environmental Monitoring Plan with cost and parameters are discussed in EIA report.

Expenditure done on EMP budget

Description	Expense done (Rs.) (Till 29 May 2024)
Monitoring for Air, Water, Stack, emission & Noise	1,62,011/-
Dust mitigation measures including Barricading, water sprinkling, anti-smog gun	2,72,56,914/-
PPE for workers & Health Care	1,15,691/-
Total	2,75,34,616/-

POINT WISE COMPLIANCE OF ToR

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During Construction Phase			During Operational Phase		
Description	Capital Cost	Recurring Cost	Description	Capital Cost	Recurring Cost
	(In Lakhs)	(In Lakhs for 5 Year)		(in Lakhs)	(In Lakhs for 10 Year)
Sanitation and Wastewater Management	5	27	Waste Water Management	100.00	400
(Modular STP)			(Sewage Treatment Plant)		
Garbage & Debris disposal	2	27	Solid Waste Management	20	150
			(Dust bins & OWC)		
Green Belt Development	-	15	Green Belt Development	150	600
Air, Noise, Soil, Water Monitoring	3	37	Monitoring for Air, Water, Noise & Soil	0	14
Rainwater harvesting system	-	-	Rainwater harvesting system	240	40
Dust Mitigation Measures Including site barricading, water sprinkling and anti-smog gun)	565	110	DG Sets including stack height and acoustics	1389	280
Medical cum First Aid facility	3	75	Energy Saving	132	50
(providing medical room & Doctor)			(Solar Panel system)		
Storm Water Management (temporary drains and sedimentation basin)	5	1	Maintenance of nearby pond of village	0	25
Total	583	291	Total	2031	1279
G. Total	4,184				

Total Project cost: Rs. 7,583 Cr

Existing EMP Budget: 275.34 Lakhs

Proposed EMP Budget: 4,184 Lakhs

Total EMP Budget (Exisitng+Proposed): 4,459.34 Lakhs (0.588% of total project cost

Contin...

Environmental Monitoring Plan for Construction Phase:-

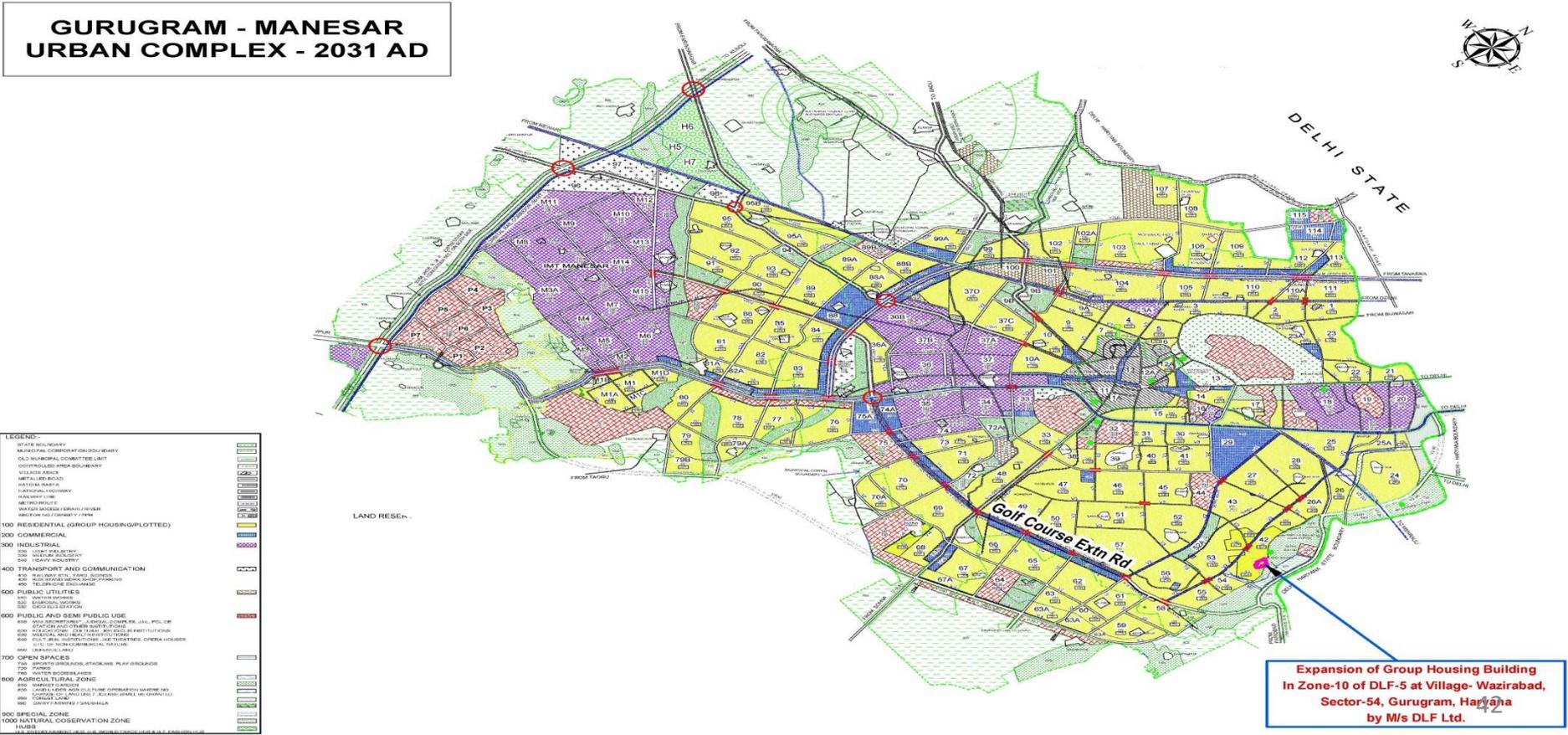
Source	Monitoring Location	Parameters to be Monitored	Monitoring Frequency
Ambient Air Quality	At 1 location within boundary of the project site	PM ₁₀ , PM _{2.5} , SO ₂ , NO ₂ and CO	Twice a year or as per conditions of EC
Ambient Noise	At 1 location within boundary of the project site.	Day & Night equivalent noise level	Twice a year or as per conditions of EC
Groundwater	At 1 location nearest to the Project site	As per standards	Twice a year or as per conditions of EC
Soil	At 1 location outside the Project site	As per standards	Twice a year or as per conditions of EC

Environmental Monitoring Plan for Operation Phase:-

Source	Monitoring Location	Parameters to be Monitored	Monitoring Frequency
DG set emissions	DG stacks	TPM, SO ₂ , NO ₂ and CO	Twice a year or as per conditions of EC or as per requirement of SPCB
DG set noise	At 0.5 m distance from DG enclosure/ DG room	Noise level	Twice a year or as per conditions of EC or as per requirement of SPCB
Sewage Treatment Plant	Inlet and Outlet of STP	pH, BOD, Suspended Solid, Oil & Grease	Twice a year or as per conditions of EC or as per requirement of SPCB
Ambient Air Quality	At 2 locations (one inside the project site and one at boundary of the project site along predominant wind direction)	PM ₁₀ , PM _{2.5} , SO ₂ , NO ₂ and CO	Twice a year or as per conditions of EC or as per requirement of SPCB
Ambient Noise	At 2 locations (one inside the project site and one at boundary of the project site nearest to residential area)	Day and night equivalent noise level	Twice a year or as per conditions of EC or as per requirement of SPCB

Point-2.1. Examine details of land use as per Master Plan and land use around 10 km radius of the project site. Analysis should be made based on latest satellite imagery for land use with raw images. Check on flood plain of any river.

Reply: The land falls under the residential zone as per the Gurugram- Manesar Urban Complex Master Plan 2031. Copy of Gurugram- Manesar Urban Complex Master Plan 2031 is given below.



Contin...

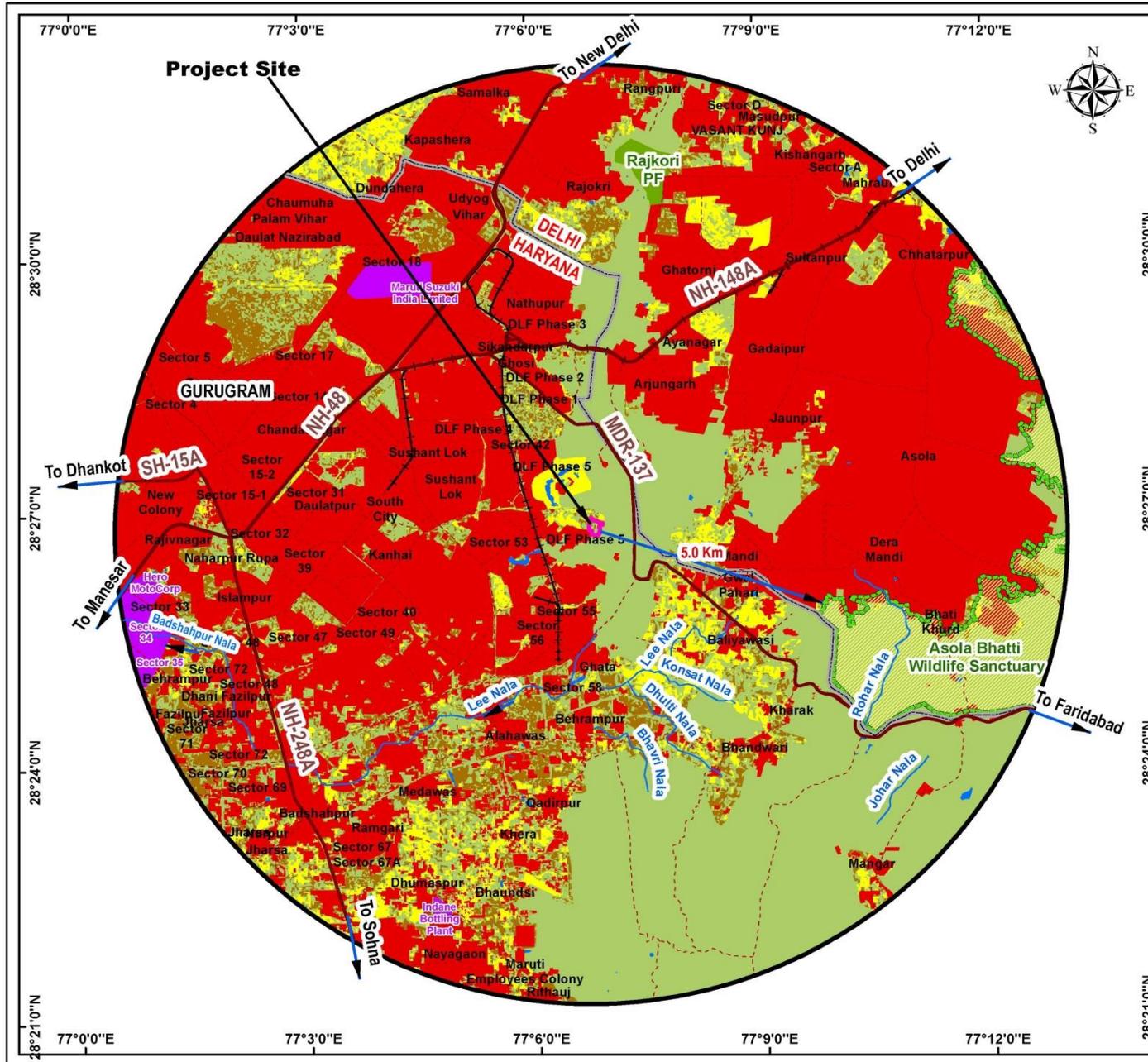
EIA/EMP study has been carried out in an area covering a circle of radius of 10 km with project area as the center. Land use pattern map is given below:-

S. No.	Land Use / Land Cover	Area (Ha)	% Area
1.	Agriculture Land	2,105	6.39
2.	Bare Land	2,625	7.97
3.	Built-up	16,918	51.34
4.	Industry	298	0.90
5.	Forest	97	0.30
6.	Open scrub	10,854	32.94
7.	Water body	54	0.16
Total		32,951	100.0

LU/LC MAP OF 10 KM STUDY AREA FROM THE PROJECT BOUNDARY

1435

1244



LANDUSE MAP OF 10KM BUFFER AREA

Toposheet No:
H43X2 & H43X3

Landuse Classification	Area in hectare	Area in %
Agriculture Land	2105	6.39
Bare Land	2625	7.97
Open Scrub	10854	32.94
Builtup	16918	51.34
Industry	298	0.90
Waterbody	54	0.16
Forest	97	0.30
Total	32951	100.00

Legend

- Roads
- Highway
- Metro Line
- Streams
- State Boundary
- Project Site
- 10km Buffer
- Wildlife Sanctuary
- Agriculture Land
- Bare Land
- Builtup
- Forest
- Industry
- Open Scrub
- Waterbody

Project:
Expansion of Group Housing Building
In Zone-10 of DLF-5 at Village- Wazirabad, Sector-54, Gurugram, Haryana

Project Proponent:
M/s DLF Ltd.

Environment Consultant:
Vardan EnviroNet
QCI-NABET Accredited Environment Consultant
Certificate No. NABET/EIA/2326/RA0284

Graphical Scale: Scale: 1:50,000
0 500 1,000 2,000 3,000 4,000 5,000 6,000 m

Prepared By: Mr. Ankit Singh **Approved By:** Mr. Aman Sharma

Point-3.1: Submit details of environmentally sensitive places, land acquisition status, rehabilitation of communities/ villages and present status of such activities.

Reply: Environmentally sensitive places are given below.

S. No.	Particulars	Distance	Direction
	Nearest Road		
1.	NH-48	5.5 Km	W
2.	SH-13	7.6 Km	NW
	Nearest Railway station		
1.	Gurugram Railway Station	11 Km	NW
	Nearest Airport		
1	Indira Gandhi International airport	10.3 Km	N
	Hospitals		
1.	Narayan Hospital	4.1 Km	N
2.	Sanvit Hospital	7.6 Km	W
	Temples		
1.	Hanuman Temple	7.7 Km	W
2.	Shiromani Naam Dev Temple	7.9 Km	NNW
	School/ College		
1.	R.B.P School	3.7 Km.	NW
2.	Agarsen School	7.2 Km.	WSW

Contin...

The project had received License from the Directorate of Town & Country Planning, Haryana with 13 Licenses for 16.975 Acre (License No. 38, 39, 40, 52, 53, 57 of 1996 dated 16.04.1996 which is valid up to 15.04.2024, License No. 117, 121, 129, 131 of 1995 dated 29.12.1995 which is valid up to 28.12.2024 and License No. 02, 04, 06 of 2002 dated 25.10.2002 which is valid up to 24.10.2024 is attached as Annexure in EIA report.

There is no rehabilitation of communities / villages in the project.

Point-4.1: Examine baseline environmental quality along with projected incremental load due to the project.

Reply: Baseline environmental quality data has been carried out in winter season (1st December 2023 to 29th February 2024). Summary of baseline data has been given in Chapter-3 of EIA Report and the analysis report of laboratory is enclosed in Annexure in the EIA report. The incremental value of emission of pollutant due to activity has been analyzed and discussed in EIA Report.

The predicted maximum incremental GLC of PM10, PM2.5, NO2, SO2 and CO were found as 0.00909 $\mu\text{g}/\text{m}^3$, 0.00568 $\mu\text{g}/\text{m}^3$, 0.02842 $\mu\text{g}/\text{m}^3$, 0.02273 $\mu\text{g}/\text{m}^3$ and 0.0000035 mg/m^3 respectively at project site.

Contin...

Input Data

Stack Attached to	Capacity KVA	Fuel Used	PM10 g/s	SO2 g/s	NOx g/s	CO g/s	PM2.5
8 -DG Set	2000	HSD	0.006444	0.161111	0.292004	0.063585	0.002578

Parking Provided: 2,610 ECS

In the absence of specific PM2.5 emission limit, the emission rate is calculated based on the composition of PM2.5 recorded during ambient air monitoring.

Output Data

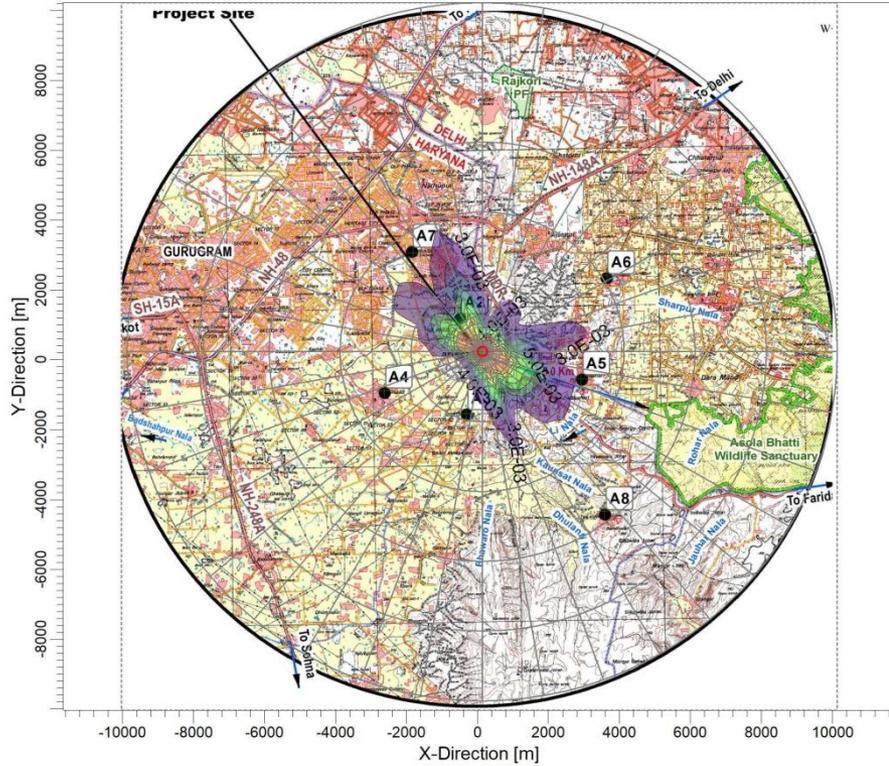
The Results are based on 24 hours of all DG Sets Winter Season (December- 2023 to February 2024). The predicted incremental GLC is the maximum value predicted study area.

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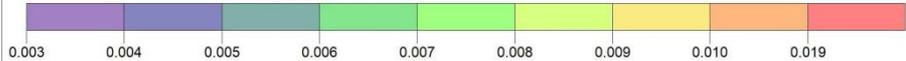
Location	Village	Max Baseline Concentrations					Predicted GLC – AERMOD					Cumulative GLC				
		PM10	PM2.5	Nox	SO2	CO	PM10	PM2.5	Nox	SO2	CO	PM10	PM2.5	Nox	SO2	CO
		(µg/m ³)	(µg/m ³)	(µg/m ³)	(µg/m ³)	(mg/m ³)	(µg/m ³)	(µg/m ³)	(µg/m ³)	(µg/m ³)	(mg/m ³)	(µg/m ³)	(µg/m ³)	(µg/m ³)	(µg/m ³)	(mg/m ³)
A1	Project site	144.90	77.40	36.40	15.20	0.98	0.00909	0.00568	0.02842	0.02273	0.000035	144.90909	77.40568	36.42842	15.22273	0.9800035
A2	Near DLF Phase 5	134.80	69.00	29.80	10.80	1.16	0.00897	0.00561	0.02804	0.02244	0.000003	134.80897	69.00561	29.82804	10.82244	1.1600003
A3	near Sec 55	130.60	65.80	26.90	9.60	0.92	0.00211	0.00132	0.00659	0.00528	0.000008	130.60211	65.80132	26.90659	9.60528	0.9200008
A4	Near Village Wazirabad	134.80	69.00	29.80	10.80	1.20	0.00087	0.00055	0.00273	0.00219	0.000003	134.80087	69.00055	29.80273	10.80219	1.2000003
A5	Near Village mandi	142.70	76.50	33.90	13.90	1.49	0.00457	0.00285	0.01427	0.01142	0.000017	142.70457	76.50285	33.91427	13.91142	1.4900017
A6	Near Village Junapur	133.00	68.00	27.90	10.00	1.08	0.0022	0.00125	0.00624	0.00499	0.000007	133.002	68.00125	27.90624	10.00499	1.0800007
A7	Near DLF Phase 1	125.00	63.00	24.70	8.90	0.89	0.00388	0.00138	0.00938	0.00751	0.000011	125.00388	63.00138	24.70938	8.90751	0.8900011
A8	Village Bandhwari	140.40	75.30	33.90	13.90	1.49	0.00173	0.00108	0.00541	0.00433	0.000006	140.40173	75.30108	33.90541	13.90433	1.4900006

Contin...

PROJECT TITLE:
M/s DLF LTD, Sector 54 Gurugram
Isoleth of PM2.5

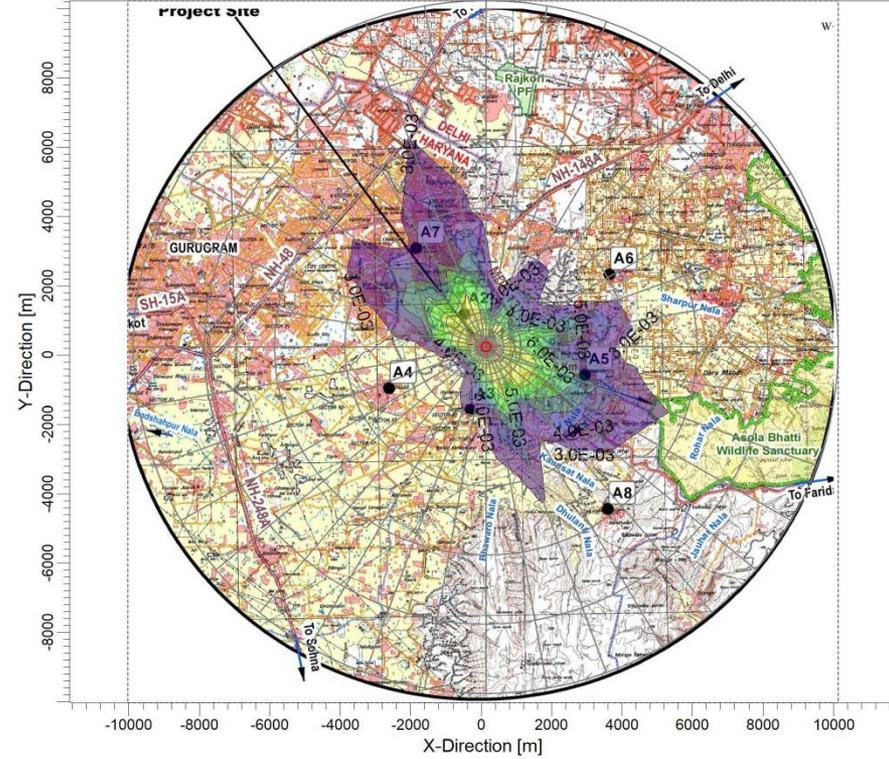


PLOT FILE OF HIGH 1ST HIGH 24-HR VALUES FOR SOURCE GROUP: ALL ug/m³
Max: 0.019 [ug/m³] at (-96.81, 427.84)

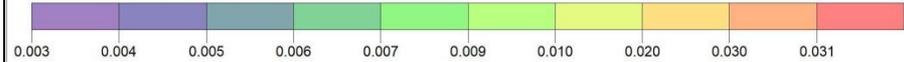


COMMENTS:	SOURCES: 4	COMPANY NAME: Vardan Environet
	RECEPTORS: 368	MODELER: Surbhi Makwana
	OUTPUT TYPE: Concentration	SCALE: 1:147,212 0 5 km
	MAX: 0.019 ug/m³	PROJECT NO.:

PROJECT TITLE:
M/s DLF LTD, Sector 54 Gurugram
Isoleth of PM10

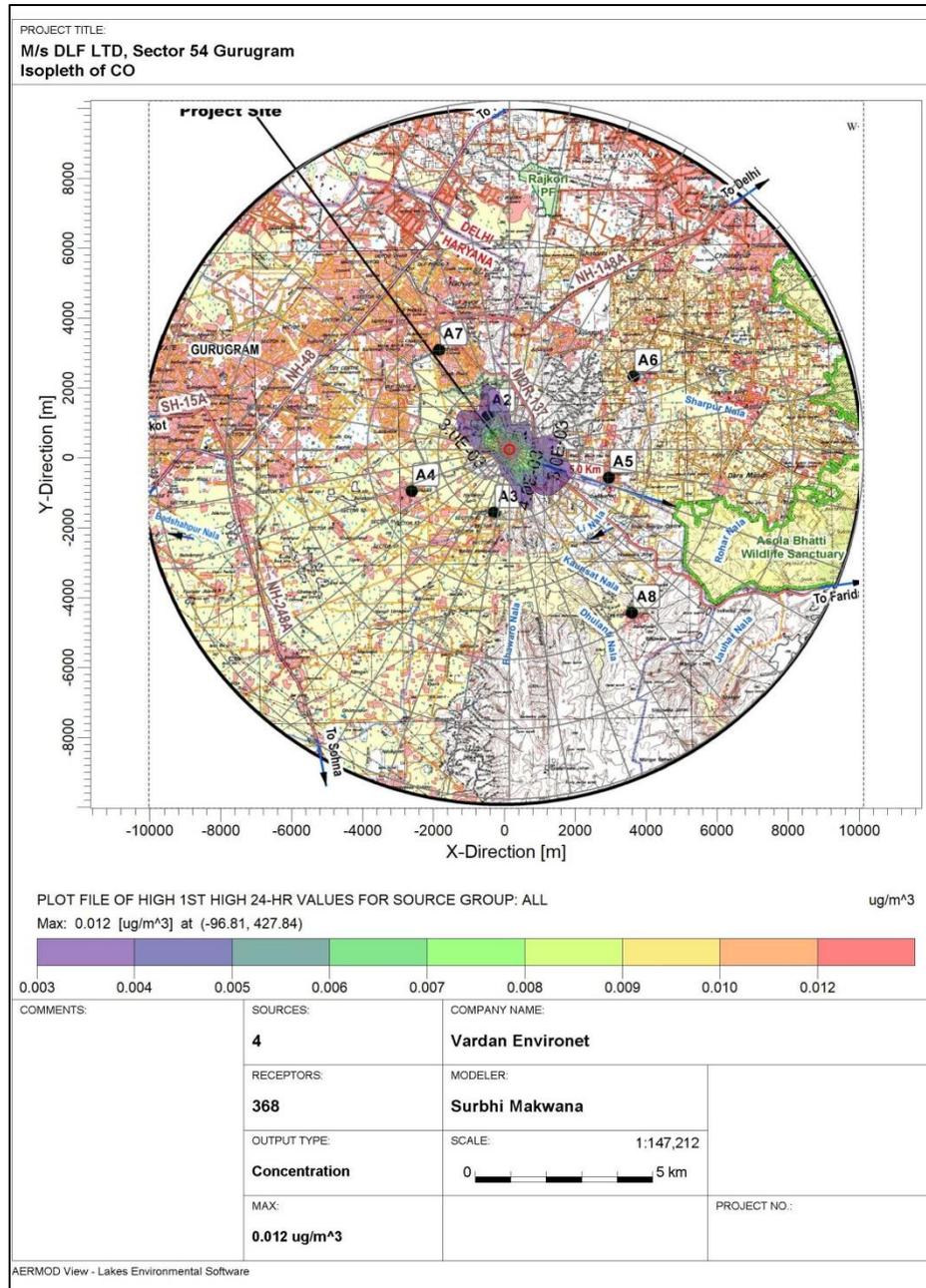


PLOT FILE OF HIGH 1ST HIGH 24-HR VALUES FOR SOURCE GROUP: ALL ug/m³
Max: 0.031 [ug/m³] at (-96.81, 427.84)



COMMENTS:	SOURCES: 4	COMPANY NAME: Vardan Environet
	RECEPTORS: 368	MODELER: Surbhi Makwana
	OUTPUT TYPE: Concentration	SCALE: 1:147,212 0 5 km
	MAX: 0.031 ug/m³	PROJECT NO.:

Contin...



Point-4.2: Environmental data to be considered in relation to the project development would be

- (a) Land,**
- (b) Ground water,**
- (c) Surface Water,**
- (d) Air,**
- (e) Bio-Diversity,**
- (f) Noise And Vibrations,**
- (g) Socio Economic and Health**

Reply: The following points have been covered under Chapter-3 of EIA report.

Point-4.3: Submit Roles and responsibility of the developer etc. for compliance of environmental regulations under the provisions of EP Act, 1986.

Reply: The Environmental Monitoring Cell will be constituted for maintaining environmental regulations under the provision of EP Act. After grant of EC we will submit proper half yearly compliance report with all details and deliberations.

Point- 4.4: Examine separately the details for construction and operation phases both for Environmental Management Plan and Environmental Monitoring Plan with cost and parameters.

Reply: The same has been mentioned in **point no.3 of ToR**

Point- 4.5: Possible carbon footprint contribution from each activities and mitigation measures proposed shall be included as part of Environment Management Plan

Reply:The main source of emission in the project is DG sets, power load and vehicular movement. So, carbon footprint of DG set, power load and vehicular movement needs to be calculated.

But as in case of DG sets, the fuel HSD will be used and these will run for a very short period of time.

Further polluted load has calculated, the results are well within the limits. Therefore, impact of DG sets will be negligible. In case of power load, carbon footprints are mostly calculated at thermal power stations. However, solar panel of 110 KWp and solar lights will be installed for energy conservation.

In case of vehicular movement, the impact will be minimal as separate entry and exit gates will be provided. Water sprinkling will be done thrice in summer seasons and twice in winter and monsoon season.

Point-5.1: Submit a copy of the contour plan with slopes, drainage pattern of the site and surrounding area.

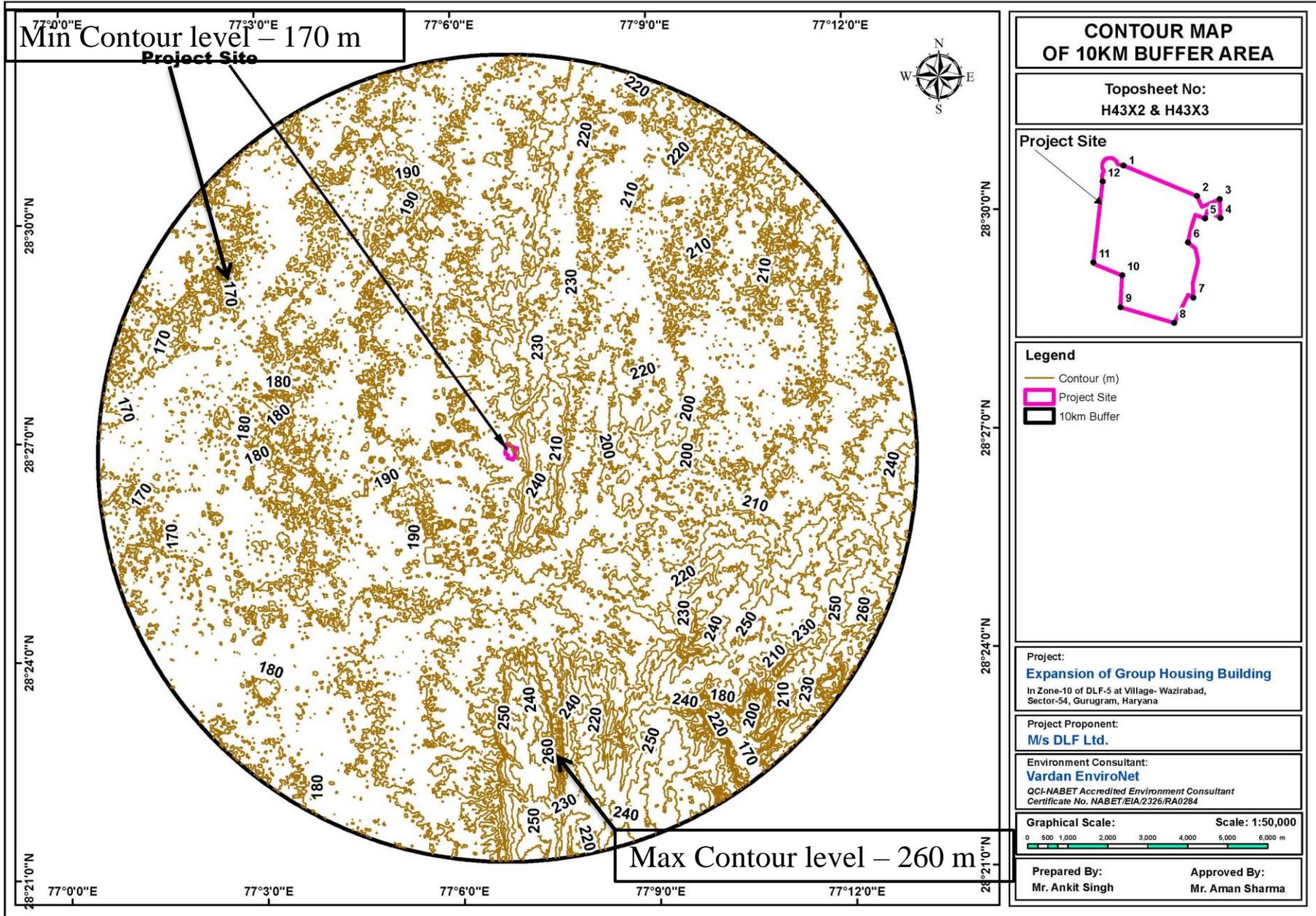
Reply: Contour Plan with slopes, drainage pattern of the site and surrounding area is discussed under land Environment of Chapter-2 and Project site Contour Plan with slopes, drainage pattern of the site and surrounding area is **attached in next slides.**

CONTOUR MAP OF 10 KM BUFFER MAP

1447

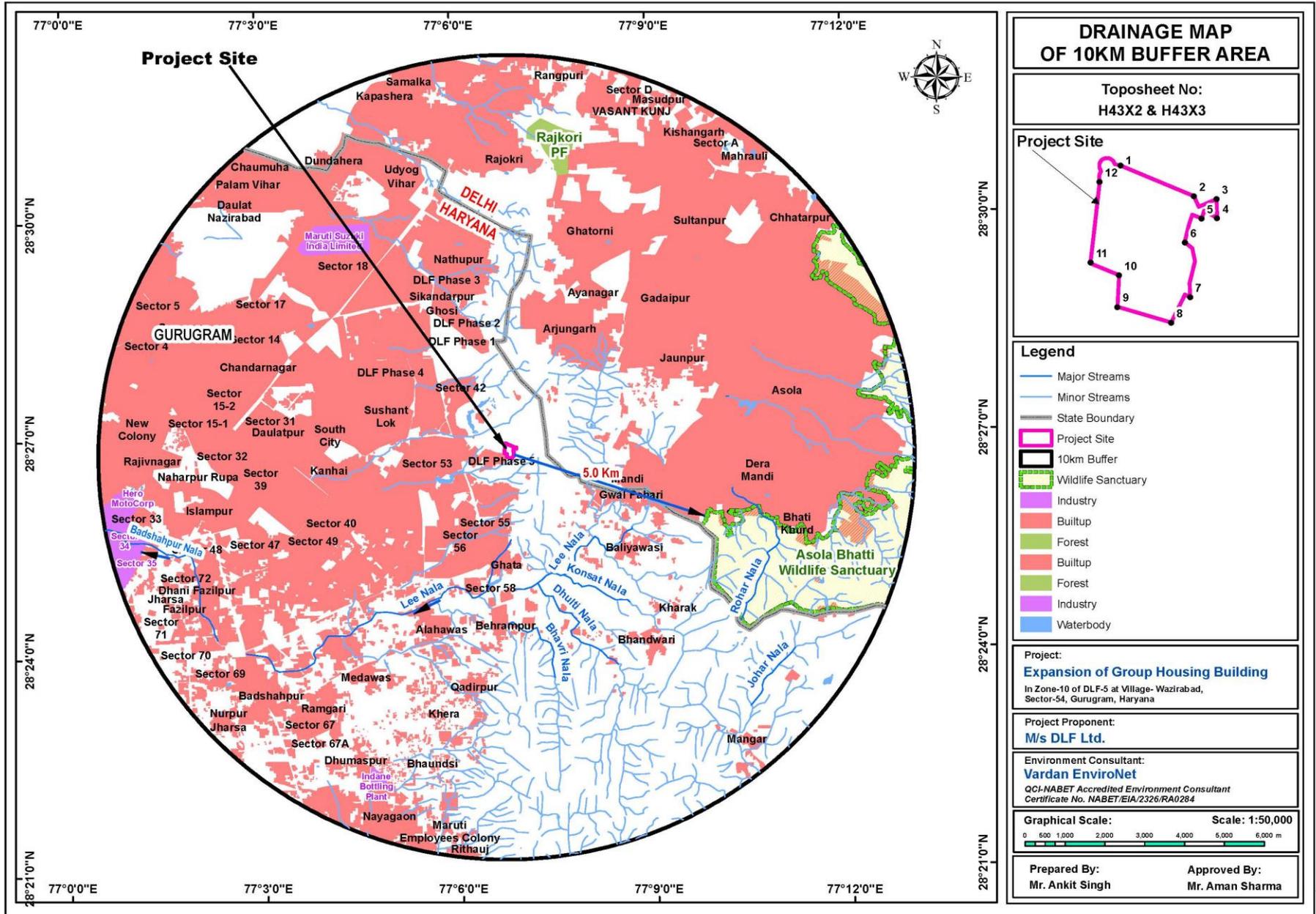
1256

Contin...



DRAINAGE PATTERN AROUND 10 KM RADIUS OF THE PROJECT SITE

Contin...



Point-6.1: Submit the details of the trees to be felled for the project.

Reply: There are some trees present at site. In case cutting is required then we will take prior permission from concerned department to cut the trees.

POINT WISE COMPLIANCE OF ToR

1259

1450

Point-6.2: Submit the present land use and permission required for any conversion such as forest, agriculture etc.

Reply: As per Gurugram- Manesar Urban Complex Master Plan 2031, land Use of the site is Residential and the land will be developed into a Group Housing colony. There is no forest land involved in project There is no forest land involved in this project. Forest NOC regarding same is attached Below & Next Slide



प्रभागीय वन अधिकारी द्वारा स्पष्टीकरण पत्र
Clarification letter by
Concerned Divisional Forest Officer
हरियाणा सरकार / Government of Haryana



हरियाणा भू-परिक्षण अधिनियम, 1900 (1900 का पंजाब का अधिनियम II) अथवा वन अथवा प्रतिबंधित भूमि से संबंध में निराक्षेप प्रमाण पत्र।
NOC in respect of Haryana Land and Preservation Act, 1900 (Punjab Act, II of 1900) or Forest or Restricted lands.

नाम Name	अलोक कुमार Alok Kumar
संगठन का नाम Organisation Name	Dlf Limited
वर्तमान पता Current Address	Gateway Tower, 2nd Floor, Dlf City Phase Iii
भूमि स्थान Land Location	WAZIRABAD, Gurgaon, Wazirabad
भूमि मापन Land Measurements	16.975 (Acre)
आयत नम्बर / मुखा नम्बर Rectangle No./ Murba No.	Not Applicable, Applicable Khasra Nos : 2037/4 Min (0-2-6), 2038/6 Min(0 -1- 8), 2043/3min (0- 0- 14), 2044/3min (0- 0- 16), 2044/4min (0- 8- 6), 2045/1min (0- 1- 16), 2045/2min (0- 12- 9), 2046/1/1(1- 12- 19), 2046/1/2(1- 2- 14), 2046/2(1- 6- 7), 2047/1(1- 19- 3), 2047/2(1- 11- 17), 2048(3- 7- 0), 2049(4- 4- 0), 2050/1(1- 7- 10), 2050/2min (1- 2- 8), 2051min (1- 18- 8), 2052/1min (0- 2- 0), 2052/2min(0- 1- 3), 2056/2min(6- 0- 0) Total Area : 16.975 Acers;

Reference No. (SRN):- XUUN8F-HHUW
जारी करने की तिथि / Date of Issuance: 18-03-2024
जारी करने का स्थान / Place of Issuance: Gurgaon
जारी करने वाला प्राधिकरण / Issuing Authority: Divisional Forest Officer



This is a Digitally Signed Certificate and does not require physical signature. The authenticity of this certificate can be verified from the verification link mentioned below:

<https://164.100.137.243/eservices/mobileapi/verify/clarification/XUUN8FHUUW>



प्रभागीय वन अधिकारी द्वारा स्पष्टीकरण पत्र
Clarification letter by
Concerned Divisional Forest Officer
हरियाणा सरकार / Government of Haryana



हरियाणा भू-परिक्षण अधिनियम, 1900 (1900 का पंजाब का अधिनियम II) अथवा वन अथवा प्रतिबंधित भूमि से संबंध में निराक्षेप प्रमाण पत्र।
NOC in respect of Haryana Land and Preservation Act, 1900 (Punjab Act, II of 1900) or Forest or Restricted lands.

किला नम्बर Killa Number	Not Applicable, Applicable Khasra Nos : 2037/4 Min (0-2-6), 2038/6 Min(0 -1- 8), 2043/3min (0- 0- 14), 2044/3min (0- 0- 16), 2044/4min (0- 8- 6), 2045/1min (0- 1- 16), 2045/2min (0- 12- 9), 2046/1/1(1- 12- 19), 2046/1/2(1- 2- 14), 2046/2(1- 6- 7), 2047/1(1- 19- 3), 2047/2(1- 11- 17), 2048(3- 7- 0), 2049(4- 4- 0), 2050/1(1- 7- 10), 2050/2min (1- 2- 8), 2051min (1- 18- 8), 2052/1min (0- 2- 0), 2052/2min(0- 1- 3), 2056/2min(6- 0- 0) Total Area : 16.975 Acers
प्रयोजन Purpose	Building Construction

जारी करने की तिथि / Date of Issuance: 18-03-2024
जारी करने का स्थान / Place of Issuance: Gurgaon
जारी करने वाला प्राधिकरण / Issuing Authority: Divisional Forest Officer



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प्रभागीय वन अधिकारी द्वारा स्पष्टीकरण पत्र
Clarification letter by
Concerned Divisional Forest Officer
हरियाणा सरकार / Government of Haryana



हरियाणा भू-परिक्षण अधिनियम, 1900 (1900 का पंजाब का अधिनियम II) अथवा वन अधवा प्रतिबंधित भूमि से संबंध में निराक्षेप प्रमाण पत्र।
NOC in respect of Haryana Land and Preservation Act, 1900 (Punjab Act, II of 1900) or Forest or Restricted lands.
Applicant Alok Kumar located at village /city WAZIRABAD district Gurgaon
made a proposal to use this land for Building Construction. It is made clear that:

a) As per records available above said land is not part of notified Reserved Forest, Protected Forest under Indian Forest Act, 1927 or any area closed under section 4 of Punjab Land Preservation Act, 1900.

b) It is clarified that by the Notification No. S.O.8/PA 2/1900/S. 4/2013 dated 4th January, 2013, all Revenue Estate of Gurgaon is notified u/s 4 of PLPA 1900 and S.O.81/PA.2/1900/S.3/2012 u/s 3 of PLPA 1900. The area is however not recorded as forest in the Government record but felling of any tree is strictly prohibited without the permission of Divisional Forest Officer, Gurgaon.

c) If approach is required from Protected Forest by the user agency, the clearance/ regularization under Forest Conservation Act 1980 will be required. Without prior clearance from Forest Department, the use of Forest land for approach road is strictly prohibited. M/s Df Limited whose land is located at village/city, WAZIRABAD District Gurgaon must obtain clearance as applicable under Forest Conservation Act 1980.

d) As per the records available with the Forest Department, Gurgaon the area does not fall in areas where plantations were raised by the Forest Department under Aravalli project.

e) All other statutory clearances mandated under the Environment Protection Act. 1986, as per the notification of Ministry of Environment and Forests, Government of India, dated 07-05-1992 or any other Act/ order shall be obtained as applicable by the project proponents from the concerned authorities.

f) The project proponent will not violate any Judicial Order/ direction issued by the Hon'ble Supreme Court/ High Courts.

g) It is clarified that the Hon'ble Supreme Court has issued various judgments dated 07.05.2002, 29.10.2002, 16.12.2002, 18.03.2004, 14.05.2008 etc. pertaining to Aravalli region in Haryana, which should be complied with.

h) It shall be the responsibility of user agency/ applicant to get necessary clearances/ permissions under various Acts and Rules applicable if any, from the respective authorities/ Department.

i) This certificate is not applicable in case of Environment Department notification dated 10.03.2016 for Screening Plant, and notification dated 11.05.2016 for Stone Crusher. Investor/Applicant has to take clearance from Environment Department in case of Screening Plant and Stone Crusher .

It is subject to the following conditions:

1. Clarification Is Hereby Issued Subject To The Conditions Mentioned Above.



Date: 18-03-2024
Place: Gurgaon

Rajeev Tejyan,
(Divisional Forest Officer)

This is a Digitally Signed Certificate and does not require physical signature. The authenticity of this certificate can be verified from the verification link mentioned below:
<https://164.100.137.243/eservices/mobileapi/verify/clarification/XUUN8FHHUW>

Point-7.1: Ground water classification as per the Central Ground Water Authority.

Reply: There will be no extraction of Ground Water at project site. The classification of groundwater is over-exploited region as per Central Ground Water Authority (CGWA) / HWRA (Haryana Water Resources Authority) at project site.

Point-8.1: Examine the details of Source of water, water requirement, use of treated waste water and prepare a water balance chart.

Reply: The water will be supplied through GMDA/HSVP. Total water requirement for the project will be approximately 616 KLD, out of which 344 KLD will be fresh water requirement and 272 KLD will be treated water requirement which will be used for flushing (87 KLD), Cooling tower (103 KLD) and horticulture (82 KLD) purposes.

Water balance diagram and calculation of water is given in next slide.

WATER DEMAND CALCULATION DETAILS

1453

1262

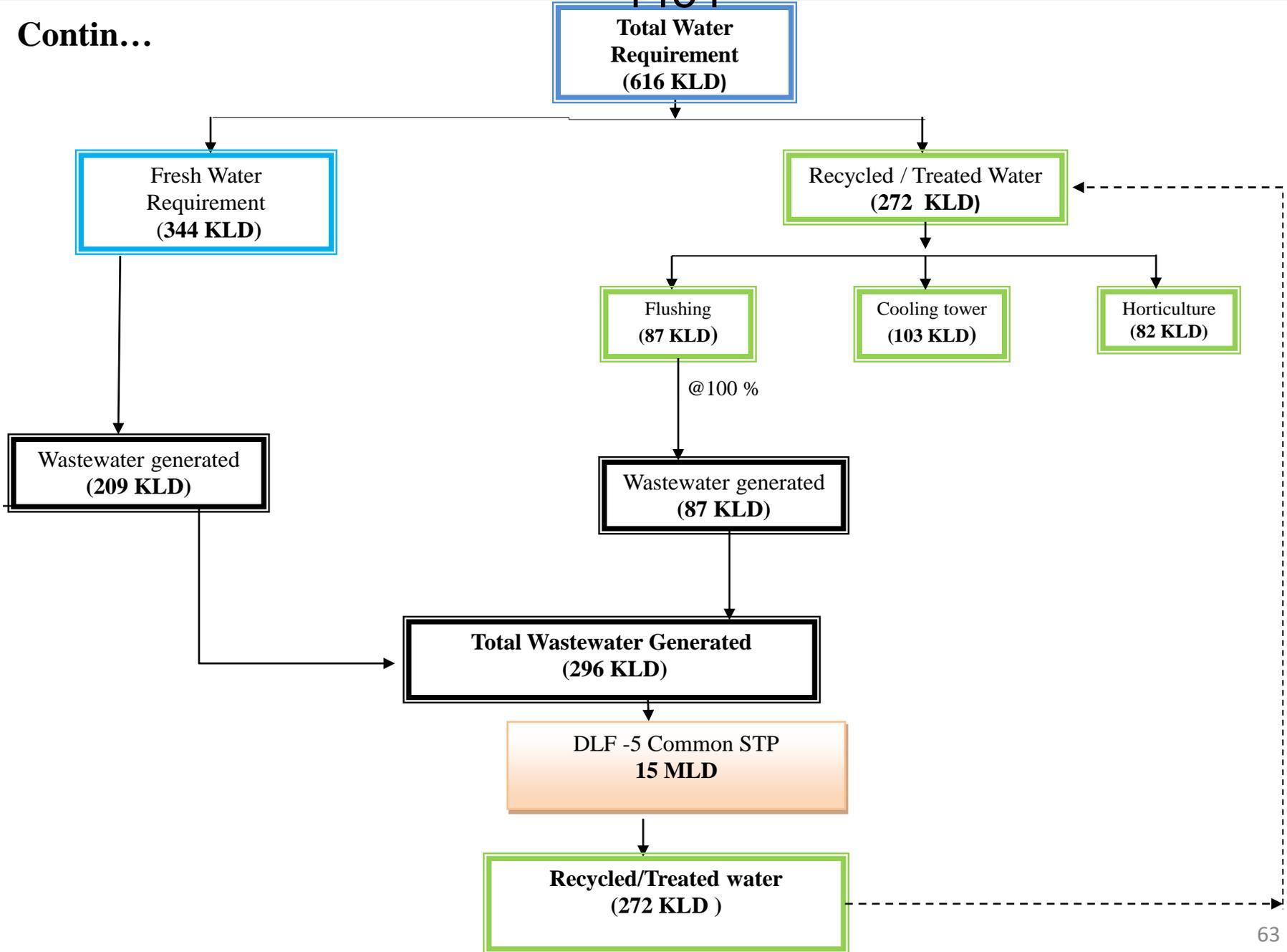
Contin...

S. No.	Occupancy Type	Total Population / Area	Rate of Water Demand (lpcd)	Water Requirement (KLD)			Total Waste Water Generated (KLD)
				Domestic	Flushing	Total	
1	Main Dwelling Units	2160	86	140.40	45.36	185.76	171.72
2	Service Personnel Room	864	86	56.16	18.14	74.30	68.69
3	Maintenance Staff	43	45	1.08	0.86	1.94	1.83
4	Visitors	216	15	1.08	2.16	3.24	3.13
5	Clubhouse/community building	1000	45	25.00	20.00	45.00	42.50
6	Filter Backwash		lumpsum	10.00		10.00	8.50
7	Swimming pool makeup		lumpsum	27.51		27.51	
8	Cooling tower makeup for chillers		lumpsum		102.90	102.90	
9	Horticulture	13750	6 L /Sq.m		82.50	82.50	
10	Water feature pool makeup		lumpsum	82.50		82.50	
Total				343.73	271.92	615.65	296.37
Say				344	272	616	296

WATER BALANCE DIAGRAM DURING SUMMER SEASON **1263**

1454

Contin...



Contin...

Water assurance from GMDA is given.

EIC: II-202006(07)/1/2019-O/o SE WSS(O and M)-Infra II

I/8851/2024



GURUGRAM METROPOLITAN DEVELOPMENT AUTHORITY

E-mail: xen3infra2.gmda@gov.in

To

M/s DLF Limited
DLF Gateway Tower,
R Block, DLF City, Phase-III, Gurugram

Gurugram/Date 20.02.2024.

Subject: - Assurance of fresh water supply of 719 KLD for drinking purpose for Group Housing colony over an area measuring 16.975 acres, (License No. 129 of 1995, 131 of 1995, 117 of 1995, 121 of 1995, 52 of 1996, 38 of 1995, 40 of 1996, 57 of 1996, 2 of 2002, 6 of 2022 and 4 of 2006) in Zone 10, DLF-5, Sector 54, Gurugram.

Please refer to your application dated 01.02.2024. In this regard, it is to inform that master water supply of GMDA in the area stands laid and commissioned from where potable water supply can be drawn. Thus, assurance to provide fresh water supply as per the approved service estimate is hereby accorded.

Further, the fresh water supply connection will be released after completing the required formality as per the latest notification of GMDA in this regard.

It is for your information and further necessary action please.

Signed by
Abhinav Verma
Executive Engineer-III
Date: 20-02-2024 15:25:01
W/S Division, Infra-II
GMDA, Gurugram

This communication is computer generated and does not contain any signature in pen. This is signed with the digital signature obtained from a certifying authority under the Information Technology Act, 2000. For any queries, please quote the letter Number and e-mail at the mail address provided above.

PLOT NO. 3, SECTOR - 44, GURUGRAM

Point-8.2: Rain water harvesting proposals should be made with due safeguards for ground water quality.

Reply: Rain water harvesting details are given below.

S. No.	Type of Surface	Catchment's Area (m ²) [A]	Runoff Coefficient [C]	Rainfall Intensity m/hr[I]	Discharge (Run Off) [Q=CIA] m ³ /hr
1.	Rooftop Area	13,262	0.9	0.09	1074.22
2.	Green Area	13,750	0.15	0.09	185.63
3.	Road & Paved Area	41,682	0.8	0.09	3001.09
	<u>Total</u>	68,693.85			4260.94

Note: Ground Coverage: Out of 46,327.741 m², only 13,262 m² is at ground level and 33,065.741 m² balance is at lower ground level.

Taking 15 minutes retention time, total volume of storm water $4260.94 \times 0.25 = 1065.24 \text{ m}^3$

Taking the effective Length, breadth and depth of a Recharge pit 7 m, 2 m and 4.5 m respectively,

Volume of one Recharge pit = $L \times W \times D = 7 \times 2 \times 4.5 = 63.00 \text{ m}^3$

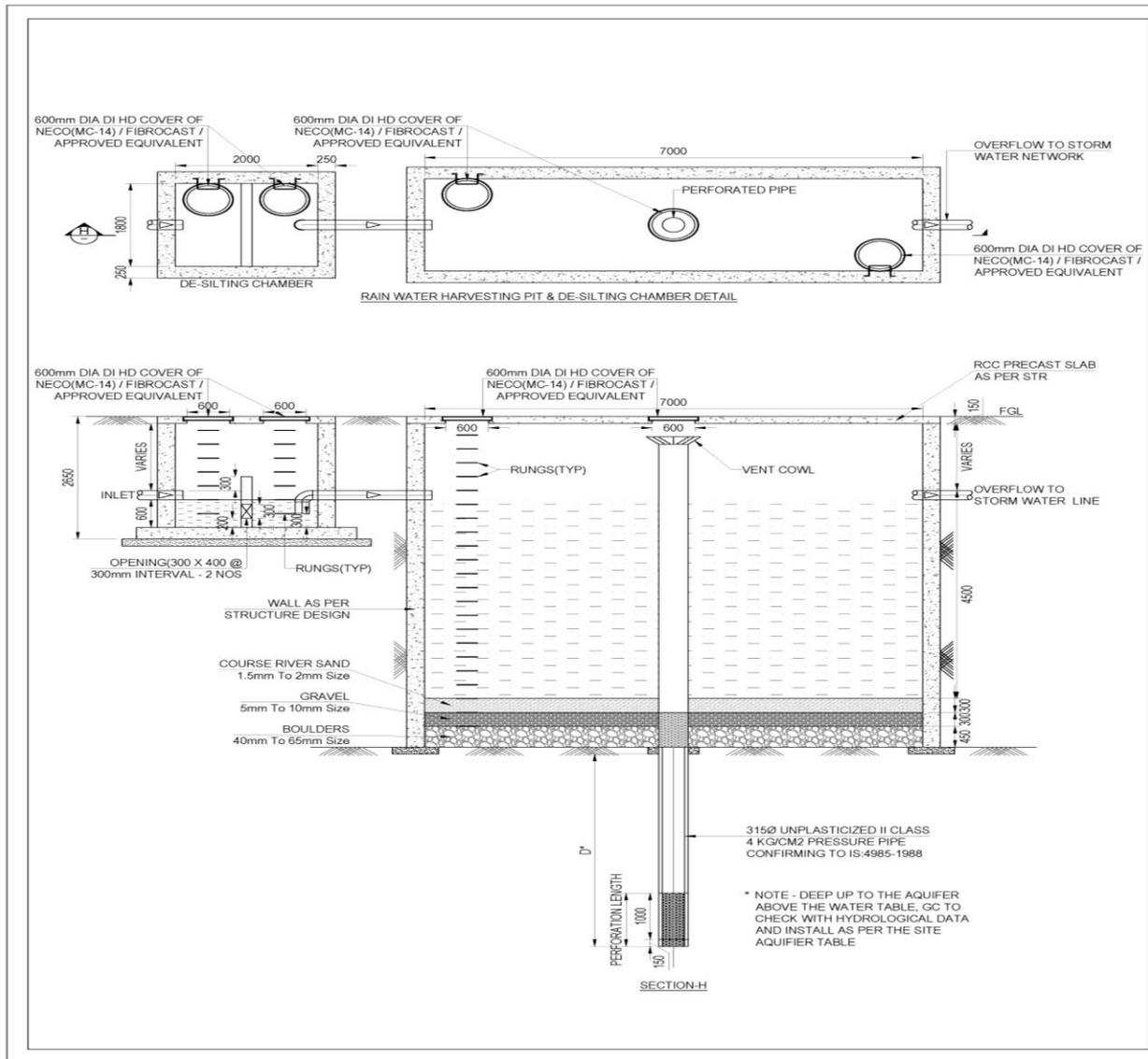
Hence No. of pits required = $1065.24 / 63 = 16.91$, Say 17 Pits.

Total 17 nos. of Rain Water Harvesting pits are being proposed for artificial rain water recharge within the project premises.

DIAGRAM OF RWH PIT

1266

Contin...



Point-8.3: Maximize recycling of water and utilization of rain water Examine details.

Reply: Dual plumbing system will be provided for reuse of recycled water in flushing, Cooling tower and horticulture.

272 KLD of treated water will be used for flushing (87 KLD), Cooling tower (103 KLD) and horticulture (82 KLD) purposes.

Point-8.4: Examine soil characteristics and depth of ground water table for rainwater harvesting.

Reply During the baseline study 8 soil samples are collected and their physicochemical analysis data are given in the EIA report.

Soil found at site and surrounding study area has Sandy Loam texture and is brownish color.

Point-8.5: Permission from CGWA for abstraction of groundwater, if any, including dewatering during basement excavation.

Reply: The same has been mentioned in **point no.15 of ToR.**

Point-9.1: Examine details of solid waste generation treatment and its disposal.

Reply: Total 1,880 kg/day of solid waste is generated during operation phase which will be treated in Organic waste composter. 1 nos. of Organic waste converter of total capacity 850 Kg/day will be proposed. Details are discussed in EIA report.

Point-9.2: Construction & Demolition Waste Management Plan shall be prepared as part of EMP providing details of demolition activities involved along with quantification and disposal mechanism.

Reply: Construction & Demolition Waste will be disposed as per Construction & Demolition Waste Management Rules, 2016.

Point-10.1: A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project.

Reply: The power supply shall be supplied by Dakshin Haryana Bijli Vitran Nigam (DHBVN).

The required power load for project will be approx. 11,090 KW.. Copy of Power assurance from DHBVNL is given below.

	<p align="center">DAKSHIN HARYANA BIJLI VITRAN NIGAM (A Govt. of Haryana Undertaking) Office of Superintending Engineer (OP) Circle-II, DHBVN, Gurugram 2nd Floor, Housing Board Office Complex, Saraswati Vihar, M.G. Road, Gurugram, Haryana-122002 ☎ 0124-2582106, 0124-4378109 E-mail – seop2gurugram@dhbvn.org.in Website - www.dhbvn.org.in</p>	 भारत गुरुगाम कर्म कर्मकर्म ONE EARTH - ONE FAMILY - ONE
---	---	--

To,

M/s DLF Ltd.,
 ✓ DLF Gateway Tower, R-Block,
 DLF City, Phase-III, Gurugram.

Memo No. Ch- 6 /DGR- 26B

Dated: 29 /01/2024

Sub: Assurance certificate of DHBVN for power supply of M/s DLF Ltd., for proposed Group Housing Buildings over an area measuring total 16.975 acres (License No. 52 of 1996, License No. 38 of 1996, License No. 40 of 1996, License No. 129 of 1995, License No. 131 of 1995, License No. 119 of 1995, License No. 121 of 1995, License No. 57 of 1996, License No. 2 of 2002, License No. 6 of 2002, License No. 4 of 2004, License No. 53 of 1996) in Zone-10, Sector-54 in DLF5, Gurugram.

Refer to your letter no. DLF-GRTP-HSG-ZN10-02382012-2023 dated 03.01.2024.

It is hereby assured that the power requirement of tentative load of 11082 KW shall be considered from the nearest sub-station at 33 KV level at the time of actual requirement as per DHBVN norms, subject to the following conditions:-

1. Subject to availability of power and infrastructure at the time of actual release of connection.
2. Necessary charges will be got deposited by you as per latest Nigam instructions and compliance of all other instructions of Nigam will be ensured as per standing instructions of Nigam/HERC Regulations.
3. The necessary infrastructure will be laid by you at your own cost. The piece of land will be provided by you for the switching station / sub-station as per instructions of the Nigam.
4. The validity of this letter will be till the validity of licenses issued by Town & Country Planning, Haryana in view of Sales Circular no. D-6/2022 issued by CE/Commercial, DHBVN, Hisar vide memo no. Ch-06/SE/C/R-16/380/Vol-I dated 10.03.2022.


S.E (OP) Circle -II
DHBVN, Gurugram

Copy to:-
 The Xen 'OP' Sub Urban Divn. DHBVN, Gurugram for information please.

Point-10.2: Examine and submit details of use of solar energy and alternative source of energy to reduce the fossil energy consumption.

Reply: We will provide the solar panel capacity of 110 kWp at project site. Details of use of solar energy and alternative source of energy given in the EIA report.

Point-10.3: DG sets are likely to be used during construction and operational phase of the project. Emissions from DG sets must be taken into consideration while estimating the impacts on air environment. Examine and submit details.

Reply: For Group Housing project, the emission from DG sets, are given in the EIA/EMP report.

There is provision of total 08 Nos. of DG sets of total capacity of 16,000 KVA (8×2,000 KVA) will be operated during power failure.

Point-11.1: Examine road/rail connectivity to the project site and impact on the traffic due to the proposed project. Present and future traffic and transport facilities for the region should be analyzed with measures for preventing traffic congestion and providing faster trouble free system to reach different destinations in the city.

Reply: Detailed Traffic study was carried out during baseline monitoring and The LOS value from the project change i.e. LOS value for NH-248A, SH-15A and MDR-137 will remain same as ‘Excellent’ and LOS value for NH-48 and NH-148A will remain same as ‘Very Good’. So the additional load on the carrying capacity of the concern roads is not likely to have major affect. Detail of Traffic study is given in EIA report.

Point-11.2: A detailed traffic and transportation study should be made for existing and projected passenger and cargo traffic.

Reply: The LOS value from the Project change i.e. LOS value for NH-248A, SH-15A and MDR-137 will remain same as ‘Excellent’ and LOS value for NH-48 and NH-148A will remain same as ‘Very Good’. So the additional load on the carrying capacity of the concern roads is not likely to have major affect.

Point-11.3: Examine the details of transport of materials for construction which should include source and availability.

Reply: Construction materials will be source from the nearby market and transported at the project site via trucks/trolley/tractors.

Point-12.1: Submit details of a comprehensive Disaster Management Plan including emergency evacuation during natural and man-made disaster.

Reply: Disaster Management Plan including emergency evacuation during natural and man-made disaster is given in EIA report.

RESPONSE IN CASE OF EARTHQUAKE

If Indoors:

Take cover under a piece of heavy furniture or against an inside wall and hold on.

Stay inside: The most dangerous thing to do during the shaking of an earthquake is to try to leave the building because objects can fall on you.

If outdoors:

Move into the open, away from buildings, streetlights, and utility wires. Once in the open, stay there until the shaking stops.

Contin...

RESPONSE IN CASE OF EARTHQUAKE

If in a moving vehicle:

Stop quickly and stay in the vehicle. Move to a clear area away from buildings, trees, overpasses, or utility wires. Once the shaking has stopped, proceed with caution. Avoid bridges or ramps that might have been damaged by the quake.

After the quake:

- After the quake be prepared for aftershocks.
- Although smaller than the main shock, aftershocks cause additional damage and may bring weakened structures down. Aftershocks can occur in the first hours, days, weeks, or even months after the quake.

Help injured or trapped persons:

- Give first aid where appropriate. Do not move seriously injured persons unless they are in immediate danger of further injury. Call for help.
- Remember to help those who may require special assistance--infants, the elderly, and people with disabilities.
- Stay out of damaged buildings.
- Use the telephone only for emergency calls.

Contin...

RESPONSE IN CASE OF LPG LEAKAGE

- The affected area should be evacuated and cordoned off immediately
- Initiate an Emergency Response Team for LPG leakage.
- Shut down the main valves in the gas bank.
- Ensure that only concerned personnel are present in the affected area and all other personnel and visitors are moved to the nearest assembly points.
- Rescue trapped personnel, also check if any personnel are unconscious in the area and immediately move them outside and provide first aid. Ambulance should be summoned to take injured personnel to the nearest hospital.
- Personnel in the nearby buildings to close all doors and windows to prevent entry of the leaked gas.
- Source of leakage to be traced and isolated from all the other areas. And if required use pedestal fans to bring down the gas concentration.
- In case of a fire, follow the instructions in case of fire.

RESPONSE IN CASE OF FIRE

- Required response during in the event of a fire should be described in signs located in the lobby.
- On sighting a fire, it should be immediately informed to the environment manager giving the exact location and type of fire in detail.
- Initiate the Emergency Response Team for fires.
- If the fire is small, engage in extinguishing the fire using the nearest fire extinguisher.
- Guide the Emergency Response Team staff to the emergency assembly point.
- The Emergency Response Team should immediately inform the nearest dispensary and security force. If required a fire tender should be summoned.
- The response team should immediately move to the point of fire and take all necessary steps to stop the fire. If the fire is not controllable and spreads then the manager in charge should inform the district authorities and call for external help.
- The Emergency Response Team will provide immediate relief to the injured residents at the scene of incident. Any injured persons should be evacuated on priority to the dispensary or one of the nearest hospitals based on their condition.

POINT WISE COMPLIANCE OF ToR

1276

Point-13.1: Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.

Reply: No litigation pending against our project site. Affidavit regarding same is given below.

INDIA NON JUDICIAL
Chandigarh Administration

e-Stamp

Certificate No. : IN-CH48276894199692W
Certificate Issued Date : 07-Mar-2024 04:21 PM
Certificate Issued By : chnitkpu
Account Reference : NEWIMPACC (GV)/ chspicg07/ E-SAMPARK SEC-07/ CH-CH
Unique Doc. Reference : SUBIN-CHCHSPICG0794394599107112W
Purchased by : ANIRUDH
Description of Document : Article 4 Affidavit
Property Description : Not Applicable
Consideration Price (Rs.) : 0 (Zero)
First Party : DLF LIMITED
Second Party : Not Applicable
Stamp Duty Paid By : DLF LIMITED
Stamp Duty Amount(Rs.) : 100 (One Hundred only)

NOTARY
SHASHI KANT GALHOTRA
PANCHKULA
Reg. No. 488
Commission Expires on 18/01/2025
GOVT. OF INDIA

AFFIDAVIT CUM UNDERTAKING

I, Lok Pal Singh, Authorized Signatory of M/s DLF Ltd. having its Reg. Office at DLF Shopping Mall, 3rd Floor, Arjun Marg, DLF City, Phase-1, Gurugram, Haryana-122002, do hereby solemnly affirm, declare and undertake as under: -

That as per the proposed expansion cum modification of Group Housing Buildings in Zone 10, DLF 5 at Sector-54 Gurugram, Haryana, we have not carried out the construction activity at the site beyond the built-up area that is 2,33,377.998 sqm mentioned in our EC letter dated: 17.08.2022 or in the additional land area of 9.401

IRID 0021405413

Statutory Alert:
 1. The authenticity of the Stamp certificate should be verified at www.shilestamp.com or using e-Stamp-Mobile App of Stock Holding.
 2. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
 3. The onus of checking the legitimacy is on the users of the certificate.
 4. In case of any discrepancy, please inform the Competent Authority.

Certificate No. IN-CH48276894199692W

Acres. We shall commence construction work for expansion phase only after obtaining EC from Govt. & the receipt of NOCs/permission from the prescribed competent authorities of State and Central Govt.

- That Sultanpur National Park and Asola Bhatti Wildlife Sanctuary is at a distance of approx. 21 km in WNW direction and approx. 5 km in E direction respectively.
- That there is no litigation pending against the project.

Date:
Place:



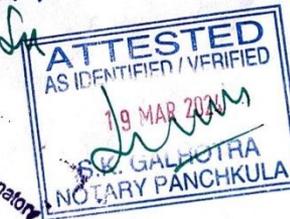
For DLF LIMITED
DEPONENT
Authorized Signatory

VERIFICATION:

The content of the above undertaking is true and correct to the best of my knowledge as per record & nothing has been concealed therein.

Date: 19 MAR 2024
Place: Chandigarh.

Deponent/Declarant/Executant/Signatory
Testator/Executor/Witness/Identified
19.03.2024 affd.



DEPONENT
For DLF LIMITED
Authorized Signatory

Point-14.1: Any further clarification on carrying out the above studies including anticipated impacts due to the project and mitigative measure, project proponent can refer to the model ToR available on Ministry website "<http://moef.nic.in/Manual/Townships>".

Reply: No additional impacts are anticipated from proposed project.

<p>ENVIRONMENT CONSULTANT</p>	<p>VARDAN ENVIRONET Plot No. 82A, Sec.-5, IMT Maneser, Gurugram-122051 (Haryana) E-mail: projects@vardan.co.in Ph.: 0124-4343750, 9810355569</p>
--	--

THANK YOU..

//TRUE COPY//



File No: SEAC/HR/2024/067

Government of India

Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), HARYANA)



Date 14/09/2024



To,

M/S DLF LIMITED
DLF Shopping Mall, 3rd Floor, Arjun Marg, DLF City, Phase-1, GURUGRAM, HARYANA-122002.
singh-lokpal@dlf.in

Subject: Environment Clearance for Expansion cum Modification of Group Housing Buildings in Zone 10, DLF 5, at Sector-54 Gurugram, Haryana by M/s DLF Limited.

Sir/Madam,

This has reference to your Proposal No. **SIA/HR/INFRA2/468689/2024** dated **10.04.2024** subsequent letter dated **31.05.2024** and **27.08.2024** for obtaining Environmental Clearance under Category **8(b)** of EIA Notification dated 14.09.2006 along with submission of **due Scrutiny fee (as applicable) of 2,00,000/-** vide **DD No. 523013** dated **30.01.2024** (in compliance of Haryana Government, Environment & Climate Change, Department Notification No. **DE&CCH/3060** dated **14.10.2021**). The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., Form-1, Form1-A, Conceptual Plan, EIA/EMP Report and additional clarifications furnished in response to the observations of the State Expert Appraisal Committee (SEAC) constituted by MoEF&CC, GoI vide their Notification dated 21.02.2022, in its **293rd meeting held on 31.05.2024**.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24B3812HR5307923N
(ii) File No.	SEAC/HR/2024/067
(iii) Clearance Type	Fresh EC
(iv) Category	B1
(v) Project/Activity Included Schedule No.	8(b) Townships/ Area Development Projects / Rehabilitation Centres
(vii) Name of Project	Proposed Expansion cum Modification of Group Housing Buildings in Zone 10, DLF 5, at Sector-54 Gurugram, Haryana
(viii) Name of Company/Organization	DLF LIMITED
(ix) Location of Project (District, State)	GURUGRAM, HARYANA
(x) Issuing Authority	SEIAA

(xi) Applicability of General Conditions as per
EIA Notification, 2006 No

3. It is inter-alia, noted that the project involves in the EC for Expansion cum Modification of Group Housing Buildings in Zone 10, DLF 5, at Sector-54 Gurugram, Haryana.

4. The basic details of project are as under:

EC for Expansion cum Modification of Group Housing Buildings in Zone 10, DLF 5, at Sector-54 Gurugram, Haryana by M/s DLF Limited.

Sr. No.	Particulars	As Per Earlier EC	Expansion cum modification	Total
1.	Online Proposal no.	SIA/HR/INFRA2/468689/2024		
2.	Category	8(b) Townships/ Area Development Projects		
3.	Latitude	28°26'44.55"N		
4.	Longitude	77°06'48.93"E		
5.	Plot Area	30,653.317 sqm	38,040.533 Sqm	68,693.850 Sqm
6.	Total FAR Proposed	1,43,937.510 sqm	2,93,254.289Sqm	4,37,191.799 Sqm
7.	Proposed Ground coverage	6,369.381 sqm	39,958.360 sqm	46,327.741sqm
8.	Total Non -FAR	89,440.488 sqm	1,29,786.069 Sqm	2,19,226.557 Sqm
9.	Total Built Up area	2,33,377.998 sqm	4,23,040.358 sqm	6,56,418.356 sqm
10.	Total Green Area with Percentage	9,195.995 sqm	7,290.529 sqm	16,486.524 sqm (24% of Plot area)
11.	No. of RWH of Pits	8	9	17
12.	Total Population	4,508	-225	4,283
13.	Total Parking	1,615 ECS	995 ECS	2610 ECS
14.	Power Requirement	5,874 KW	5,216 KW	11,090 KW
15.	Power Backup	9 DG sets of total capacity 8,250 KVA (7×1,000 KVA + 2×625 KVA)	7,750	8 DG sets of total capacity 16,000 KVA (8×2,000 KVA)
16.	Total Water Requirement	391 KLD	225 KLD	616 KLD
17.	Fresh Water Requirement	255 KLD	89 KLD	344 KLD
18.	Treated Water Requirement	136 KLD	136 KLD	272 KLD
19.	Wastewater Generation	294 KLD	2 KLD	296 KLD
20.	Proposed STP Capacity	DLF-5 Common STP of 15 MLD	-	DLF-5 Common STP of 15 MLD
21.	Solid Waste Generation	2,069 Kg/day	-189 kg/day	1,880 kg/day
22.	Bio Degradable waste	1241 Kg/day	-489 kg/day	752 kg/day
23.	OWC Capacity	1,500	-650	850
24.	Max. height of building	109.350 m	15.45 m	124.8 m
25.	No of towers	4	3	7
26.	Max. No of floors for residential	B4 + B3 + B2 + B1+ S + 33F	-2F	B4 + B3 + B2 + B1 + UGF +31F
27.	Community building	1	-	1
28.	Max. No. of Floors for club house/community building	-	-	LGF+MF+UGF
29.	Total No. of basements	4	-	4
30.	Main Dwelling Unit	520	-88	432
31.	Service Personnel Room	50	382	432

32.	Total Cost of the project:	1,076 Cr.	6,507 Cr	Rs. 7,583 Cr	
33.	R+U Value of Material used (Glass)	U-Value: <2.8 W/m ² K SHGC: <0.60	--	U-Value: <2.8 W/m ² K SHGC: <0.60	
34.	EMP Cost/Budget	Expenditure till: Rs. 275.34 Lakhs	4,570 Lakhs	4,845.34 Lakhs	
35.	Incremental Load in respect of:	i. PM 2.5 (g/m ³)	0.00794	-0.00226	0.00568
		ii. PM 10 (g/m ³)	0.00983	-0.00074	0.00909
		iii. SO ₂ (g/m ³)	0.0994	-0.07667	0.02273
		iv. NO ₂ (g/m ³)	0.0631	-0.03468	0.02842
		v. CO(mg/m ³)	0.0000049	-0.0000014	0.0000035
36.	Construction Phase	i. Power Back-up	Temporary Connection	--	Temporary Connection
		ii. Water Requirement & Source	DLF Water Tanks+ STP WATER (common STP Plant DLF Phase V)	--	DLF Water Tanks+ STP WATER (common STP Plant DLF Phase V)
		iii. STP (Modular)	5 KLD	--	5 KLD
		iv. Anti-Smoke Gun	1	--	1

Table-1: Proposed EMP Details

During Construction Phase			During Operational Phase		
Description	Capital Cost (In Lakhs)	Recurring Cost (In Lakhs for 5 Year)	Description	Capital Cost (in Lakhs)	Recurring Cost (In Lakhs for 10 Year)
Sanitation and Wastewater Management (Modular STP)	5	27	Waste Water Management (Sewage Treatment Plant)	5	400
Garbage & Debris disposal	2	27	Solid Waste Management (Dust bins & OWC)	20	150
Green Belt Development	-	15	Green Belt Development	180	720
Air, Noise, Soil, Water Monitoring	3	37	Monitoring for Air, Water, Noise & Soil	0	14
Rainwater harvesting system	-	-	Rainwater harvesting system	240	40
Dust Mitigation Measures Including site barricading, water sprinkling and anti-smog gun)	565	110	DG Sets including stack height and acoustics	1389	280
			Energy Saving (Solar Panel system)	168	64
			Maintenance of nearby pond of village	0	25
			CER Activities	84	0
Total	575	216	Total	2086	1693
G. Total			4,570		

Table 2 Expenditure on EMP budget

Description	Expense done (Rs.) (Till 29 May 2024)
Monitoring for Air, Water, Stack, emission & Noise	1,62,011/-

Dust mitigation measures including Barricading, water sprinkling, anti-smog gun	2,72,56,914/-
PPE for workers & Health Care	1,15,691/-
Total	2,75,34,616/-

- a) Total Project cost: Rs. 7,583 Cr
b) Expenditure on EMP: 275.34 Lakhs
c) Proposed EMP Budget: 4,570 Lakhs
d) Total EMP Budget: 4,845.34 Lakhs (0.638% of total project cost)

5. In view of the recommendations made by State Expert Appraisal Committee (SEAC) in the said case and further consideration of the documents/details submitted by the Project Proponent; the Authority after discussions decided during **181st Meeting held on 23.08.2024** to **“GRANT ENVIRONMENT CLEARANCE”** to **M/s DLF Limited, 3rd Floor, Shopping Mall, Arjun Marg, Phase-I, DLF City, Gurugram, Haryana – 122002 (As per NCLT order dated 02.02.2022, ROC dated 27.05.2006 and annual report of DLF Limited for Financial Year 2022-2023) under Category 8(b) of EIA Notification dated 14.09.2006 issued by the Ministry of Environment and Forest, Government of India.**

Copy To

1. Director (IA Division), MoEF& CC, GoI, Indira Paryavaran Bhavan, Zorbagh Road-New Delhi-110003.
2. Chairman, State Environment Impact Assessment Authority, Bay's No. 55-58, Prayatan Bhawan, Sector-2, Panchkula, Haryana
3. Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula.
4. Director, Environment & Climate Change Department, Haryana, Bay's No. 55-58, Prayatan Bhawan, Sector-2, Panchkula, Haryana
5. Director General, Town & Country Planning Haryana, Plot No. 3, Sector - 18A, Madhya Marg, Chandigarh- 160018.
6. Regional Office, Ministry of Environment, Forests & Climate Change, Govt. of India, Bay's No. 24-25, Sector 31-A, Dakshin Marg, Chandigarh-160018.
7. Concerned File/ Office Copy.

Annexure 1

Specific EC Conditions for (Townships/ Area Development Projects / Rehabilitation Centres)

1. Specific Condition

S. No	EC Conditions
1.1	The project is recommended on concept basis as such in case of any change in planning, the PP will obtain fresh EC.
1.2	Sewage shall be treated in the STP based on latest Technology with tertiary treatment i.e. Ultra Filtration to achieve standards ordered by NGT. The Treated effluent from STP shall be recycled /reused for flushing. DG cooling and Gardening. The dimension of each component of STP should be properly designed as per Norms
1.3	The Project Proponent would devise a monitoring plan to the satisfaction of the State Pollution Control Board so as to continuously monitor the treated waste water being used for flushing in terms of faecal coli forms and other pathogenic bacteria
1.4	The PP shall ensure that total EMP Budget shall be spent on project during construction as well as

S. No	EC Conditions
	during operational phase as per table given above. The EMP cost on Socio Economic activities shall be used before the commencement of the project & EMP recurring inside the project shall be implemented throughout the operation of the project. The PP shall establish Environment monitoring cell as per documents submitted
1.5	The project proponent shall upload the status of compliance of the basic details (given in above tables), stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis
1.6	The Project Proponents would commission a third party study on the implementation of conditions related to quality and quantity of recycle and reuse of treated water, efficiency of treatment systems, quality of treated water being supplied for flushing (specially the bacterial counts), comparative bacteriological studies from toilet seats using recycled treated waters and fresh waters for flushing, and quality of water being supplied through spray faucets attached to toilet seats
1.7	Separate wet and dry bins must be provided in each unit and at ground level for facilitating segregation of waste. Solid Waste shall be segregated into wet garbage and inert materials. Wet Garbage shall be composted in Organic waste convertor. Adequate area shall be provided for solid waste management within the premises which will include area for segregation, composting. The Inert waste from the project will be sent to dumping site
1.8	Traffic management plan as submitted shall be implemented in letter and spirit. Apart, a detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is marinated and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or purpose to be carried out by the project or other agencies in this 05kms radius of the site in different scenarios of space and time
1.9	The Project Proponent shall obtain all necessary clearance/permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws
1.10	Consent to establish/operate for the expansion project shall be obtained from the State Pollution Control Board as required under the Air (Prevention and Control of pollution) Act, 1981 and the Water (Prevention and control of pollution) Act, 1974
1.11	The Approval of the Competent Authority shall be obtained for structural safety of building code due to earthquakes, adequacy of firefighting equipments etc. as per National Building Code including protection measures from lightening etc
1.12	The PP shall not carry any construction above or below the Revenue Rasta, if any.
1.13	The PP shall keep the ROW below the HT Line passing through the project, if any
1.14	The PP shall obtain the Fire NOC from the Competent Authority before taking occupation of the building.
1.15	The PP shall install the Eco Friendly Green Transformer based on ester oil to reduce the carbon footprint. The PP shall shift to gas based generator set when the gas is available. The PP shall install APCM for the DG set. The PP shall reduce the SO ₂ load by 30% if HSD is used. The DG sets will

S. No	EC Conditions
	be operated for maximum 04 hours during power failure through Executing Agency
1.16	The PP shall not give occupation or possession before the water supply, electricity and sewage connection permitted by the competent authority
1.17	The PP shall carry out the quarterly awareness programs for the stakeholders of the commercial colony/project.
1.18	The PP shall install Digital water level recorder for monitoring the water recharge and carry out quarterly maintenance and cleaning of Rain Water Pits
1.19	The PP shall take all preventive measures including water sprinkles to control dust during construction and operational phase.
1.20	The PP may provide electric charging stations to facilitate electric vehicle commuters.
1.21	Any change in stipulations of EC will lead to Environment Clearance void-ab-initio and PP will have to seek fresh Environment Clearance.
1.22	The Project Proponent shall ensure that trees planted under the project shall be well grown healthy and established trees of more than 10cm DBH (diameter above 137cm above ground level) or more than 31.4cm in girth.
1.23	The Project Proponent shall ensure raising the number of established trees as per norms proposed for the project and finally approved during the EC granting process.
1.24	The PP shall get project electrification plan approved from the competent authority before operation of the project.
1.25	As proposed 16,486.524 sqm (24% of Plot area) shall be provided for green area development.
1.26	17 Rain Water Pits shall be provided for ground water recharging as per the CGWB norms.
1.27	The PP shall install required number of Anti Smog Guns at the project site as per the requirement of HSPCB.
1.28	The PP shall increase the capacity of solar panel from 110 KWp to 140 KWp in the project site.
1.29	The PP shall register themselves on the http://dustapphspcb.com portal as per the Direction No.14 dated 11.06.2021 issued regarding dust mitigation by Commission for Air Quality Management in National Capital Region and Adjoining Areas.
1.30	Project Proponent shall install DG sets for the project as per latest Guidelines of GRAP, NCAP & CPCB.
1.31	The Project Proponent will also undertake mitigation measures during the construction period.
1.32	The Block plantation area is 11678 sqm (Approx.17% of plot area) as develop block

S. No	EC Conditions
	plantation in linear park of the licensed project of DLF 5 with Latitude 28°27'7.15"N & 28°27'1.77"N and Longitude 77°6'6.69"E & 77°6'12.45"E.

Standard EC Conditions for (Townships/ Area Development Projects / Rehabilitation Centres)

1. Statutory Compliance

S. No	EC Conditions
1.1	The project proponent shall obtain all necessary clearance/ permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.
1.2	The approval of the Competent Authority shall be obtained for structural safety of buildings due to earthquakes, adequacy of firefighting equipment etc. as per National Building Code including protection measures from lightening etc.
1.3	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1980, in case of the diversion of forest land for non-forest purpose involved in the project.
1.4	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
1.5	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
1.6	The project proponent shall obtain the necessary permission for drawl of ground water / surface water required for the project from the competent authority.
1.7	A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
1.8	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable, by project proponents from the respective competent authorities.
1.9	The provisions of the Solid Waste Management Rules, 2016, e-Waste (Management) Rules, 2016, and the Plastics Waste Management Rules, 2016, shall be followed.
1.10	The project proponent shall follow the ECBC/ECBC-R prescribed by Bureau of Energy Efficiency, Ministry of Power strictly.

2. Air Quality Monitoring And Preservation

S. No	EC Conditions
2.1	Notification GSR 94(E) dated 25.01.2018 of MoEF&CC regarding Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities for projects requiring

S. No	EC Conditions
	Environmental Clearance shall be complied with.
2.2	A management plan shall be drawn up and implemented to contain the current exceedance in ambient air quality at the site.
2.3	The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM2.5) covering upwind and downwind directions during the construction period.
2.4	Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board.
2.5	Construction site shall be adequately barricaded before the construction begins. Dust, smoke & other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/ wind breaking walls all around the site (at least 3-meter height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murrum and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site.
2.6	Sand, murrum, loose soil, cement, stored on site shall be covered adequately so as to prevent dust pollution.
2.7	Wet jet shall be provided for grinding and stone cutting.
2.8	Unpaved surfaces and loose soil shall be adequately sprinkled with water to suppress dust.
2.9	All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Management Rules 2016.
2.10	The diesel generator sets to be used during construction phase shall be low sulphur diesel type and shall conform to Environmental (Protection) prescribed for air and noise emission standards.
2.11	The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution. Low sulphur diesel shall be used. The location of the DG set and exhaust pipe height shall be as per the provisions of the Central Pollution Control Board (CPCB) norms.
2.12	For indoor air quality the ventilation provisions as per National Building Code of India.

3. Water Quality Monitoring And Preservation

S. No	EC Conditions
3.1	The natural drain system should be maintained for ensuring unrestricted flow of water. No

S. No	EC Conditions
	construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bio-swales, landscape, and other sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rain water.
3.2	Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.
3.3	Total fresh water use shall not exceed the proposed requirement as provided in the project details. The per capita supply should adhere to NBC 2016 and CGWA Notification dated 12.12.2018.
3.4	The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF& CC along with six monthly Monitoring reports.
3.5	A certificate shall be obtained from the local body supplying water, specifying the total annual water availability with the local authority, the quantity of water already committed, the quantity of water allotted to the project under consideration and the balance water available. This should be specified separately for ground water and surface water sources, ensuring that there is no impact on other users.
3.6	At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface
3.7	Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning etc. shall be done.
3.8	Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.
3.9	Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.
3.10	Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
3.11	The local bye-law provisions on rain water harvesting should be followed. If local bye law provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Byelaws, 2016. Rain Water Harvesting pits shall be provided for ground water recharging as per the CGWB norms.
3.12	A rain water harvesting plan needs to be designed where the recharge bores of minimum one recharge bore per 5,000 square meters of built up area and storage capacity of minimum one day of total fresh water requirement shall be provided. In areas where ground water recharge is not feasible, the rain water should be harvested and stored for use. The ground water shall not be withdrawn without approval from the Competent Authority.
3.13	All recharge should be limited to shallow aquifer.

S. No	EC Conditions
3.14	No ground water shall be used during construction phase of the project.
3.15	Any ground water dewatering should be properly managed and shall conform to the approvals and the guidelines of the CGWA in the matter. Formal approval shall be taken from the CGWA for any ground water abstraction or dewatering.
3.16	The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.
3.17	Sewage shall be treated in the STP with tertiary treatment. The treated effluent from STP shall be recycled/re-used for flushing, AC make up water and gardening. As proposed, no treated water shall be disposed in to municipal drain.
3.18	No sewage or untreated effluent water would be discharged through storm water drains.
3.19	Onsite sewage treatment of capacity of treating 100% waste water to be installed. The installation of the Sewage Treatment Plant (STP) shall be certified by an independent expert and a report in this regard shall be submitted to the Ministry before the project is commissioned for operation. Treated waste water shall be reused on site for landscape, flushing, cooling tower, and other end-uses. Excess treated water shall be discharged as per statutory norms notified by Ministry of Environment, Forest and Climate Change. Natural treatment systems shall be promoted.
3.20	Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odour problem from STP.
3.21	Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and disposed as per the Ministry of Urban Development, Central Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013.

4. Noise Monitoring And Prevention

S. No	EC Conditions
4.1	Ambient noise levels shall conform to residential area/commercial area/industrial area/silence zone both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase. Adequate measures shall be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB / SPCB.
4.2	Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
4.3	Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.

5. Energy Conservation Measures

S. No	EC Conditions
5.1	Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency as per ECBC Act, 2017 read with ECBC Rules, 2018 shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC also which is in no case should be less than 25% as prescribed.
5.2	Outdoor and common area lighting shall be LED.
5.3	Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof R & U-values shall be as per ECBC specifications.
5.4	Energy conservation measures like installation of CFLs/ LED for the lighting outside the building should be integral part of the project design and should be in place before project commissioning.
5.5	Solar, wind or other Renewable Energy shall be installed to meet electricity generation equivalent to 1% of the demand load or as per the state level/ local building bye-laws requirement, whichever is higher.
5.6	Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20% of the hot water demand of the commercial and institutional building or as per the requirement of the local building bye-laws, whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible
5.7	The PP will submit report indicating compliance of each parameter of ECBC requirement and submit quantification saving report for each component

6. Waste Management

S. No	EC Conditions
6.1	A certificate from the competent authority handling municipal solid wastes, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W generated from project shall be obtained.
6.2	Disposal of muck during construction phase shall not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
6.3	Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials.
6.4	Organic Waste Converter within the premises with a minimum capacity of 0.5 kg/person/day must be installed. Leaves to be put in earmarked pits for converting them into compost to be used as manure.
6.5	All non-biodegradable waste shall be handed over to authorized recyclers for which a written tie up

S. No	EC Conditions
	must be done with the authorized recyclers
6.6	Any hazardous waste generated during construction phase, shall be disposed of as per applicable rules and norms with necessary approvals of the State Pollution Control Board.
6.7	Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20% of the construction material quantity. These include Fly Ash bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, compressed earth blocks, and other environment friendly materials
6.8	Fly ash should be used as building material in the construction as per the provision of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January; 2016. Ready mixed concrete must be used in building construction.
6.9	Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016.
6.10	Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination

7. Green Cover

S. No	EC Conditions
7.1	In the proposed landscape plan, native species shall be included as per the list of concerned DFO.
7.2	The minimum growth of trees should be 03 meters with sufficient canopy.
7.3	No tree can be felled/transplant unless exigencies demand. Where absolutely necessary, tree felling shall be with prior permission from the concerned regulatory authority.
7.4	Old trees should be retained based on girth and age regulations as may be prescribed by the Forest Department. Plantations to be ensured species (cut) to species (planted).
7.5	A minimum of 1 tree (5' tall) for every 80 sqm of land should be planted and maintained and the existing trees will be counted for this purpose.
7.6	The species with heavy foliage, broad leaves and wide canopy cover are desirable.
7.7	Water intensive and/or invasive species should not be used for landscaping.
7.8	Where the trees need to be cut with prior permission from the concerned local Authority, compensatory plantation in the ratio of 1:10 (i.e. planting of 10 trees for every single tree that is cut) shall be done and maintained. Plantations to be ensured species (cut) to species (planted). Area for green belt development shall be provided as per the details provided in the project document.
7.9	Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during plantation of the proposed vegetation on site.

S. No	EC Conditions
7.10	The PP shall ensure that the area marked for greenery and trees will not be rendered impervious by any means like soil, compaction or cement concrete or brick or tiles or rubber or plastic cover or any other impervious material in any manner and the area must be maintained pervious for water infiltration/percolation and air flow in the soil. It must be straight on earth and not on any roof or slab of any tile.

8. Transport

S. No	EC Conditions
8.1	A comprehensive mobility plan, as per MoUD best practices guidelines (URDPFI), shall be prepared to include motorized, non-motorized, public, and private networks. Road should be designed with due consideration for environment, and safety of users. The road system can be designed with these basic criteria. a) Hierarchy of roads with proper segregation of vehicular and pedestrian traffic. b) Traffic calming measures. c) Proper design of entry and exit points. d) Parking norms as per local regulation.
8.2	Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during non-peak hours.
8.3	A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.

9. Human Health Issues

S. No	EC Conditions
9.1	All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.
9.2	For indoor air quality the ventilation provisions as per National Building Code of India.
9.3	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
9.4	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be

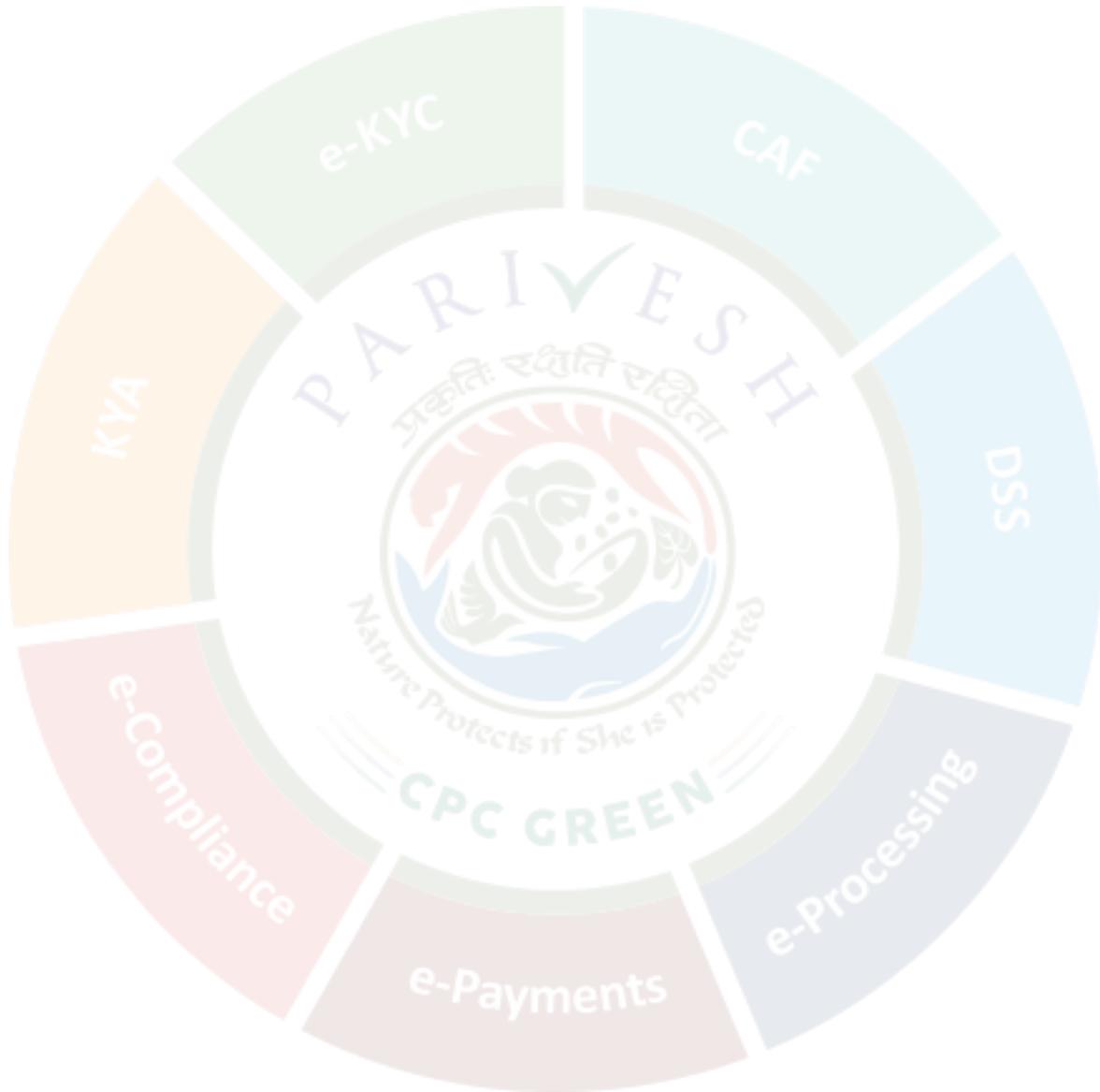
S. No	EC Conditions
	removed after the completion of the project.
9.5	Occupational health surveillance of the workers shall be done on a regular basis.
9.6	A First Aid Room shall be provided in the project both during construction and operations of the project.
9.7	Corporate Environment Responsibility The project proponent shall comply with the provisions of CER, as applicable.
9.8	The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/ deviation/ violation of the environmental/ forest/ wildlife norms/conditions. The company shall have defined system of reporting infringements/deviation/ violation of the environmental/ forest/ wildlife norms/ conditions and/ or shareholders/ stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
9.9	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
9.10	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.

10. Miscellaneous

S. No	EC Conditions
10.1	The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed.
10.2	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30days from the date of receipt.
10.3	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
10.4	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.

S. No	EC Conditions
10.5	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
10.6	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
10.7	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
10.8	The project proponent shall abide by all the commitments and recommendations made in the form-IA, Conceptual Plan and also that during their presentation to the Expert Appraisal Committee.
10.9	No further expansion or modifications in the plan shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC)/SEIAA, Haryana. The project proponent shall seek fresh environmental clearance under EIA notification 2006 if at any stage there is change of area of this project.
10.10	Any change in planning of the approved plan will leads to Environment Clearance void-ab-i nitio and PP will have to seek fresh Environment Clearance
10.11	The PP should give unambiguous affidavit giving land promoters in accordance with your ownership and possession of land legal the case referred for Environment Clearance to SEIAA.
10.12	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
10.13	The Ministry/SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
10.14	The Ministry/SEIAA reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
10.15	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer(s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
10.16	The above conditions shall be enforced, inter-alia under the provisions of the Water(Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
10.17	The validity of this environment clearance letter is valid up to 10 years from the date of issuance of EC letter in accordance with the MoEF & CC, GoI Notification No. S.O.1807 (E), dated the 12th April, 2022. The environment clearance conditions applicable till life space project will continue to apply. In case of violation the action will be taken as per the laid down

S. No	EC Conditions
	law of land. Compliance report shall be sent to this office till life of the project.
10.18	If project is not completed within the validity period then the project proponent shall submit the application for extension of validity within one month before the lapse of validity period of Environment Clearance.



//TRUE COPY//



HARYANA STATE POLLUTION CONTROL BOARD

HSPCB Gurgaon North Vikas Sadan, 1st Floor, Near DC Court,

Gurgaon Ph.0124-2332775 Email:-

hspcbrogrn@gmail.com

Website: www.hrocmms.nic.in E-Mail - hspcbho@gmail.com

Telephone No.: 0172-2577870-73



No. HSPCB/Consent/ : 329962324GUNOCTE78781769

Dated:17/09/2024

To.

M/s : Proposed Group Housing Buildings in Zone 10 DLF 5 Gurugram

2nd Floor, Gateway Tower, Cyber city Gurugram

GURGAON

122002

Sub. : Grant of consent to Establish to M/s Proposed Group Housing Buildings in Zone 10 DLF 5 Gurugram

Please refer to your application no. 78781769 received on dated 2024-09-10 in regional office Gurgaon North.

With reference to your above application for consent to establish, M/s Proposed Group Housing Buildings in Zone 10 DLF 5 Gurugram is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR/WATER
Period of consent	17/09/2024 - 13/09/2034
Industry Type	Building and Construction projects having waste water generation more than 100 KLD in respective of their built-up area
Category	RED
Investment(In Lakh)	835900.0
Total Land Area (Sq. meter)	38040.53
Total Builtup Area (Sq. meter)	423040.3
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	2.0 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	STP
2. Trade	
Permissible Domestic Effluent Parameters	
1. BOD	10 mg/l
2. COD	50 mg/l
3. TSS	20 mg/l

4. pH	5.5-9.0
5. Total Nitrogen	10 mg/l
6. Total Phosphorus	1 mg/l
7. Fecal coliform (MPN/100ML)	Less than 100
Permissible Trade Effluent Parameters	
1. NA	mg/l
Number of stacks	1
Height of stack	
1. Stack to DG sets 2000 KVA x 4 (Above roof level)	6 METER
Permissible Emission parameters	
1. NA	
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Diesel	3.2 KL/day

HARYANA STATE

Regional Officer, Gurgaon North

Haryana State Pollution Control Board.

Terms and conditions

1. The industry has declared that the quantity of effluent shall be 2 KL/Day i.e 0KL/Day for Trade Effluent, 0 KL/Day for Cooling, 2 KL/Day for Domestic and the same should not exceed .
2. The above 'Consent to Establish' is valid for 60 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act,1981 as amended to-date-even before starting trial production
6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience

8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will raise the stack height of DG Set/Boiler as per Board's norms.
10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.
11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in an residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in an residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.
12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.
13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution control Board and Haryana State Pollution Control Board.
14. That of the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
15. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.
16. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
17. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
18. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource
19. That the unit will take all other clearances from concerned agencies, whenever required.
20. That the unit will not change its process without the prior permission of the Board.
21. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.
22. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.
23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
24. That unit will obtain EIA from MoEF, if required at any stage.
25. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.

26. That unit will obtain consent to operate from the board before the start of product activity.
27. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.
28. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

Specific Conditions

Other Conditions :



1. The project proponent will obtain all necessary clearances from all concerned departments. 2. Project proponent will not change the quantity of domestic effluent/trade effluent/air emission without prior permission of the Board. Project Proponent will obtain prior CTO before starting of production and apply for CTO/ CTE Extension at least 90 days before expiry date of this CTE expansion. 3. Project Proponent will install STP/ETP/ACPM along with the main project. 4. Project Proponent will install adequate acoustic enclosures/chambers on their DG SETS with proper stack height as per prescribed norms to meet the prescribed standards under EP Rules. 5. Project Proponent will comply with the provisions of Water Act, 1974, Air Act, 1981, Solid Waste Management Rules, 2016, Hazardous & Other Waste Management Rules, 2016, Plastic Waste Management Rules, 2016, E-Waste Management Rules, 2016, Battery Managements Rules, C&D Waste Management Rules, 2016& amendments and other applicable environmental legislation. 6. Project Proponent will use only treated effluent supplied from Sewage treatment plant during construction phase of the project 7. That this CTE for expansion will not provide any relaxation /benefit from any other Act/Rules/Regulations applicable to the project/land in question. 8. Project Proponent will not discharge any type Treated or untreated effluent outside the premises of the project. 9. Project Proponent will not use in their DG set as a fuel i.e. pet coke, furnace oil and LSHS etc. 10. Stack emission level should be stringent than the existing standards in terms of the identified critical pollutants. 11. Effective fugitive emission control measures should be imposed in the process, transportation, parking etc. 12. Encourage use of cleaner fuels (pet coke / furnace oil /LSHS may be avoided). 13. Best available technology may be used. For example usage of EAF/SAF/IF in place of Cupola Furnace, Usage of Supercritical technology in place of sub – critical technology. 14. Increase of green belt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever feasible. 15. Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry etc. 16. Assessment of carrying capacity of transportation load on the roads inside the industrial premises. If the roads required to be widened, shall be prescribed as a condition. 17. Project Proponent will not discharge any type of effluent inside & outside of the premises of the project and reuse/recycle of treated waste water be ensured. 18. Continuous monitoring of emission and effluent quality / quantity to be installed & will connect the same with server of CPCB and HSPCB. 19. A detailed water harvesting plan may be submitted by the project proponent. 20. Project Proponent will achieve zero discharge and install latest technology of STP/ETP and reuse/recycle of treated effluent. 21. In case, domestic waste water generation is more than 10 KLD, the industry may install STP. 22. Dumping of waste (fly ash, slag, red mud etc.) may be permitted only at designated locations approved by SPCBs/PCCs. 23. More stringent norms for management of hazardous waste. The waste generated should be preferably utilized in co-processing. 24. Monitoring of compliance of EC conditions may be submitted with third party audit every year. 25. Project Proponent will dispose off their waste/spent oil of DG sets only to authorize recyclers by the HSPCB. 26. The % of the CER may be least 1.5 times the slabs given in the OM dated 01.05.2018 for SPA and 2 times for CPA in case of Environmental Clearance. 27. Project proponent will comply all the directions of CPCB in this regard and will comply all the orders issued by any court in this regard. 28. Project Proponent will submit an affidavit regarding compliance of above said conditions within 30 days. 29. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly. 30. Unit will deploy anti –smog guns at site to comply with the above said directions & keep proper record of operation of the same and submit action taken report to this office within 03 days positively, failing which action shall be initiated as per applicable Acts/ Rules /Notifications. 31. Project proponent will comply with all the conditions mentioned in Environmental Clearance and submit the compliance of the same within 90 days to this office. 32. CTE expansion so granted is on the basis of detail submitted by the unit in online application, CTE expansion granted will be without prejudice to any violation made by unit in past & will be deemed revoked & further action will be taken as per law if any violation is observed at any stage. 33. The Project Proponent/unit will not claim any benefits on the basis of this CTE expansion in respect of past violation committed by them 34. Unit will not do any construction work in their project without obtaining valid renewed license from DTCP and CTE expansion will be become null and void if unit fails to renew DTCP license. 35. This CTE expansion is only valid for the area for which unit has obtained License /CLU issued by DTCP and Aravali clearance report from Deputy Commissioner, Gurugram. 36. At any stage, if any violation observed of any above conditions at any time, this CTE expansion stands cancelled /revoked & further action will be taken as per Law/Acts/Notifications/Policies/Rules.

*Regional Officer, Gurgaon North
Haryana State Pollution Control Board.*

//TRUE COPY//

HRERA Gurugram

Temp Project Id : RERA-GRG-PROJ-1690-2024

Submission Date : 09-08-2024 02:15:20 PM

Applicant Type : Company

Project Type: NEW

FORM REP-I

Part - A

1. Name and registered address of the company

DLF LIMITED

(Annex a copy in Folder A)

3RD FLOOR, SHOPPING MALL, ARJUN MARG, DLF CITY, PHASE I GURUGRAM 12202

Phone(Landline)

0124769000

Phone(Mobile)

9711080232 (Number Shared by Promoter in Public)

Email ID

haryanarera@dlf.in

Website

<https://www.dlf.in/homes/superluxury/LUX5>

Pan No.

(Annex a copy in Folder A)

XXXX494N

CIN No.

(Annex a copy in Folder A)

L70101HR1963PLC2484

2. Chairman of the company:

Name : MR RAJIV SINGH

Residential Address : 16 Dr. APJ Abdul Kalam Road New Delhi 110 011

Phone (landline) 01244769000

Phone (Mobile) 9711080232 (Number Shared by Promoter in Public)

Email ID haryanarera@dlf.in

PAN No. XXXX665G



(Annex a copy in Folder A)

3. Managing
Director/HOD/CEO:

Name : **MR ASHOK KUMAR TYAGI**

Residential Address : **MG-511B The Magnolias DLF Golf Links DLF5
Gurugram 122009 Haryana**

Phone (landline) **01244769000**

Phone (Mobile) **9711080232** (Number Shared by Promoter in Public)

Email ID **haryanarera@dlf.in**

PAN No. **XXXX141P**
(Annex a copy in Folder A)



4. Director 1:

Name : **MR DEVINDER SINGH**

Residential Address : **1220 The Magnolias DLF Golf Links DLF5
Gurugram 122009 Haryana**

Phone (landline) **01244769000**

Phone (Mobile) **9711080232** (Number Shared by Promoter in Public)

Email ID **haryanarera@dlf.in**

PAN No. **XXXX227N**
(Annex a copy in Folder A)



5. Director 2:

Name : **MS PIA SINGH**

Residential Address : **16A Aurangzeb Road New Delhi 110011**

Phone (landline) **01244769000**

1493

1302



Phone (Mobile) **9711080232** (Number Shared by Promoter in Public)

Email ID **haryanarera@dlf.in**

PAN No. **XXXX436J**
(Annex a copy in Folder A)

6. Director 3:

Name : **MS SAVITRI DEVI SINGH**

Residential Address : **16 Aurangzeb Road NDMC New Delhi 110011**

Phone (landline) **01244769000**

Phone (Mobile) **9711080232** (Number Shared by Promoter in Public)

Email ID **haryanarera@dlf.in**

PAN No. **XXXX332B**
(Annex a copy in Folder A)



7. Director 4:

Name : **MS ANUSHKA SINGH**

Residential Address : **16 Aurangzeb Road NDMC New Delhi 110011**

Phone (landline) **01244769000**

Phone (Mobile) **9711080232** (Number Shared by Promoter in Public)

Email ID **haryanarera@dlf.in**

PAN No. **XXXX050K**
(Annex a copy in Folder A)



8. Director 5:

Name : **LT GEN ADITYA SINGH RETD**

Residential Address : **T-118 DLF Phase 3 Gurugram-122002**

Phone (landline) **01244769000**

Phone (Mobile) **9711080232** (Number Shared by Promoter in Public)

Email ID **haryanarera@dlf.in**



PAN No. **XXXX785F**
(Annex a copy in Folder A)

9. Director 6:

Name : **MR AS MINOCHA**

Residential Address : **623-B Magnolias DLF Golf Links Near DLF Golf Club DLF City Phase-5 Gurugram 122009**

Phone (landline) **01244769000**

Phone (Mobile) **9711080232** (Number Shared by Promoter in Public)

Email ID **haryanarera@dlf.in**

PAN No. **XXXX751M**
(Annex a copy in Folder A)



10. Director 7:

Name : **MR VIVEK MEHRA**

Residential Address : **B-314 New Friends Colony New Delhi-110025**

Phone (landline) **01244769000**

Phone (Mobile) **9711080232** (Number Shared by Promoter in Public)

Email ID **haryanarera@dlf.in**

PAN No. **XXXX597Q**
(Annex a copy in Folder A)



11. Director 8:

Name : **MS PRIYA PAUL**

Residential Address : **2 Aurangzeb Lane New Delhi 110011**

Phone (landline) **01244769000**

Phone (Mobile) **9711080232** (Number Shared by Promoter in Public)



Email ID **haryanarera@dlf.in**

PAN No. **XXXX797C**
(Annex a copy in Folder A)

12. Director 9:

Name : **DR UMESH KUMAR CHAUDHARY**

Residential Address : **E-2 Kailash Colony New Delhi**

Phone (landline) **01244769000**

Phone (Mobile) **9711080232** (Number Shared by Promoter in Public)

Email ID **haryanarera@dlf.in**

PAN No. **XXXX903E**
(Annex a copy in Folder A)



13. Director 10:

Name : **LT GEN AJAI SINGH**

Residential Address : **B-12 West End New Delhi 110021**

Phone (landline) **01244769000**

Phone (Mobile) **9711080232** (Number Shared by Promoter in Public)

Email ID **haryanarera@dlf.in**

PAN No. **XXXX597G**
(Annex a copy in Folder A)



14. Authorised
representative for
correspondance with
Authority:

Name : **MR KK SHEERA**

Residential Address : **Flat No. 403 Abhinav Apartment Near
Community Centre Sector 9 Gurugram Haryana 122001**

Phone (landline) **01244769000**



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1305

Phone (Mobile) **9711080232** (Number Shared by Promoter in Public)

Email ID **haryanarera@dlf.in**

PAN No. **XXXX780B**
(Annex a copy in Folder A)

I hereby declare that the above information and particulars are based on record and are true to the best of my knowledge and belief and nothing has been concealed.

**Signature of the Applicant/
authorised representative**

Stamp _____

Date _____

FORM REP-I

Part - A**Location and Address of the project:**

1. Name of the project		THE DAHLIAS
2. Address of the site of the project (Annex a copy in Folder A)		R16, DLF 5, SECTOR 54 GURUGRAM
	Tehsil	WAZIRABAD ST
	District	GURUGRAM
3. Contact details of the site office of the project:		
	Phone(Landline)	01244769000
	Phone(Mobile)	9711080232 (Number Shared by Promoter in Public)
	Email	haryanarera@dlf.in
4. Contact person at the site office:		
	Name	MR NIMIT PORWAL
	Phone(Landline)	01244769000
	Phone(Mobile)	9711080232 (Number Shared by Promoter in Public)
	Email	haryanarera@dlf.in

I hereby declare that the above information and particulars are based on record and are true to the best of my knowledge and belief and nothing has been concealed.

**Signature of the
Applicant /
Authorised
Representative**

1498

Stamp **1307**

Date

FORM REP-I

Part - AFee Details

As per sub-rule(2) of rule 3 of the Haryana Real Estate (Regulation and Development) Rules,2017,
the fee for registration of the project as has been calculated as follows:

2. The aforesaid fees is hereby deposited vide following Drafts/ Banker's Cheques:-

Sr No.	Draft/Cheque No.	Draft Date	Amount	Payee Bank	Payable To
1	523932	30-07-2024	11764500	ICICI BANK	HRERA Gurugram

I hereby declare that the above information and particulars are based on record and are true to the best of my knowledge and belief and nothing has been concealed.

Signature of the Applicant
Mobile no. _____
Email ID _____

FORM REP-I

Part - B**Information relating to the project land and license:**

- | | |
|---|----------------------|
| 1. Land area of the project | 16.489 (Acre) |
| 2. Permissible FAR | 1.75 |
| 3. FAR proposed to be utilized in the project | 1.75 |
| 4. Total licensed area, if the land area of the present project is a part thereof | 16.489 (Acre) |

5. License number granted by the Town & Country Planning Department for the project/Allotted By Municipal Corporation/Permission by Local Bodies
(Annex copy in folder B)

**License Approve
by DTCP vide
License No. 129
of 1995, 131 of
1995, 38 of 1996,
39 of 1996, 40 of
1996, 52 of 1996,
53 of 1996, 57 of
1996, 02 of 2002,
04 of 2002, 06 of
2002**

6. Is the applicant owner-licensee of the land for which the registration is being sought.

Yes

I hereby declare that the above information and particulars are based on record and are true to the best of my knowledge and belief and nothing has been concealed.

**Signature of the
Applicant /
Authorised
Representative
Stamp**

Date

FORM REP-I

Part - C**Project Details:**

1. Estimated cost of the project: (Annex a copy of the project in Folder C)	618651.83 Lakhs
i. Cost of the land (if included in the estimated cost)	5309.16 Lakhs
ii. Estimated cost of construction of apartments	513606.96 Lakhs
iii. Estimated cost of infrastructure and other structures	37579.8 Lakhs
iv. Other Costs including EDC, Taxes, Levies etc.	62155.91 Lakhs

2. The total land of the project measuring **16.489 Acres** will be utilised in the following manner:

Sr. No.	Land area under usage	Area of land (Acres)
1	PLOTS TO BE SOLD	0
2	LAND AREA TO BE USED FOR CONSTRUCTION OF APARTMENTS	3.23
3	CONSTRUCTION OF ROADS	10.07
4	PAVEMENTS	0
5	PARKS AND PLAYGROUNDS	2.47
6	GREEN BELTS	0
7	VEHICLE PARKINGS	0
8	ELECTRICITY SUB-STATION	0

1503

1312

9	CLUB HOUSE	0.43
10	SEWAGE AND SOLID WASTE TREATMENT FACILITY	0
11	AREA TO BE LEFT FOR TRANSFERRING TO THE GOVERNMENT FOR COMMUNITY SERVICES	0
12	ANY OTHER	0.28
	Total	16.48

3.Approvals/ NOCs from various agencies for connecting external services.

Facility	External/ connecting service to be provided by (Name the agency)	Whether Approval taken from the agency concerned. Yes/No (Annex details in folder C)
ROADS	GMDA	Yes
WATER SUPPLY	GMDA	Yes
ELECTRICITY	DHVBN	Yes
SEWAGE DISPOSAL	GMDA	Yes
STORM WATER DRAINAGE	GMDA	Yes

4.Details of services and facilities which will be provided inside the project area as per service plan estimates and/or the project report:

Sr. No.	Name of the facility	Estimated cost (In Lakhs) (Within the project area only)	Remarks: Yet to be prepared / Submitted to HUDA, Town & Country Planning Department/ as per project report etc. (Annex relevant documents showing costing details etc. in folder C)
1	INTERNAL ROADS AND PAVEMENTS	13836.63	SUBMITTED TO TOWN & COUNTRY PLANNING
2	WATER SUPPLY SYSTEM	1174.0	SUBMITTED TO TOWN & COUNTRY PLANNING
3	STORM WATER DRAINAGE	166.64	SUBMITTED TO TOWN & COUNTRY PLANNING
4	ELECTRICITY SUPPLY SYSTEM	357.28	SUBMITTED TO TOWN & COUNTRY PLANNING
5	SEWAGE TREATMENT & GARBAGE DISPOSAL	136.34	SUBMITTED TO TOWN & COUNTRY PLANNING
6	STREET LIGHTING	233.95	SUBMITTED TO TOWN & COUNTRY PLANNING
7	SECURITY AND FIRE FIGHTING	0	AS PER PROJECT REPORT
8	PLAYGROUNDS AND PARKS	4272.06	SUBMITTED TO TOWN & COUNTRY PLANNING
9	CLUB HOUSE/COMMUNITY CENTRE	0	AS PER PROJECT REPORT
10	SHOPPING AREA	0	AS PER PROJECT REPORT
11	RENEWABLE ENERGY SYSTEM	0	AS PER PROJECT REPORT
12	SCHOOL	0	AS PER PROJECT REPORT
			AS PER PROJECT

13	HOSPITAL/DISPENSARY	1506	0	REPORT
14	ANY OTHER		1732.52	SUBMITTED TO TOWN & COUNTRY PLANNING

5. (a) Date of approval of latest layout plans granted by Town & Country Planning Department on the basis of which the project will be executed. **12-09-2024** (date)

6. Date of approval of Building Plans **19-09-2024** (date)

7. New projects:

i) Likely date of starting the construction work

20-04-2024

ii) Likely date of completing the project

31-12-2031

iii) Sizes of the plots to be offered in the project

Sr. No	Plot Area(In Square Meter)	Number of plots in the project
1	0	0
	Total	0

iv. Type of apartments to be constructed in the project:

Type	Carpet area(In Square Meter)	Number of apartments	Number of towers
Apartment/Shops/Other Buildings	1109.42	1	9
Apartment/Shops/Other Buildings	1108.73	1	9
Apartment/Shops/Other Buildings	1086.82	1	9
Apartment/Shops/Other Buildings	1079.18	1	9
Apartment/Shops/Other Buildings	901.92	1	9
Apartment/Shops/Other Buildings	900.02	5	9
Apartment/Shops/Other Buildings	850.82	3	9
Apartment/Shops/Other Buildings	835.27	1	9
Apartment/Shops/Other Buildings	820.98	1	9
Apartment/Shops/Other Buildings	699.06	25	9
Apartment/Shops/Other			

1508**1317**

Buildings	698.21	25	9
Apartment/Shops/Other Buildings	686.24	25	9
Apartment/Shops/Other Buildings	681.77	25	9
Apartment/Shops/Other Buildings	655.82	2	9
Apartment/Shops/Other Buildings	654.33	2	9
Apartment/Shops/Other Buildings	640.77	2	9
Apartment/Shops/Other Buildings	626.02	2	9
Apartment/Shops/Other Buildings	613.79	25	9
Apartment/Shops/Other Buildings	604.56	2	9
Apartment/Shops/Other Buildings	579.10	125	9
Apartment/Shops/Other Buildings	561.10	10	9
Apartment/Shops/Other Buildings	543.02	75	9
Apartment/Shops/Other Buildings	531.14	6	9
Apartment/Shops/Other Buildings	530.64	25	9
Apartment/Shops/Other Buildings	34397.07	1	9
Apartment/Shops/Other Buildings	523.04	25	9
Apartment/Shops/Other Buildings	522.20	2	9
Apartment/Shops/Other Buildings	506.03	2	9

(vi) Quarterly schedule of development of whole/remaining part of the project:

(c) Apartments/Shops/Other Buildings

Expenditure incurred till the date of application (In Lakhs)

Particulars	Expenditure
Apartments	11050.01
Shops	0
Plots	0

Expenditure to be made in each quarter (In Lakhs)

Particulars	Year-2024			
	Jan-Mar	Apr-June	July-Sep	Oct-Dec
Apartments				685.50
Shops				0
Plots				0

Particulars	Year-2025			
	Jan-Mar	Apr-June	July-Sep	Oct-Dec
Apartments	1527.59	3091.83	17438.04	12145.24
Shops	0	0	0	0
Plots	0	0	0	0

Particulars	Year-2026			
	Jan-Mar	Apr-June	July-Sep	Oct-Dec

		1511		1320
Apartments	33434.56	47958.69	63846.75	34798.50
Shops	0	0	0	0
Plots	0	0	0	0

Particulars	Year-2027			
	Jan-Mar	Apr-June	July-Sep	Oct-Dec
Apartments	63807.96	41866.58	44695.89	42947.11
Shops	0	0	0	0
Plots	0	0	0	0

Particulars	Year-2028			
	Jan-Mar	Apr-June	July-Sep	Oct-Dec
Apartments	43236.27	43520.78	23243.98	10287.48
Shops	0	0	0	0
Plots	0	0	0	0

Particulars	Year-2029			
	Jan-Mar	Apr-June	July-Sep	Oct-Dec
Apartments	807.92	720.09	4331.10	984.31
Shops	0	0	0	0
Plots	0	0	0	0

Particulars	Year-2030			
	Jan-Mar	Apr-June	July-Sep	Oct-Dec
Apartments	2129.26	5003.07	3027.37	3546.90
Shops	0	0	0	0
Plots	0	0	0	0

Particulars	Year-2031			
	Jan-Mar	Apr-June	July-Sep	Oct-Dec
Apartments	3546.90	3546.90	3546.90	0
Shops	0	0	0	0
Plots	0	0	0	0

Particulars	Year-2032			
	Jan-Mar	Apr-June	July-Sep	Oct-Dec
Apartments	0			
Shops	0			
Plots	0			

(d) Infrastructure**Expenditure incurred till the date of application (In Lakhs)**

Particulars	Expenditure
Roads & Pavements	0
Water Supply System	0
Sewerage treatment & garbage disposal	0
Electricity Supply System	0
Storm Water Drainage	0
Parks and Playgrounds	0
Clubhouse/community centres	0
Shopping area	0
Other	958.0

Expenditure to be made in each quarter (In Lakhs)

Particulars	Year-2024			
	Jan-Mar	Apr-June	July-Sep	Oct-Dec
Roads & Pavements			0	0
Water Supply System			0	0
Sewerage treatment & garbage disposal			0	0
Electricity Supply System			0	0
Storm Water Drainage			0	0
Parks and Playgrounds			0	0
Clubhouse/community centres			0	0
Shopping area			0	0
Other			0	0
Earth Work			0	3121.40

Particulars	Year-2025			
	Jan-Mar	Apr-June	July-Sep	Oct-Dec
Roads & Pavements	0	0	0	0
Water Supply System	0	0	0	0
Sewerage treatment & garbage disposal	0	0	0	0
Electricity Supply System	0	0	0	0
Storm Water Drainage	0	0	0	0
Parks and Playgrounds	0	0	0	0
Clubhouse/community centres	0	0	0	0
Shopping area	0	0	0	0
Other	0	0	0	0

Earth Work	780.35	2341.05	3121.40	3121.40
------------	--------	---------	---------	---------

Particulars	Year-2026			
	Jan-Mar	Apr-June	July-Sep	Oct-Dec
Roads & Pavements	0			
Water Supply System	0			
Sewerage treatment & garbage disposal	0			
Electricity Supply System	0			
Storm Water Drainage	0			
Parks and Playgrounds	0			
Clubhouse/community centres	0			
Shopping area	0			
Other	0			
Earth Work	3121.40			

Particulars	Year-2027			
	Jan-Mar	Apr-June	July-Sep	Oct-Dec
Roads & Pavements	0	0	0	0
Water Supply System	0	0	0	0
Sewerage treatment & garbage disposal	0	0	0	0
Electricity Supply System	0	0	0	0
Storm Water Drainage	0	0	0	0
Parks and Playgrounds	0	0	0	0
Clubhouse/community centres	0	0	0	0
Shopping area	0	0	0	0
Other	0	0	0	0
UGT	0	38.80	193.98	323.30

Particulars	Year-2028			
	Jan-Mar	Apr-June	July-Sep	Oct-Dec
Roads & Pavements	0	0		0
Water Supply System	0	0		0
Sewerage treatment & garbage disposal	0	0		0
Electricity Supply System	0	0		0
Storm Water Drainage	0	0		0
Parks and Playgrounds	0	0		0
Clubhouse/community centres	0	0		0
Shopping area	0	0		0
Other	0	0		0
UGT	452.62	284.50		
Sewerage System				0
Rain Water Harvesting				0
Street Lighting				0

Particulars	Year-2029			
	Jan-Mar	Apr-June	July-Sep	Oct-Dec
Roads & Pavements	883.94	1944.68	2416.12	3241.13
Water Supply System	75.00	165.00	205.00	275.00
Sewerage treatment & garbage disposal	33.22	73.09	90.80	121.81
Electricity Supply System	22.82	50.21	62.39	83.69
Storm Water Drainage	10.65	23.42	29.10	39.03
Parks and Playgrounds	272.92	600.42	745.98	1000.70
Clubhouse/community centres	0	0	0	0
Shopping area	0	0	0	0
Other	0	0	0	0

Rain Water Harvesting	760	16.72	20.78	27.87
Sewerage System	0	0	0	0
Street Lighting	14.95	32.88	40.85	54.80

Particulars	Year-2030			
	Jan-Mar	Apr-June	July-Sep	Oct-Dec
Roads & Pavements	2239.33	1473.24	1178.59	459.65
Water Supply System	190.00	125.00	100.00	39.00
Sewerage treatment & garbage disposal	84.16	55.37	44.29	17.28
Electricity Supply System	57.82	38.04	30.43	11.87
Storm Water Drainage	26.97	17.74	14.19	5.54
Parks and Playgrounds	691.39	454.86	363.89	141.92
Clubhouse/community centres	0	0	0	0
Shopping area	0	0	0	0
Other	0	0	0	0
Sewerage System	0	0	0	0
Rain Water Harvesting	19.26	12.67	10.14	3.95
Street Lighting	37.86	24.91	19.93	7.77

It is hereby stated and declared and the above information is correct and true and nothing has been concealed or misrepresented.

Signature of the Applicant / Authorised Representative

Stamp _____

Date _____

FORM REP-I

Part - D**Accounts related information:**

- | | |
|--|--|
| 1. Annex copy of the balance sheet of last 3 years | Yes |
| 2. In case of on-going projects,cash flow statement since start of the project up-to-date in folder D.
Total receipt of funds, sources of funds and deployment of funds should be stated in tabulated form. | No |
| 3. Bank account to which the deposits received from apartment buyers will be credited | |
| ● Bank and Branch address | ICICI BANK LTD.,QUTUB PLAZA,
DLF PHASE-1, GURGAON-122002 |
| ● Bank Account number | 017705014812 |
| ● IFSC code | ICIC000017 |
| ● MICR code | 110229030 |
| ● Branch code | 00177 |
| 4. Name and address of the person/persons who would ordinarily be operating the account (Change at any time must be intimated to the Authority) | Pankaj Kumar, Puneet Rukheja,
Ashok Nanda, Sandhy Singla,
Gaurav Aroa, Amit Bansal, Pankaj
Jain |
| 5. Attach certificate issued by a Chartered Accountant that the applicant has not defaulted in its debt liabilities in the past five years in folder D. (In case of default, give details) | Attached |

I hereby declare that the above information and particulars are based on record and are true to the best of my knowledge and belief and nothing has been concealed.

**Signature of the Applicant /
Authorised Representative
Stamp _____**

1519

Date _____

1328

FORM REP-I

Part - E**Details of the statutory approvals:****1. Annex copies of the following in Folder E:**

i. Lay out Plan	Yes
ii. Demarcation Plan	Yes
iii. Zoning Plan	Yes
iv. Building Plan	Yes
● Site Plan	Yes
● Floor Plan	Yes
● Apartment Plans	Yes
● Elevation Section	Yes
● Detail of Permissible FAR	Yes
● Detail of covered area achieved FAR	Yes

2. Annex copies of the following in Folder E:

I. ROADS AND PAVEMENT PLAN	Yes
II. ELECTRICITY SUPPLY PLAN	Yes
III. WATER SUPPLY PLAN	Yes
IV. SEWERAGE AND GARBAGE DISPOSAL PLAN	Yes
V. STROM WATER DRAINAGE	Yes
VI. 10% LAND TO BE TRANSFERRED TO THE GOVT. FOR COMMUNITY FACILITY	No
VII. STREET LIGHTING PLAN	Yes
VIII. PARKING PLAN	Yes

3. Statutory Approvals Status

Statutory Approvals	Statutory Approvals Status	Date
I. LICENSE	ALREADY BEEN OBTAINED	01-08-2024
II. AIRPORT AUTHORITY	ALREADY BEEN OBTAINED	26-12-2023
III. ARAVALI NOC	ALREADY BEEN OBTAINED	15-04-2024
IV. FOREST NOC	ALREADY BEEN OBTAINED	18-03-2024

It is undertaken that the project shall be completed within the time schedule given in Part C and the same will not be delayed on account of non- receipt of any of the statutory approval. The liability for the non-receipt of any of the statutory approval shall be that of the promoter and in case of delay, compensation as per law may be given to the allottees.

Signature _____
Seal _____
Date _____

FORM REP-I

Part - F

1. A copy of the draft allotment letter by which the apartment shall be allotted/ booked in favour of the apartment buyers.

(Annex a copy in Folder F)

Yes

2. A copy of the Draft Agreement which shall be made before seeking any deposit exceeding 10% of the cost of the apartment. (Based on the model agreement prescribed in the Rules)

(Annex a copy in Folder F)

Yes

3. Gist of the important provisions of the Draft Agreement

(Annex a copy in Folder F)

As per RER Act 2016

I hereby declare that the above information and particulars are based on record and are true to the best of my knowledge and belief and nothing has been concealed.

**Signature of the
Applicant /
Authorised
Representative
Stamp**

Date _____

FORM REP-I

Part - G**Projects launched by the promoter in last five years:**

1. Name and location of the project **INDEPENDENT FLOORS AT DLF GARDENCITY SECTOR 91/92**
2. Particulars of the project in brief:
- i. Total area of the project **1.096**
- ii. Total number of apartments **52**
- iii. Total number of plots **13**
3. The number of plots/ apartments booked/sold to the allottees:
- (a) Apartments **52**
- (b) Plots **13**
4. Details of the expenditure incurred upto date:

	Initially estimated cost (In Lakhs)	Revised cost (In Lakhs)	Expenditure incurred upto the date of application (In Lakhs)
Total cost of the project (Other than cost of land)	6133	6328.00	4871.00
Cost of the apartments	4535	5320	3872.00
Cost of the infrastructure	0	0	0
Others costs	422	1008.00	999.00

5. Total amount of money collected from current allottees of the apartments/ plots upto the date of filing this application. **10362 Lakhs**
6. Remaining amount of sale price money to be collected from the current allottees of the apartments. **760 Lakhs**
7. Loan sanctioned by the banks/ other financial institutions

1525**0 Lakhs****1334**

against the project.

8. Amount drawn from the banks/ other financial institutions till the date of filing this application.

5599 Lakhs9. Whether any litigation is pending against the Project:
Yes/No**No**

(If yes-give Annex details in folder G)

10. Initial date of completion of the project.

19-11-2024

11. Likely date of completion of the project.

19-11-2024

1. Name and location of the project

**INDEPENDENT FLOORS AT
DLFGARDENCITY SECTOR 91/92**

2. Particulars of the project in brief:

i. Total area of the project

2.246

ii. Total number of apartments

124

iii. Total number of plots

31

3. The number of plots/ apartments booked/sold to the allottees:

(a) Apartments

124

(b) Plots

31

4. Details of the expenditure incurred upto date:

	Initially estimated cost (In Lakhs)	Revised cost (In Lakhs)	Expenditure incurred upto the date of application (In Lakhs)
Total cost of the project (Other than cost of land)	12800	12159	8947
Cost of the apartments	10000	11515	8303
Cost of the infrastructure	0	0	0
Others costs	2800	644	643

5. Total amount of money collected from current allottees of the apartments/ plots upto the date of filing this application. **18376 Lakhs**
6. Remaining amount of sale price money to be collected from the current allottees of the apartments. **6425 Lakhs**
7. Loan sanctioned by the banks/ other financial institutions against the project. **0 Lakhs**
8. Amount drawn from the banks/ other financial institutions till the date of filing this application. **11012.00 Lakhs**
9. Whether any litigation is pending against the Project: Yes/No
(If yes-give Annex details in folder G) **No**
10. Initial date of completion of the project. **31-03-2025**
11. Likely date of completion of the project. **31-03-2025**

1. Name and location of the project **GARDENCITY ARCADE,
GURGAON**
2. Particulars of the project in brief:
- i. Total area of the project **1.42**
- ii. Total number of apartments **99**
- iii. Total number of plots **1**
3. The number of plots/ apartments booked/sold to the allottees:
- (a) Apartments **99**
- (b) Plots **1**
4. Details of the expenditure incurred upto date:

	Initially estimated cost (In Lakhs)	Revised cost (In Lakhs)	Expenditure incurred upto the date of application (In Lakhs)
Total cost of the project (Other than cost of land)	6308	5446	3839
Cost of the apartments	4162	4672	3368
Cost of the infrastructure	0	0	0

Others costs	1527 2146	774	470
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5. Total amount of money collected from current allottees of the apartments/ plots upto the date of filing this application. **5165 Lakhs**
6. Remaining amount of sale price money to be collected from the current allottees of the apartments. **4140 Lakhs**
7. Loan sanctioned by the banks/ other financial institutions against the project. **0 Lakhs**
8. Amount drawn from the banks/ other financial institutions till the date of filing this application. **5378.00 Lakhs**
9. Whether any litigation is pending against the Project:
Yes/No **No**
(If yes-give Annex details in folder G)
10. Initial date of completion of the project. **29-04-2025**
11. Likely date of completion of the project. **29-04-2025**

1. Name and location of the project **DLF GARDENCITY ENCLAVE, GURGAON**
2. Particulars of the project in brief:
- i. Total area of the project **26.91875**
- ii. Total number of apartments **0**
- iii. Total number of plots **367**
3. The number of plots/ apartments booked/sold to the allottees:
- (a) Apartments **0**
- (b) Plots **119**
4. Details of the expenditure incurred upto date:

	Initially estimated cost (In Lakhs)	Revised cost (In Lakhs)	Expenditure incurred upto the date of application (In Lakhs)

Total cost of the project (Other than cost of land)	1528 11999	5197	2283
Cost of the apartments	0	0	0
Cost of the infrastructure	4738	3241	817
Others costs	7261	785	295

5. Total amount of money collected from current allottees of the apartments/ plots upto the date of filing this application. **5909 Lakhs**
6. Remaining amount of sale price money to be collected from the current allottees of the apartments. **5701 Lakhs**
7. Loan sanctioned by the banks/ other financial institutions against the project. **0 Lakhs**
8. Amount drawn from the banks/ other financial institutions till the date of filing this application. **2589 Lakhs**
9. Whether any litigation is pending against the Project:
Yes/No **No**
(If yes-give Annex details in folder G)
10. Initial date of completion of the project. **28-03-2025**
11. Likely date of completion of the project. **28-03-2025**

1. Name and location of the project **INDEPENDENT FLOORS AT
DLFGARDENCITY ENCLAVE,
GURGAON**
2. Particulars of the project in brief:
- i. Total area of the project **3.5698**
- ii. Total number of apartments **388**
- iii. Total number of plots **97**
3. The number of plots/ apartments booked/sold to the allottees:
- (a) Apartments **388**
- (b) Plots **97**

4. Details of the expenditure incurred upto date: **1529**

	Initially estimated cost (In Lakhs)	Revised cost (In Lakhs)	Expenditure incurred upto the date of application (In Lakhs)
Total cost of the project (Other than cost of land)	23468	29165.00	11985.00
Cost of the apartments	18345	26854.00	10457.00
Cost of the infrastructure	1367	0	0
Others costs	3045	1462	678.00

5. Total amount of money collected from current allottees of the apartments/ plots upto the date of filing this application. **17320 Lakhs**

6. Remaining amount of sale price money to be collected from the current allottees of the apartments. **36076 Lakhs**

7. Loan sanctioned by the banks/ other financial institutions against the project. **0 Lakhs**

8. Amount drawn from the banks/ other financial institutions till the date of filing this application. **12762 Lakhs**

9. Whether any litigation is pending against the Project:
Yes/No **No**
(If yes-give Annex details in folder G)

10. Initial date of completion of the project. **19-08-2027**

11. Likely date of completion of the project. **19-08-2027**

1. Name and location of the project **DLF GARDENCITY ENCLAVE PH2**

2. Particulars of the project in brief:

i. Total area of the project **5.0105**

ii. Total number of apartments **544**

iii. Total number of plots **136**

3. The number of plots/ apartments booked/sold to the

allottees:

(a) Apartments **536**

(b) Plots **134**

4. Details of the expenditure incurred upto date:

	Initially estimated cost (In Lakhs)	Revised cost (In Lakhs)	Expenditure incurred upto the date of application (In Lakhs)
Total cost of the project (Other than cost of land)	49568	39408	11295
Cost of the apartments	30890	36594	9174
Cost of the infrastructure	3002	0	0
Others costs	6714	1622	929

5. Total amount of money collected from current allottees of the apartments/ plots upto the date of filing this application. **25758 Lakhs**

6. Remaining amount of sale price money to be collected from the current allottees of the apartments. **52187 Lakhs**

7. Loan sanctioned by the banks/ other financial institutions against the project. **0 Lakhs**

8. Amount drawn from the banks/ other financial institutions till the date of filing this application. **12285.00 Lakhs**

9. Whether any litigation is pending against the Project:
Yes/No **No**
(If yes-give Annex details in folder G)

10. Initial date of completion of the project. **30-10-2028**

11. Likely date of completion of the project. **30-10-2028**

1. Name and location of the project

**SUMMIT PLAZA SECTOR-54,
GURUGRAM,HARYANA**

2. Particulars of the project in brief:

- i. Total area of the project **1531** **2.65**
- ii. Total number of apartments **311**
- iii. Total number of plots **1**
3. The number of plots/ apartments booked/sold to the allottees:
- (a) Apartments **311**
- (b) Plots **1**
4. Details of the expenditure incurred upto date:

	Initially estimated cost (In Lakhs)	Revised cost (In Lakhs)	Expenditure incurred upto the date of application (In Lakhs)
Total cost of the project (Other than cost of land)	24956	34107	15665
Cost of the apartments	18530	31234	13585
Cost of the infrastructure	0	0	0
Others costs	6426	2873	2080

5. Total amount of money collected from current allottees of the apartments/ plots upto the date of filing this application. **4093 Lakhs**
6. Remaining amount of sale price money to be collected from the current allottees of the apartments. **6991 Lakhs**
7. Loan sanctioned by the banks/ other financial institutions against the project. **0 Lakhs**
8. Amount drawn from the banks/ other financial institutions till the date of filing this application. **16191 Lakhs**
9. Whether any litigation is pending against the Project:
Yes/No **No**
(If yes-give Annex details in folder G)
10. Initial date of completion of the project. **30-06-2026**
11. Likely date of completion of the project. **30-06-2026**

1. Name and location of the project
2. Particulars of the project in brief:
- i. Total area of the project **5.3073**
- ii. Total number of apartments **292**
- iii. Total number of plots **73**
3. The number of plots/ apartments booked/sold to the allottees:
- (a) Apartments **292**
- (b) Plots **73**
4. Details of the expenditure incurred upto date:

	Initially estimated cost (In Lakhs)	Revised cost (In Lakhs)	Expenditure incurred upto the date of application (In Lakhs)
Total cost of the project (Other than cost of land)	49355	53920	27743
Cost of the apartments	38532	52048	26293
Cost of the infrastructure	0	0	0
Others costs	8814	1872	1450

5. Total amount of money collected from current allottees of the apartments/ plots upto the date of filing this application. **107346 Lakhs**
6. Remaining amount of sale price money to be collected from the current allottees of the apartments. **86699 Lakhs**
7. Loan sanctioned by the banks/ other financial institutions against the project. **0 Lakhs**
8. Amount drawn from the banks/ other financial institutions till the date of filing this application. **42592.00 Lakhs**
9. Whether any litigation is pending against the Project:
Yes/No **No**
(If yes-give Annex details in folder G)
10. Initial date of completion of the project. **31-12-2025**

1. Name and location of the project

DLF PRIVANA SOUTH, SECTOR-77, GURGAON

2. Particulars of the project in brief:

i. Total area of the project

25.148

ii. Total number of apartments

1113

iii. Total number of plots

0

3. The number of plots/ apartments booked/sold to the allottees:

(a) Apartments

1113

(b) Plots

0

4. Details of the expenditure incurred upto date:

	Initially estimated cost (In Lakhs)	Revised cost (In Lakhs)	Expenditure incurred upto the date of application (In Lakhs)
Total cost of the project (Other than cost of land)	341550	375602	16859
Cost of the apartments	319729	343349	6698
Cost of the infrastructure	0	0	0
Others costs	21821	32253	10161

5. Total amount of money collected from current allottees of the apartments/ plots upto the date of filing this application.

182385 Lakhs

6. Remaining amount of sale price money to be collected from the current allottees of the apartments.

552872 Lakhs

7. Loan sanctioned by the banks/ other financial institutions against the project.

0 Lakhs

8. Amount drawn from the banks/ other financial institutions till the date of filing this application.

25082 Lakhs

9. Whether any litigation is pending against the Project:

Yes/No

(If yes-give Annex details in folder G)

No

10. Initial date of completion of the project.

30-06-2031

11. Likely date of completion of the project.

30-06-2031

1. Name and location of the project

**DLF PRIVANA WEST, SECTOR-77,
GURGAON**

2. Particulars of the project in brief:

i. Total area of the project

12.572

ii. Total number of apartments

795

iii. Total number of plots

0

3. The number of plots/ apartments booked/sold to the allottees:

(a) Apartments

795

(b) Plots

0

4. Details of the expenditure incurred upto date:

	Initially estimated cost (In Lakhs)	Revised cost (In Lakhs)	Expenditure incurred upto the date of application (In Lakhs)
Total cost of the project (Other than cost of land)	279300	279300	9346
Cost of the apartments	252089	252089	2088
Cost of the infrastructure	0	0	0
Others costs	27211	27211	7258

5. Total amount of money collected from current allottees of the apartments/ plots upto the date of filing this application.

58858 Lakhs

6. Remaining amount of sale price money to be collected from the current allottees of the apartments.

507573 Lakhs

7. Loan sanctioned by the banks/ other financial institutions against the project. **0 Lakhs**
8. Amount drawn from the banks/ other financial institutions till the date of filing this application. **11474 Lakhs**
9. Whether any litigation is pending against the Project:
Yes/No **No**
(If yes-give Annex details in folder G)
10. Initial date of completion of the project. **31-12-2031**
11. Likely date of completion of the project. **31-12-2031**

I hereby declare that the above information and particulars are based on record and are true to the best of my knowledge and belief and nothing has been concealed.

**Signature of the Applicant /
Authorised Representative**
Stamp _____
Date _____

FORM REP-I

Part - H**SPECIFICATION OF CONSTRUCTION****Specification of apartments and other buildings including the following:**

1	FLOORING DETAILS OF VARIOUS PARTS OF HOUSE	CONCRETE (M30-M90 AS PER IS-456 IS2185)
2	WALL FINISHING DETAILS	BLOCK WORK
3	KITCHEN DETAILS	NA
4	BATHROOM FITTINGS	CP FITTING, WASH BASIN, WC
5	WOOD WORK ETC	NA
6	DOORS AND WINDOS FRAMES	MS/UPVC/AL/WOOD/COMPOSITE MATERIAL
7	GLASS WORK	CLEAR/ TINTED/ FROSTED/ COATED
8	ELECTRIC FITTINGS	LIGHT FIXTURE FOR BALCONIES ONLY
9	CONDUCTING AND WIRING DETAILS	NA
10	CUPBOARD DETAILS	NONE
11	WATER STORAGE	OHT & UGT TANKS
12	LIFT DETAILS	BRANDED MAKE
13	EXTERNAL GLAZINGS	UPVC/ ALUMINIUM
13.1	WINDOWS/GLAZINGS	SAME AS POINT#13
14	DOORS	MS FIRE RATED DOOR
14.1	MAIN DOORS	MS DOOR
14.2	INTERNAL DOORS	HARDWOOD /WOODEN FLUSH DOOR/ MS
15	AIR CONDITIONING	OUTDOOR UNIT OF VARIABLE REFRIGERANT FLOW (VRF)
16	ELECTRICAL FITTINGS	SAME AS POINT#8
17	CNG PIPE LINE	GAS PIPELINE PROVISION ONLY
	PROVISION OF WIFI AND BROADBAND	

18	FACILITY	
19	EXTERNAL FINISHING/COLOUR SCHEME	EXTERNAL GRADED PAINT
20	INTERNAL FINISHING	BLOCK WORK

SPECIFICATION UNIT WISE		
1 . LIVING/DINING/FOYER/FAMILY LOUNGE		
1 . 1	FLOOR	CONCRETE
1 . 2	WALLS	BLOCK WORK
1 . 3	CEILING	CONCRETE SLAB
2 . MASTER BEDROOM/DRESSROOM		
2 . 1	FLOOR	CONCRETE
2 . 2	WALLS	BLOCKWORK/BRICKWORK
2 . 3	CEILING	CONCRETE SLAB
2 . 4	MODULAR WARDROBES	NA
3 . MASTER TOILET		
3 . 1	FLOOR	CONCRETE
3 . 2	WALLS	BLOCKWORK
3 . 3	CEILING	CONCRETE SLAB
3 . 4	COUNTERS	NONE
3 . 5	SANITARY WARE/CP FITTINGS	CP FITTINGS, WASH BASIN, WC
3 . 6	FITTING/FIXTURES	NA
4 . BED ROOMS		
4 . 1	FLOOR	CONCRETE
4 . 2	WALLS	BLOCKWORK
4 . 3	CEILING	CONCRETE SLAB
4 . 4	WARDROBES	NA
5 . TOILET		
5 . 1	FLOOR	CONCRETE
5 . 2	WALLS	BLOCKWORK
5 . 3	CEILING	CONCRETE SLAB
5 . 4	COUNTERS	NONE

5.5	SANITARY WARE/CP FITTINGS	CP FITTINGS, WASH BASIN, WC
5.6	FIXTURES	NA
6 . KITCHEN		
6.1	FLOOR	CONCRETE
6.2	WALLS	BLOCKWORK
6.3	CEILING	CONCRETE SLAB
6.4	COUNTERS	NA
6.5	FIXTURES	WATER POINT WITH TAP
6.6	KITCHEN APPLIANCES	NA
7 . UTILITY ROOMS/UTILITY BALCONY/TOILET		
7.1	FLOOR	CONCRETE
7.2	WALLS & CEILING	BLOCKWORK
7.3	TOILET	CP FITTINGS, WASH BASIN, WC
7.4	BALCONY	CONCRETE
8 . SIT-OUTS		
8.1	FLOOR	CONCRETE
8.2	WALLS & CEILING	BLOCKWORK
8.3	RAILINGS	MS/SS/AL/GLASS
8.4	FIXTURES	CEILING LED LIGHTS

I hereby declare that the above information and particulars are based on record and are true to the best of my knowledge and belief and nothing has been concealed.

Signature of the Applicant / Authorised Representative

Stamp _____

Date _____

List of Uploaded Documents

Sr. No.	Document Description	Date of Document Upload	View Document
1	IN CASE OF PLOTTED COLONY, THE LATEST LAYOUT PLAN	08-08-2024	View Document
2	A COMPLETE SET OF THE LAST APPROVED BUILDING PLANS	08-08-2024	View Document
3	DEMARICATION PLAN	08-08-2024	View Document
4	COPY OF LICENSE ALONG WITH SCHEDULE OF LAND	08-08-2024	View Document
5	CERTIFICATE FROM A CHARTERED ACCOUNTANT CERTIFYING THAT THE INFORMSTION PROVIDED BY THE APPLICANT IN FORM REP-1-C-X IS CORRECT AS PER THE BOOKS OF ACCOUNTS/ BALANCE SHEET OF THE APPLICANT	08-08-2024	View Document
6	DOCUMENTS RELATING TO THE ENTRY OF LICENSE AND COLLABORATION AGREEMENT IN THE REVENUE RECORD	08-08-2024	View Document
7	BS-04 FLOOR PLAN-BASEMENT 4_4_11ZON	01-10-2024	-----
8	EL-17_3_11ZON	01-10-2024	-----
9	SC-04_12_11ZON	01-10-2024	-----
10	EL-03_3_11ZON	01-10-2024	-----
11	EL-08_1_11ZON	01-10-2024	-----
12	T2-01_16_11ZON	01-10-2024	-----

13	T9-01_1_11ZON	01-10-2024	-----
14	EL-18_4_11ZON	01-10-2024	-----
15	ZONING PLAN	01-10-2024	View Document
16	T2-04_19_11ZON	01-10-2024	-----
17	T3-04_23_11ZON	01-10-2024	-----
18	SPE	01-10-2024	-----
19	BS-05 AREA DIAGRAM BASEMENT -1_5_11ZON	01-10-2024	-----
20	T9-01B_3_11ZON	01-10-2024	-----
21	EL-15_1_11ZON	01-10-2024	-----
22	T1-01_11_11ZON	01-10-2024	-----
23	T9-01C_4_11ZON	01-10-2024	-----
24	T9-05_1_11ZON	01-10-2024	-----
25	EL-10_3_11ZON	01-10-2024	-----
26	T3-01_20_11ZON	01-10-2024	-----
27	T4-03_26_11ZON	01-10-2024	-----
28	SC-10_11_11ZON	01-10-2024	-----
29	DECLARATION SUPPORTED BY AFFIDAVIT DULY SIGNED BY THE PROMOTER TO BE ENCLOSED.	01-10-2024	View Document
30	SC-06_14_11ZON	01-10-2024	-----
		01-10-	

31	T8-03_41_11ZON	2024	-----
32	SC-07_8_11ZON	01-10-2024	-----
33	BS-01 FLOOR PLAN-BASEMENT 1_1_11ZON	01-10-2024	-----
34	BS-03 FLOOR PLAN-BASEMENT 3_3_11ZON	01-10-2024	-----
35	T2-02_17_11ZON	01-10-2024	-----
36	T1-04_14_11ZON	01-10-2024	-----
37	DR-902	01-10-2024	-----
38	SC-12_13_11ZON	01-10-2024	-----
39	TT-01	01-10-2024	-----
40	T1-03_13_11ZON	01-10-2024	-----
41	RENEWAL OF LICENCE 110-133 OF 1995 DT. 11.03.20	01-10-2024	-----
42	CASH FLOW STATEMENT OF THE PROPOSED PROJECT	01-10-2024	View Document
43	T9-01D_5_11ZON	01-10-2024	-----
44	T9-06_2_11ZON	01-10-2024	-----
45	FF-900	01-10-2024	-----
46	ST-01 KHASRA MARKED SITE PLAN_5_11ZON	01-10-2024	-----
47	SC-14_15_11ZON	01-10-2024	-----
48	EL-16_2_11ZON	01-10-2024	-----
49	T9-01A_2_11ZON	01-10-2024	-----

50	EL-05_5_11ZON	01-10-2024	-----
51	SD-03	01-10-2024	-----
52	T7-04_38_11ZON	01-10-2024	-----
53	RENEWAL DLF5 LICENSES DT 01082024	01-10-2024	-----
54	T2-03_18_11ZON	01-10-2024	-----
55	T9-03_3_11ZON	01-10-2024	-----
56	BS-02 FLOOR PLAN-BASEMENT 2_2_11ZON	01-10-2024	-----
57	SD-03_10_11ZON	01-10-2024	-----
58	ST-02 SITE PLAN GREEN ARERA_7_11ZON	01-10-2024	-----
59	T1-02_12_11ZON	01-10-2024	-----
60	T8-04_42_11ZON	01-10-2024	-----
61	BS-07 AREA DIAGRAM BASEMENT -3_7_11ZON	01-10-2024	-----
62	BS-08 AREA DIAGRAM BASEMENT- 4_11ZON	01-10-2024	-----
63	T9-07_3_11ZON	01-10-2024	-----
64	SC-01 SECTION A-A (TOWER-1_9_11ZON	01-10-2024	-----
65	NON DEFAULT CERTIFICATE FROM A CHARTERED ACCOUNTANT	01-10-2024	View Document
66	T9-02_2_11ZON	01-10-2024	-----
67	T7-03_37_11ZON	01-10-2024	-----
68	T9-04_4_11ZON	01-10-	-----

		2024	
69	SD-01	01-10-2024	-----
70	T4-02_25_11ZON	01-10-2024	-----
71	T9-02(1)_1_11ZON	01-10-2024	-----
72	EL-02 ELEVATION WEST (TOWE_2_11ZON	01-10-2024	-----
73	BS-06 AREA DIAGRAM BASEMENT -2_6_11ZON	01-10-2024	-----
74	T9-04A_5_11ZON	01-10-2024	-----
75	EL-09_2_11ZON	01-10-2024	-----
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77	EL-13_6_11ZON	01-10-2024	-----
78	PHASING PLAN	01-10-2024	-----
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80	SC-02_10_11ZON	01-10-2024	-----
81	SC-11_12_11ZON	01-10-2024	-----
82	SERVICE PLANS SHOWING THE SERVICES ON THE LAYOUT PLAN	01-10-2024	View Document
83	TD-02_4_11ZON	01-10-2024	-----
84	FF-900_9_11ZON	01-10-2024	-----
85	T3-02_21_11ZON	01-10-2024	-----
86	T4-06_29_11ZON	01-10-2024	-----

87	T8-02_40_11ZON	01-10-2024	-----
88	SUPER IMPOSED KHASRA PLAN	01-10-2024	-----
89	EL-14_7_11ZON	01-10-2024	-----
90	SD-02	01-10-2024	-----
91	T3-03_22_11ZON	01-10-2024	-----
92	SC-05_13_11ZON	01-10-2024	-----
93	T4-04_27_11ZON	01-10-2024	-----
94	CA ESTIMATED	01-10-2024	-----
95	EL-07_7_11ZON	01-10-2024	-----
96	TD-01_3_11ZON	01-10-2024	-----
97	T8-01_39_11ZON	01-10-2024	-----
98	EL-01 ELEVATION NORTH (TOW_1_11ZON	01-10-2024	-----
99	EL-04_4_11ZON	01-10-2024	-----
100	EL-06_6_11ZON	01-10-2024	-----
101	EL-12_5_11ZON	01-10-2024	-----
102	PL-900_8_11ZON	01-10-2024	-----
103	SC-03_11_11ZON	01-10-2024	-----
104	SC-08_9_11ZON	01-10-2024	-----
105	SC-09_10_11ZON	01-10-2024	-----

106	SC-13_14_11ZON	01-10-2024	-----
107	IN CASE OF GROUP HOUSING/ COMMERCIAL SITES, A COPY OF THE APPROVED SITE PLAN	01-10-2024	View Document
108	T4-01_24_11ZON	01-10-2024	-----
109	DR-901_8_11ZON	01-10-2024	-----
110	T4-05_28_11ZON	01-10-2024	-----
111	T4-07_30_11ZON	01-10-2024	-----

I hereby declare that the above information and particulars are based on record and are true to the best of my knowledge and belief and nothing has been concealed.

Signature of the Applicant / Authorised Representative
Stamp _____
Date _____

Print

//TRUE COPY//

IN THE COURT OF CIVIL JUDGE (SR. DIVN.), GURGAON

1. Dharam Singh, age 66 years s/o Late Sh. Rich Ram @ Ridh Ram s/o late Sh. Chunna,
2. Ram Kishore s/o late Sh. Surte s/o late Sh. Rich Ram @ Ridh Ram s/o late Sh. Chunna ,
3. Siri Chand s/o late Sh. Bhagwana s/o late Sh. Rich Ram @ Ridh Ram s/o late Sh. Chunna,

All residents of V. & P.O. Nathupur, Tehsil and District Gurgaon.

... *Plaintiffs*

V/s.

1. M/s.D.L.F. Housing & Construction Ltd., Regd. Office at DLF Centre, Sansad Marg, New Delhi-110 001 through its Chairman/Managing Director.
2. M/s. Vee Dee Investment & Agencies Ltd., DLF Center, Sansad Marg, New Delhi-110 001 through its Chairman/Managing Director

...*Defendants*

3. Sh. Sat Narain, 4. Sh. Nand Kishor (sons), 5 Smt. Santosh , 6. Smt. Suresh. 7. Smt. Kamla @ Gillore (daughters) all children of late Sh. Surte s/o late Rich Ram @ Ridh Ram s/o Chunna. **AND** 8. Hari Chand, 9. Daya Nand 10. Siri Chand, 11. Sh. Davinder 12. Sh. Manoj (all sons), 13. Smt. Sunita, 14. Smt. Laxmi (daughters), all children of late Sh. Bhgwana s/o late Rich Ram @ Ridh Ram s/o late Chunna,
all residents of village & P.O. Nathupur, Tehil & District Gurgaon.

...*Proforma Defendants.*

SUIT FOR PERMANENT INJUNCTION.

Sir,

The plaintiffs humbly submit as under:-

1. That plaintiff no.1 Dharam Singh alongwith his two real brothers namely late Surte and late Sh. Bhagwana has been recorded in possession as Gair Maurusi in the agricultural land comprised in Khewat No.37, Khata no.56/1, Khasra No.430 min measuring 1 Bigha Pukhta situated within the revenue estate of village Nathupur, Tehsil and District Gurgaon as per the jamabandi for the year 2000-2001.

2. That plaintiff no.2 and 3 are the sons of late Sh. Surte and late Sh.Bhagwana both sons of Rich Ram @ Ridh Ram s/o late Chunna. Sh. Surte s/o late Rich Ram died on 16.11.1993 and Sh. Bhagwana s/o late Rich Ram died on 14.5.2003 and their death certificates are attached herewith. The plaintiff no.2 and proforma defendants no.3 to 7 are the L.Rs. and children of late Sh. Surte while the plaintiff no.3 and proforma defendants no.8 to 14 are the children and L.Rs. of late Bhagwana. The plaintiffs & proforma defendants have common interest in the suit land & no relief is claimed against the said proforma defendants.
3. That plaintiffs have been coming in possession of the suit land mentioned in para no.1 of the plaint from last more then 50 years. As per the jamabandi for the year 1955-56, late Rich Ram @ Ridh Ram s/o late Chunna has been recorded as gair marusi in column no.5 of the jamabandi of the said year. Even in the jamabandi for the year 1965-66 the name of late Rich Ram had been recorded in the column of cultivation of the jamabandi as Gair Maurusi. After the death of Sh. Rich Ram @ Ridh Ram, the suit land devolved upon his three sons namely Surte, Bhagwana and Dharam Singh whose names are recorded in the column of cultivation i.e. column no.5 of the jamabandies. Meaning to say that the possession of plaintiff is long & continuous.
4. That on the other hand the defendants claimed to have purchased the suit land from its previous owners Sh. Ram Chand s/o Dhanna etc. Meaning to say that by virtue of said purchase, the defendants have become the owners of the suit land. However, the plaintiffs have heard that defendant no.2 has been merged with defendant no.1 but not confirmed about the same, hence defendant no.2 has been arrayed as party as abundant caution.
5. That on the other hand the possession of plaintiffs have been continued since long from the time their forefathers and they have got every right to

remain in possession of the suit land until and unless evicted in due course of law.

6. That on 6.11.2006 the officials of defendant no.1 alongwith 100-150 gunda elements equipped with the deadly weapons visited the suit land and attempted to take the forcible possession of the suit land from the plaintiffs on the strength of the gunda elements. In order to achieve their sinister purposes, the officials and gunda elements of defendant no.1 firstly demolished the barbed wire fencing of the suit land and then a hut which was occupied by the chowkidar of the plaintiffs in an illegal manner.
7. That when the plaintiffs came to know about the illegal activities of the defendants and their officials they immediately rushed to the suit land and tried to contain the illegal acts of the defendants and their gunda elements but the strength of gunda elements and weapons carried by the said persons was so high that it was impossible to contain the wrong doers by the plaintiffs because of shortage of men power. Ultimately, all the villagers were called by the plaintiffs who after uniting together foiled the attempt of the defendants, their officials and their gunda elements of taking the forcible possession of the suit land from the plaintiffs.
8. That simultaneously on 6.11.2006, the plaintiffs moved a complaint against the defendants and their gunda elements to SSP, Gurgaon which was duly acknowledged by the official deputed in the S.P. office, Gurgaon. It is pertinent to mention here that police was also informed by the plaintiffs and accordingly police authorities visited the suit land and requested the villagers to make the highway vacated which was blocked by them after encircling the gunda elements of the defendants. Due to the intervention of the police authorities and the villagers, the illegal attempts of the defendants to take the forcible possession of the suit land were foiled.

9. That after coming to know the blockage of the NH-8 by the villagers in support of plaintiffs, the media persons also visited the suit land and the vicinity concerned in order to evaluate the situation and found the defendants and their officials including their gunda elements involved in illegal attempts and reported the said news in their respective news papers which are attached herewith.
10. That while leaving the spot, the officials of defendants and their gunda elements threatened to visit the suit land again in order to take the forcible possession of the same from the plaintiffs and for which defendants have no right, title or interest of any kind.
11. That the cause of action for filing the present suit has arisen to the plaintiffs on 6.11.2006 when the illegal attempts of the defendants, their officials and gunda elements to take the forcible possession of the suit land were foiled by the plaintiffs and the villagers of Nathupur but while leaving, the defendants and their officials and gunda elements threatened to visit the spot again in order to take the forcible possession of the suit land, hence this suit.
12. That as the property in dispute is situated within District Gurgaon where the defendants also carry on their business, hence this Hon'ble Court has got the jurisdiction to try and entertain the present suit.
13. That the value of the suit for the purposes of court fee and jurisdiction is assessed Rs.200/- for which a court fee of Rs.25/- is affixed on the plaint.
14. That no suit between the parties or between parties claim litigating under the same title in respect of present cause of action has either been filed, heard or decided by any court of competent jurisdiction.

15. Prayer:-

It is therefore, prayed by the plaintiffs that a decree of permanent injunction restraining the defendants, their officials and agents from dispossessing the plaintiffs from the suit land mentioned in para no.1 of the plaint forcibly, except in due course of law, be passed against the defendants and in favour of plaintiffs or any other relief which the Ld. Court may deem just and proper be also awarded in favour of plaintiffs and against the defendants with the cost of suit.

Plaintiffs

1. Dharam Singh

2. Ram Kishore

3. Siri Chand

Through: SH. PANKAJ BHATNAGAR, ADVOCATE, GURGAON.

Verification: Verified that the contents of para Nos.1 to 10 & 14 of plaint are true & correct to the best of our personal knowledge & rest of the paras are also true & correct as per the information received & believed by us to be true. Verified at Gurgaon on 8.11.06.

Plaintiffs.

1. Dharam Singh

2. Ram Kishore

3. Siri Chand

Court of Sh. Pawan Kumar
 Judicial Magistrate (Civil)
 Gurgaon

AMENDED TITLE

IN THE COURT OF SHRI PAWAN KUMAR, CIVIL JUDGE,
 GURGAON.

1. Dharam Singh son of Late Sh. Rich Ram @ Ridh Ram s/o late Sh. Chunna,
 2. Ram Kishore s/o late Sh. Surte s/o late Sh. Rich Ram @ Ridh Ram s/o late Sh. Chunna,
 3. Siri Chand s/o late Sh. Bhagwana s/o late Sh. Rich Ram @ Ridh Ram s/o late Sh. Chunna,
- All residents of village and post office Nathupur, Tehsil and District Gurgaon.

Plaintiffs

Versus

1. M/s DLF Housing and Construction Ltd., Regd. Office at DLF Centre, Sansad Marg, New Delhi-110001 through its Chairman / Managing Director
2. M/s Vee Dee Investment & Agencies Ltd., DLF Center, Sansad Marg, New Delhi-110001 through its Chairman / Managing Director

Defendants

3. Sat Narain, (4) Nand Kishor(sons), (5) Smt. Santosh, (6)Smt. Suresh, (7) Smt. Kamla @ Gillore (daughters) all children of Late Surte s/o late Sh. Rich Ram@ Ridh Ram s/o Chunna. AND (8) Hari Chand, (9) Daya Nand, (10) Devender, (11), Manoj (all sons), (11) Smt. Sunita, (12) Smt. Laxmi (daughters), all children of late Sh. Bhagwana s/o Late Rich Ram @ Ridh Ram s/o late Sh. Chunna, AND (13) Tara Devi (widow) (14) Jitender (son) (15) Rakesh (son) (16) Reena (daughter), (17) Pooja (daughter) of late Shri Raj Pal son of Late Bhagwana, (18) Naresh (son), (19) Pinki

Pratya...

ATTESTED

Examiner to

Civil Judge (r. Divn.)
 Gurgaon

12-5-08

-2-

(daughter), (20) Kavita (daughter), (21) ^{LALITA} (daughter) of late Partap son of Surte

all residents of Village Nathupur, Tehsil and District Gurgaon.

SUIT FOR PERMANENT INJUNCTION

Case no 440/06

D.O.D:- 5-5-08

Copy of order dt 5-5-08

ATTESTED

[Signature]

Examiner to
Civil Judge (s. Divn.)
GURGAON

12-5-08

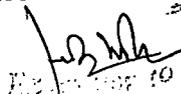
[Large diagonal line]

Dharam Singh vs. M/s DLF Housing

Present: Shri Pankaj Bhatnagar, counsel for the plaintiff.
Shri J.K.Dang, counsel for defendants.
Shri R.K.Yadav, counsel for proforma defendants.

Today file has been received from the appellate court with the direction to the parties to appear before this court. Both the plaintiffs and defendants including proforma defendants have put in appearance. An application for deleting the name of proforma defendant no.10 from the array of defendants moved by plaintiff upon which defendant counsel endorsed no objection. In view of the no objection the application for deleting the name of proforma defendant no.10 from the array of defendants is allowed. Another application for bringing on record Tara Devi, Jitender, Rakesh, Reena, Pooja, Naresh, Pinki, Kavita and Lalita moved upon which counsel for defendant endorsed no objection. Proforma defenants along with applicants have also tendered their affidavits. Accordingly, in view of the no objection

ATTESTED


10

defendants has submitted compromise Ex. C1 and got recorded their statement to the effect that suit be dismissed as withdrawn in view of compromise Ex. C1 and counter claim of defendants be decreed. They further stated that no amount remains outstanding or payable to plaintiffs and that they have no concern with the suit property. In view of the statements suit of the plaintiff is dismissed as withdrawn as per compromise Ex. C1 and the counter claim of the defendants is decreed. Decree sheet be prepared and compromise Ex. C1 be made part of the decree sheet.

Handwritten signature

CJ(JD)Gurgaon.5.5.08

~~ATTESTED~~

Examined by
 Civil Judge / r / Dy. J. J.
 J. M. L. GURGAON

923
 No. of copies of application 6-5-08
 Date of receipt 12-5-08
 No. of copies of copy 12-5-08
 Name of the party 4 Page
 Certificate 12/1
 Name of the party Lal Rai
 Total fees 12/1
 Date of delivery 12/5/08

Certified

Handwritten signature 12/5/08
 Examiner
 Authorized by Secy of the
 Indian Railways
 12-5-08

Copy of Decree Sheet

Decree Sheet

Value of the suit for the purpose of jurisdiction fee Rs 200/-

Value of the suit for the purpose of court fee Rs. 25/-

Civil Suit No.440 of 2006

In the court of Shri Pawan Kumar, Civil Judge(JD)Gurgaon.

1. Dharam Singh son of Late sh.Rich Ram @ Ridh Ram son late Sh.Chunna.
2. Ram Kishore s/o late Sh.Surte s/o late Sh.Rich Ram @ Ridh Ram s/o late Sh.Chunna.
3. Siri Chand s/o late Sh.hagwana s/o late Sh.Rich Ram @ Ridh Ram s/o late Sh.Chunna.

All residents of village and post office Nathupur, Tehsil and District Gurgaon.

Plaintiff

Versus

1. M/s DLF Housing and construction Ltd.Regd.Office at DLF Centre,Sansad Marg, New Delhi-110001 through its Chairman/Managing Director.
2. M/s Vee Dee Investment & Agencies Ltd., DLF Centre, Sansad Marg, New Delhi-110001 through its Chairman/Managing Director.
3. Sat Narain, (4) Nand Kishor(sons), (5) Smt.Santosh,(6) Smt.Suresh, (7)Smt.Kamla @ Gillore (daughters) all children of late Surte s/o late Sh. Rich Ram @ Ridh Ram s/o Chunna. And (8)Harish Chand, (9) Daya nand (10) Devender (All sons) (11) Smt.Sunita, (12)Smt. Laxmi(daughters) all children of late Sh.Bhagwana son of late Rich Ram @ Ridh Ram son of late Sh.Chunna and (13) Tara Devi (widow) (14)Jitender (son), (15) Rakesh (son) (16) Reena (daughter) (17) Pooja (daughter) of late Sh.Raj Pal son of late Bhagwana, (18) Naresh (son) (19) Pinky (daughter) (20) Kavita (daugher), (21) Lalita (daughter) of late Partap son of Surte, all residents of village Nathupur Tehsil and District Gurgaon.

Defendants

Civil Judge (J.D.)

Gurgaon. 3/5/08

ATTESTED

Examined to

Civil Judge (J.D.)
-cum-J.M. GURGAON

12/5/08

-2-

Claim for: A decree for permanent injunction restraining the defendants, their officials and agents from dispossessing the plaintiffs from the suit land comprise in Khewat No.37, Khata No.56/1 khasra No.430 min measuring 1 Bigha Pukhta situated with the revenue estate of village Nathupur, Tehsil and Distt.Gurgaon, the plaint forcibly, except in due course of law, be passed against the defendants and in favour of plaintiffs or any other relief which the Ld.Court may deem just and proper be also awarded in favour of plaintiffs and against the defendants with the cost of suit.

Plaint presented on the:8.11.06

This suit coming on this day for final disposal before me (Pawan Kumar, Civil Judge(JD),Gurgaon) in the presence of Shri Pankan Bhatnagar, counsel for the plaintiff, Shri J.K.Dang, counsel for the defendants . Sh.R.K.Yadav,Adv.for proforma defendants.

It is ordered that suit of the plaintiff is dismissed as withdrawn as per compromise Ex.C1 and the counter claim of the defendants is decreed. Compromise Ex.C1 be made part of the decree.

COST OF THE SUIT

	Plaintiff	Defendant's
1 Stamp for plaint	25-00	00-00
2 Stamp for power	2-00	4-00
3 Sub. of witnesses	0-00	00-00
4 Misc. fee	20-00	00-00
5 Sub. Of witnesses	00-00	00-00
5 Process fee	50-00	00-00
<u>Total</u>	<u>97-00</u>	<u>4-00</u>

Given under my hand and the seal of the court, this 5th day of May-2008.

5/5/08
Civil Judge(JD)
Gurgaon 5.5.08

ATTESTED

[Signature]
Civil Judge (J.D.)
Gurgaon

16/12/5/08



1558
- 3 -

1367

IN THE COURT OF SHRI PAWAN KUMAR, CIVIL JUDGE,
GURGAON.

Dharam Singh etc.

Versus DLF Housing and

Construction and Others.

COMPROMISE

EX C
A
C. J. 50
5.5.08

Sir,

Parties respectfully submit as under: -

That the parties to the suit have amicably resolved to settle their disputes inter se and have arrived at the following compromise. The Parties agree, admit and acknowledge to be bound by the terms and conditions of the compromise which are as follows:-

1. That in lieu of disputed rights held by the plaintiffs and proforma defendants in the suit land, defendant no. 1 has paid an amount of Rs 1,70,00,000/- (Rupees One Crore Seventy Lakhs only) to plaintiffs and proforma defendants vide cheque bearing no. 171460 dated 21.04.08 drawn on ICICI Bank, Connaught Place Branch, New Delhi payable to Ram Kishore (Plaintiff No 2). The said amount is being accepted and acknowledged by Ram Kishore on behalf of all Plaintiffs and proforma defendants and in lieu thereof

Pratya...
M. Singh Adv.

Ram Kishore
Adv.

TESTED
[Signature]
12-5-08

the plaintiffs and proforma defendants agree and admit that henceforth they shall have no claim whatsoever over the suit land. The aforesaid payment has been made to Ram Kishore at the behest and instance of all plaintiffs and proforma defendants. Mutual splitting up of the payment between plaintiffs and proforma defendants shall be done at their own end by the plaintiffs and proforma defendants. In no event shall the plaintiffs or proforma defendants be entitled to stake any claim against the answering defendants or the suit land pertaining to the sharing / splitting up of the aforesaid amount amongst the plaintiffs and proforma defendants.

2. That no amount remains outstanding or payable to plaintiffs/proforma defendants on any account. The plaintiffs/proforma defendants admit and acknowledge that they are left with no right, title or interest in the suit land and that defendant no. 1 is its full fledged and lawful owner in possession. The plaintiffs/ Proforma defendants admit that defendant no. 1 shall be competent and entitled to use, utilize, develop and alienate the suit land in any manner deemed fit by it. The plaintiffs and

Contractor
Healampal

Ram Kishore
12-5-08

12-5-08

proforma defendants undertake not to raise any objection to the same.

3. That plaintiffs and proforma defendants undertake not to stake any claim of any nature in respect of suit land. Defendant no. 1 shall be entitled to get rectified revenue entries in its favour so as to reflect defendant no. 1 to be full fledged and lawful owner in possession of suit land. Plaintiffs and proforma defendants undertake to execute all documents as may be required to secure the rectification of revenue record or for any other purpose .
4. That plaintiffs and proforma defendants confirm that except for plaintiffs and proforma defendants mentioned in the heading of the plaint there are no other successors-in interest of Surte and Bhagwana. Neither the plaintiffs / proforma defendants and / or their successors-in-interest shall be entitled to stake any claim pertaining to suit land.
5. That the plaintiffs and proforma defendants undertake not to interfere in any manner in the peaceful, use, occupation, enjoyment and development of suit land by defendant no. 1. The plaintiffs /

P. Srinagar
H. Lalang

Ravi
ADD

Sub

12-5-07

proforma defendants further admit that defendant no. 2 no longer exists and has been amalgamated with defendant no. 1.

It is, therefore, humbly prayed that in the interest of justice your honour may very kindly be pleased to dismiss the suit and to decree the counter claim filed by defendant no. 1 leaving the parties to bear their own costs.

Defendant no. 1

M/s DLF Housing and Construction Limited through its authorized person

J.K. Dang

Through counsel:

J.K. Dang
Advocate

Plaintiffs

1. Dharam Singh
son of Rich Ram

2. Ram Kishore
Son of Late Surte

3. Siri Chand s/o
Late Bhagwana

Through counsel:

Pankaj Bhatnagar
Pankaj Bhatnagar
Advocate
5/05/08

Proforma Defendants

Handwritten signature

ATTESTED

Handwritten signature
Civil Court
GURGAON
12/5/08

(3) Sat Narain,

Sat Narain

(4) Nand Kishor(sons),

DA
7-91-112112

(5) Smt. Santosh,

ATI Santosh

(6) Smt. Suresh,

ATI Suresh

(7) Smt. Kamla @ Gillore

ATI Gillore

(daughters) all children of Surte s/o

late Sh. Rich Ram @ Ridh Ram s/o

Chunna.

AND

(8) Hari Chand,

Hari Chand

(9) Daya Nand,

Daya Nand

(10) Devender,

Devender

(11), Manoj (all sons),

Manoj (all sons)

(11) Smt. Sunita,

Sunita

(12) Smt. Laxmi (daughters), all Laxmi

children of late Sh. Bhagwana s/o

Late Rich Ram @ Ridh Ram s/o late

Sh. Chunna,

AND

ATTESTED

[Signature]

Examiner of

Collector of

REGAON

125-28

Personance offs identified

Ram
RK 700/10
ACW

[Large Signature]
[Large Signature]

(13) Tara Devi (widow)

(14) Jitender (son)

(15) Rakesh (son)

(16) Reena (daughter), Reena

(17) Pooja (daughter) of late Shri Raj Pooja

Pal son of Bhagwana,

(18) Naresh (son), राज नरेश

(19) Pinki (daughter), पिंकी

(20) Kavita (daughter), काविता

(21) LALITA (daughter) of late Partap

son of Surte Lalita

all residents of Nathupur, Tehsil and District Gurgaon.

Through counsel:

(Signature)
Advocate

(Signature)
It is alleged

923
Date of Presentation of application 6-5-08
Recorded 12-5-08
Date of copy 12-5-08
8 Pages
18/ ...
Name of ... (all u. Ram)
18/ ...
Date of delivery 12-5-08

(Signature) 12/5/08
Examiner
Authorized by Sec 78 of the
Indian Evidence Act 1874
12 5 08

YEE'S A/C ONLY

BUSINESS BANKING : CURRENT ACCOUNT **1564**

1373
DATE 21-04-2008

PAY SHRI RAM KISHORE S/O SURTE - X

OR ORDER

RUPEES One Crore Seventy Lac Only

Rs. 1,70,00,000/-

made2order A/c No. 000705003881

FOR DLF CITY CENTRE

ICICI Bank
ICICI Bank Limited
New Delhi Branch
9A, Phelps, Connaught Place,
NEW DELHI - 110001.
Extension Counters :
New Delhi - Vasant Kunj, New Delhi - N B C C
G1 R 17/8/07 CAM20

[Signature]
AUTHORISED SIGNATORIES

IFSC Code : ICIC0000007

⑈ 171460⑈ 110229002⑈ 003881⑈ 11

Received
in court. @Maday

Sh. KRISHN KUMAR SHEERA

ANNEXURE-R11

IN THE HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH

2025:PHHC:086997-DB



Civil Writ Petition-PIL No. 146 of 2025 (O&M)

Reserved on : 10.07.2025

Pronounced on : 17.07.2025

Court on its own motion

.....Petitioners

versus

State of Haryana and others

.....Respondents

**CORAM: HON'BLE MR. JUSTICE SHEEL NAGU, CHIEF JUSTICE
HON'BLE MR. JUSTICE SANJIV BERRY, JUDGE**Present : Mr. Sarvadaman Singh Oberoi, Applicant
in person (CM-156-CWPIL-2025).Mr. Abhayjeet Singh Rao, Advocate (Arguing counsel)
Ms. Ekakshra Mahajan, Advocate and
Mr. Tejas Ahlawat, Advocate
for the applicant (CM-160-CWPIL-2025).Mr. Ankur Mittal, Additional Advocate General, Haryana
(Arguing counsel)
Mr. Pradeep P. Chahar, Sr. Deputy Advocate General, Haryana
Mr. Saurabh Mago, Deputy Advocate General, Haryana, and
Mr. Karan Jindal, Assistant Advocate General, Haryana and
Ms. Kushaldeep Kaur, Advocate, for respondent-State of HaryanaMr. Deepak Balyan, Advocate and
Mr. Sharad Aggarwal, Advocate for
respondent No.2 – Municipal Corporation, Gurugram.Mr. R.S.Rai, Senior Advocate (Arguing counsel) and
Mr. Chetan Mittal, Senior Advocate (Arguing counsel) with
Mr. Udit Garg, Advocate,
Ms. Radhika Mehta, Advocate and
Ms. Shifali Goyal, Advocate for respondent No.3 – DLF.

SHEEL NAGU, CHIEF JUSTICE

This case emanates from exercise of suo-motu jurisdiction invoked by this Court impelled by news item published in newspaper '*The Tribune*' on 12.06.2025 revealing that 2000 trees are being cut by respondent No.3- Delhi Land & Finance (DLF) for its project over 40 acres of land in Phase 5, Gurugram, which is part of Aravalli Hills. This Court issued notice to all the parties and sought their response.

2. Status report by way of affidavit of Raj Kumar, Deputy Conservator of Forest, Gurugram; short reply by way of affidavit on behalf of Municipal Corporation, Gurugram; reply/affidavit filed by respondent No.3-DLF and intervening applications are also filed on behalf of two interveners which have been taken on record.

3. Status report filed by Deputy Conservator of Forest, Gurugram reveals that permission in favour of DLF for granting cutting of trees in respect of Khasra Nos. 2125/3, 2126, 2029, 2028/1, 2028/2, 2027/1, 2027/2, 2036/2, 2035/2, 2035/1, 20233/2, 20233/3, 20232/2, 2032/3, 2032/4, 2031/2, 2020, 2035/3, 2034/2, 2034/1, 2022/1/1, 2022/1/2, 2022/2, 2023, 2024, 2025, 2026/1, 2026/2, 2026/3, 2057/3, 2018, 2019/1, 2019/2, 2020, 2021, 2016, 2017/1, 2017/2, 2015, 2014, 2012, 2010, 2011, 2013, 2007/2, 2305/1, 2305/2, 2000, 2002, 2326, 2003/2/1, 2005/1/1, 2005/1/2, 2005/2, 2003/1, 2006/1, 2006/2 and 2007/1 of village Wazirabad, District Gurugram, was granted vide order dated 06.06.2025 (Annexure R-6). This affidavit further reveals that parcel of land on which permission for cutting of trees was granted is the private land duly owned and possessed by M/s DLF Ltd. This affidavit also reveals that the aforesaid land neither falls in protected forest nor in reserved forest and has also not been notified under Aravalli Plantation nor under any specific orders issued under Sections 4 & 5 of the Punjab Land Preservation Act, 1900. The affidavit also avers that the said land does not fall within the definition of 'forest' under Forest (Conservation) Act, 1980. The affidavit goes on to disclose that aforesaid khasra numbers are not covered under 'Gair Mumkin Pahar' category in respect of which notification dated 07.05.1992 (ordinarily called 'Aravalli Notification') was issued. Thus, in sum and substance, the affidavit of Deputy Conservator of Forest, Gurugram denies the contents of newspaper item, on the basis of which suo-motu cognizance was

taken by this Court. The affidavit further reiterates that respondent No.3-M/s DLF Ltd. had applied for permission by way of four applications as mentioned in para-9 of the affidavit for felling of trees standing on their land where project was proposed to be developed. On receipt of the applications, the affidavit discloses that directions were passed to the field staff for carrying out necessary inspection. On due verification of the land in question, a report was submitted after verifying GPS coordinates, land ownership, number of trees at the site, species of the trees, its distance from national park/reserved area etc. The report was then put up before the Conservator of Forest who on being satisfied held that the land does not fall within the forest area or Aravalli Hills granted the requisite permission vide Annexure R-6. Accordingly, respondent No.3 was granted permission on 06.06.2025 vide Annexure R-6 after following the due process of law laid down in Section 4 (c) of Haryana Land Preservation Act, 1900.

3.1 The affidavit further discloses that trees which were permitted to be cut mostly belong to the specie of '*Prosopis juliflora*' (Musket/kabulikikar). The affidavit also discloses that permission granted for felling of trees was not absolute but conditional since it was subject to forestation of 10 times number of trees cut, which is about 28000 trees, to be planted during this monsoon season by respondent No.3-DLF vide Annexure R-7. The affidavit discloses that decision with regard to felling of trees in all probability has already taken place and condition for planting 10 times trees cut is being monitored by the Forest Department. The affidavit is also accompanied by a notice of the Range Forest Officer, Gurugram wherein there are certain complaints received telephonically that felling of trees is being undertaken by DLF in violation of certain terms and conditions.

4. Respondent No.3-DLF in its affidavit has filed various orders/permissions with regard to felling of trees from the said khasra numbers and has also brought on record license granted way back in the years 1995-96 for developing and constructing the project in question. According to respondent No.3-DLF, there is no violation of any law on their part and the trees are being felled after due permissions and terms and conditions of such permissions are being strictly adhered to. The affidavit of respondent No.3 also discloses that execution of felling activities is being undertaken by adhering to all the environmental safeguards and none of the conditions subject to which permission for felling of trees was granted has been breached. An assurance has been given that 10 times the trees cut shall be planted by respondent No.3 during this monsoon season on the land in question.

4.1 The affidavit of respondent No.3 further discloses that land in question is privately owned by respondent No.3 since 1989 and licence for developing the project was granted in the year 1995 wherein first zoning was duly approved and the said land neither falls within any protected/reserved forest nor under the notified Aravalli Range. The averments made in the affidavit of Deputy Conservator of Forest, Gurugram have been reiterated by respondent No.3. Respondent No.3-DLF also discloses that whatever little green cover is visible by google map on the land in question has grown only in the last three years.

CM Nos. 156-CWPIL-2025 and 160-CWPIL-2025 filed by the interveners are allowed for the reasons mentioned therein.

5. Learned counsel for the applicants-interveners, who are essentially residents in close proximity to the area in question and Shri Sarvadaman Singh Oberoi, who appeared in person as intervener, have argued with all the vehemence at their command raising objection of

environmental damage being caused by respondent No.3 in going ahead with the cutting of trees and have supported the contents of newspaper item published in '*The Tribune*' dated 12.06.2025. It is submitted on behalf of the interveners that lungs of Gurugram are being snatched away. It is also contended that Gurugram which has now virtually become a concrete jungle desperately needs trees.

6. Learned counsel for the State of Haryana has produced a map signed by the Revenue Patwari, Wazirabad, which is taken on record as Annexure-X and the same reflects the land in question in pink colour whereas the Aravalli plantation has been shown in green colour. Pertinently, the land shown in pink does not overlap the land shown in green.

6.1 Mr. Ankur Mittal, Additional Advocate General, Haryana contends that khasra numbers in green colour depict Aravalli Range area which are protected and reserved based on the Apex Court decision. It is further contended by learned State counsel that khasra depicted in pink indicate the land on which respondent No.3-DLF has been permitted to cut trees. A bare perusal of the aforesaid reveals that none of the khasra numbers in regard to which permission to fell trees has been granted in favour of respondent No.3, fall within the area of Aravalli Hills.

7. Therefore, in the absence of any material to the contrary, this Court has to rely upon the statement on oath made by Deputy Conservator of Forest, Gurugram and its contents. Since none of the khasra numbers in regard to which respondent No.3 has been granted permission to fell trees, fall within the Aravalli Hills area, this Court does not deem it appropriate to proceed in the matter especially when respondent No.3-DLF was granted permission to fell trees vide different orders after following due process of law.

8. Before parting, this Court in the backdrop of notice dated 12.06.2025 issued by Range Forest Officer, Gurugram, regarding complaints of violations of terms and conditions of permission to fell trees, directs that respondent No.3-DLF should ensure following all the terms and conditions subject to which permissions to cut trees have been granted especially condition of planting 10 times the trees cut, during this monsoon season failing which the State of Haryana as well as the interveners are at liberty to revisit this Court by filing an application for revival of this Public Interest Litigation.

9. State functionaries are also directed to supervise that the condition of forestation is strictly complied with by respondent No.3 during this monsoon season by planting 10 times the trees cut within close proximity of the project area concerned so that residents of the area in question and its vicinity are benefited by clean and fresh air emanating from the trees planted through forestation.

10. Consequently, this Public Interest Litigation stands disposed of with the aforesaid directions, observations and liberty.

**(SHEEL NAGU)
CHIEF JUSTICE**

**(SANJIV BERRY)
JUDGE**

17.07.2025

ravinder

Whetherspeaking/reasoned	√Yes/No
Whetherreportable	√Yes/No

//TRUE COPY//

ANNEXURE-R12

प्रेषक:-

उपायुक्त, गुरुग्राम।

प्रेषण में

M/s DLF Limited,
Gateway Tower(2nd Floor),
DLF City, Phase III, Gurugram.

क्रमांक 47

/एम0बी0

दिनांक

6/5/22

विषय:-

Report of Tehsildar Gurugram through the office of DC that the land of the project does not fall under MoEF Aravalli Notification S.O 319(E) dated 7th May 1992: NOC Forest and Aravalli Certificate for project site of "Proposed Group Housing Buildings In part of DLF 5, Zone 10, Village Wazirabad, Gurugram, Haryana.

उपरोक्त विषय के संदर्भ में।

विषयाधीन मामले में उक्त के सम्बन्ध में तहसीलदार, वजीराबाद व उप वन संरक्षक, गुरुग्राम से रिपोर्ट प्राप्त की गई जो निम्न प्रकार है:-

तहसीलदार, वजीराबाद ने अपने कार्यालय के पत्र क्रमांक 161/रीडर दिनांक 19.04.2022 के द्वारा रिपोर्ट इस कार्यालय में प्रेषित की है जिसमें लिखा है कि पटवारी हल्का से रिपोर्ट प्राप्त की गई। रिपोर्ट अनुसार मांगी गई सूचना मौजा वजीराबाद, तहसील वजीराबाद जिला गुरुग्राम के खसरा नं० 2046/1/1(1-12-19), 2046/1/2(1-2-14), 2046/2(1-6-7), 2047/1(1-19-3), 2047/2(1-11-17), 2048(3-7-0), 2049(4-4-0), 2050/1(1-7-10), 2050/2(2-13-18), कित्ता 9 रकबा 19 बीघा 5 बिस्वा 8 बिस्वांसी का राजस्व रिकार्ड का अवलोकन किया गया। अवलोकन उपरान्त मांगी गई रिपोर्ट बिन्दूवार निम्न प्रकार है:-

1. उपरोक्त अराजी दिनांक 07.05.1992 के नोटिफिकेशन के राजस्व रिकार्ड अनुसार जमाबन्दी की खाना कैफियत में अरावली क्षेत्र का कोई इन्द्राज दर्ज नहीं है।
2. उपरोक्त अराजी भूमि दिनांक 07.05.1992 के नोटिफिकेशन से पूर्व व उसके पश्चात उपरोक्त अराजी की किस्म गैर मुमकिन पहाड, गैर मुमकिन राडा, गैर मुमकिन बीहड, बंजड या रुद्र का इन्द्राज जमाबन्दी की खाना कैफियत में दर्ज नहीं रही है।
3. उपरोक्त अराजी भूमि की किस्म दिनांक 07.05.1992 के नोटिफिकेशन से पूर्व भगदा व हाल किस्म गैर मुमकिन है।
4. उपरोक्त अराजी मिसल हकीयत ता हाल कभी भी शामलात देह, पंचायत देह, नगर पालिका, नगर निगम की मलकियत नहीं रही है।
5. अराजी मुतनाजा का किसी भी न्यायालय में किसी कोर्ट केस बारे कोई हवाला/जमाबन्दी के खाना कैफियत में दर्ज नहीं है।
6. उपरोक्त अराजी का SEZ(Special Economical Zone) बारे कोई इन्द्राज जमाबन्दी की खाना कैफियत में दर्ज नहीं है।
7. उपरोक्त अराजी पर धारा 4, 6 व अर्वाड बारे कोई हवाला जमाबन्दी की खाना कैफियत में दर्ज नहीं है।

उप वन संरक्षक, गुरुग्राम ने अपने कार्यालय के पत्र क्रमांक 243-जी0 दिनांक 25.04.2022 के द्वारा अवगत कराया है कि उनके कार्यालय द्वारा ऑनलाईन दिनांक 01.04.2022 (M/s DLF Limited) को गांव वजीराबाद, जिला गुरुग्राम के 12.043 एकड एरिया की फोरेस्ट क्लेरिफिकेशन आनलाईन जारी की जा चुकी है जिसकी छाया प्रति इस कार्यालय में प्रेषित की है जिसमें लिखा है कि Applicant M/s DLF Limited, Land Measuring 12.043(Acre) having Khasra No. 2046/1/1(1-12-19), 2046/1/2(1-2-14), 2046/2(1-6-7), 2047/1(1-19-3), 2047/2(1-11-17), 2048(3-7-0), 2049(4-4-0), 2050/1(1-7-10), 2050/2(2-13-18), Land located at village Wazirabad District Gurugram made a proposal to use this land for Building Construction. It is made clear that:-

- A) As per records available above said land is not part of notified Reserved Forest, protected Forest under Indian Forest Act, 1927 or any area closed under section 4 of Punjab Land Preservation Act 1900.
- B) It is clarified that by the Notification No. S.O 8/P A 2/1900/S. 4/2013 dated 04-01-13 all Revenue Estate of Gurgaon is notified u/s 4 of PLPA 1900 and S.O 81/PA.2/1900/S.3/2012 u/s 3 of PLPA 1900. The area is however not recorded as Forest in the Government record but felling of any tree is strictly prohibited without the permission of Divisional Forest officer, Gurgaon.
- C) If approach is required from Protected forest by the user agency, the clearance/regularization under Forest Conservation Act 1980 will be required. Without prior clearance from Forest Department, the use of Forest land for approach road is strictly prohibited. M/s DLF Limited whose land is located at Village/City Wazirabad District Gurgaon must obtain clearance as applicable under Forest Conservation Act, 1980.
- D) As per the records available with the Forest Department Gurgaon the area does not fall in areas where plantations were raised by the Forest Department under Aravali project.
- E) All other statutory clearances mandated under the Environment protection Act, 1986, as per the notification of Ministry of Environment and Forest, Government of India dated 07-05-1992 or any other Act/Order shall be obtained as applicable by the project proponents from the concerned authorities.
- F) The project proponent will not violate any Judicial Order/Direction issued by the Hon'ble Supreme Court/High Courts.
- G) It is clarified that the Hon'ble Supreme Court has issued various judgments dated 07-05-2002, 29-10-2002, 16-12-2002, 18-03-2004, 14-05-2008 etc. pertaining to Aravali region in Haryana, which should be complied with.
- H) It shall be the responsibility of user agency/applicant to get necessary clearances/ permissions under various Acts and Rules applicable if any, from the respective authorities/department.
- I) This certificate is not applicable in case of Environment Department notification dated 10.03.2016 for Screening Plant, and notification dated 11.05.2016 for Stone Crusher. Investor/Applicant has to take clearance from Environment Department in case of Screening Plant and Stone Crusher.

It is subject to the following conditions:

1. Clarification is hereby issued subject to the conditions mentioned above and proposed site falls within 5 Km of Delhi boundary hence necessary permission may be obtained from competent authority as per Supreme Court various judgements regarding Aravali region in Haryana.

अतः तहसीलदार, वजीराबाद व उप वन संरक्षक, गुरुग्राम की रिपोर्ट अनुसार आपको Village Wazirabad, District Gurugram की उक्त वर्णित भूमि की Aravalli Clearance/Non Forest Land रिपोर्ट इस शर्त पर जारी की जानी उचित होगी कि प्रार्थी कम्पनी को दी गई एन0ओ0सी में यदि किसी नम्बरो पर हरियाणा सरकार के किसी भी विभाग द्वारा किसी प्रकार की भूमि अर्जन कार्यवाही धारा 4, 6 व अवाई आदि राजस्व रिकार्ड अनुसार पाया गया तो सम्बन्धित नम्बरो की अरावली एन0ओ0सी0 स्वत. रद्द समझी जावेगी जिसके लिए प्रार्थी कम्पनी स्वयं जिम्मेवार होगी। इसके अतिरिक्त प्रार्थी वर्णित भूमि पर कोई भी परियोजना शुरू करने से पूर्व उप वन संरक्षक, गुरुग्राम की रिपोर्ट में दर्शाई गई शर्त अनुसार Competent Authority से अनुमति लेकर इस कार्यालय को अवगत करवाना सुनिश्चित करे क्योंकि Proposed Site Falls Within 5 Km Of Delhi Boundary Hence Necessary Permission Need To Be Obtained From Competent Authority As per Supreme Court Various Judgments Regarding Aravali Region In Haryana. अन्यथा सम्बन्धित किला नम्बरान की अरावली एन0ओ0सी0 स्वत. रद्द समझी जावेगी।


कृते: उपायुक्त, गुरुग्राम।


//TRUE COPY//

प्रेषक,

उपायुक्त, गुरुग्राम।

सेवा में,

M/s DLF Limited.,
DLF Gateway Tower, R Block,
DLF City Phase-III, Gurugram.

क्रमांक 48

/एम0बी0

दिनांक 15/4/2024

विषय:-

Clarification Regarding Applicability of Aravalli NOC for Land/Khasra (Total area 16.975 acres) falling within the project site of "LUX5" in DLF 5 Sector 54, Village Wazirabad, Gurugram, Haryana.

उपरोक्त विषय के संदर्भ में।

विषयाधीन मामले में उक्त के सम्बन्ध में तहसीलदार, वजीराबाद व उप वन संरक्षक, गुरुग्राम से रिपोर्ट प्राप्त की गई जो निम्न प्रकार है:-

तहसीलदार, वजीराबाद ने अपने कार्यालय के पत्र क्रमांक 264/रीडर दिनांक 28.02.2024 के द्वारा रिपोर्ट इस कार्यालय में प्रेषित की है जिसमें लिखा है कि रिपोर्ट पटवारी हल्का अनुसार वर्णित खसरा नम्बर गांव वजीराबाद तहसील वजीराबाद के अवलोकन उपरान्त पटवारी से विन्दुवार रिपोर्ट जो मांगी गई है। वह विन्दुवार इस प्रकार से है:-

1. प्रार्थना पत्र में वर्णित खसरा नम्बर दिनांक 07.05.1992 के नोटिफिकेशन अनुसार अरावली क्षेत्र में नहीं है।
2. उपरोक्त वर्णित खसरा नम्बर दिनांक 07.05.1992 के नोटिफिकेशन से पूर्व व उसके पश्चात मिसल हकीयत/चकबन्दी तक कभी भी अराजी भूमि/मुतनाजा की किसम गैर मुमकिन पहाड, गैरी मुमकिन राडा, गैर मुमकिन बीहड, वंजड बीहड व रुन्द्र किसम नहीं रही है।
3. प्रार्थना पत्र में वर्णित नम्बर खसरा दिनांक 07.05.1992 के नोटिफिकेशन से पूर्व मगदा व नोटिफिकेशन के बाद गैर मुमकिन कॉलोनी दर्ज है। किसम दर्ज है।
4. प्रार्थना पत्र में वर्णित नम्बर खसरा अराजी मुतनाजा मिसल हकीयत/चकबन्दी ताहाल कभी भी शामिलत देह/पचायत देह/नगर पालिका/नगर निगम की मलकियत नं0 खसरा 2056/2मिन(6-0) को छोडकर नहीं रही है केवल 2056/2मिन(6-0) चकबन्दी/मिसल हकीयत से जमाबन्दी साल 19681-82 तक सिविल पंचायत देह में रही है बाद में वरुदे इन्तकाल नं0 3394 मन्जूरशुदा से 2056/2 की मलकियत कम्पनी में इन्तकाल वा हुकम श्रीमान उपायुक्त महोदय गुरुग्राम के आदेशों से मन्जूरशुदा से कम्पनी में चली गई है।
5. अराजी भूमि मुतनाजा प्रार्थना पत्र में वर्णित नम्बरान खसरा के बारे जमाबन्दी के खाना कंफियत के किरसी भी न्यायालय के केस होना दर्ज नहीं है।
6. प्रार्थना पत्र में वर्णित नं0 खसरा अराजी मुतनाजा एस.ई.जेड. व स्पेशल इकोनोमिक जोन में नहीं आता है।
7. प्रार्थना पत्र में वर्णित खसरा नं0 पर धारा 4 व 6 व अवाई आदि का हवाला जमाबन्दी साल 2021-22 के खाना कंफियत में कोई इन्द्राज दर्ज नहीं है।
8. प्रार्थना पत्र में वर्णित खसरा नं0 2037/4 मिन(0-8-6), 2045/2मिन(0-12-09), 2046/1/1(1-12-19), 2046/1/2(1-2-14), 2050/1(1-7-10), 2050/2मिन(1-02-08), 2051 मिन(1-18-8), 2052/1 मिन(0-2-0), 2052/2 मिन(0-1-3) की मलकियत जमाबन्दी साल 2021-2022 की खेवट नं0 745 खाता नं0 779 व बदर नं0 29 मन्जूरशुदा से मैरर्स डी0एल0एफ0 लिमिटेड के नाम पर है तथा नं0 खसरा 2056/2मिन(6-0) की मलकियत बदर नं0 21 मन्जूरशुदा व जमाबन्दी साल 2011-2012 की खेवट नं0 903 व बदर के अनुसार जमाबन्दी साल 2021-2022 में बदर से नई खेवट तहरीर हुई। इस प्रकार बदर नं0 21 से मलकियत नं0 खसरा 2056/2 मिन की मलकियत डी0एल0एफ0 लिमिटेड के नाम दर्ज है व नं0 खसरा नं0 2045/1 मिन(0-1-16) के मलकियत खेवट नं0 750 खाता नं0 786 जमाबन्दी साल 2021 से 2022 के अनुसार डी0एल0एफ0 लिमिटेड

2/3 भाग व डी0एल0एफ0 हॉम डिवलपर्स लि0 1/6 भाग व डी0एल0एफ0 लिमिटेड 1/6 भाग दर्ज है :

उप वन संरक्षक, गुरुग्राम ने अपने कार्यालय के पत्र क्रमांक 2441-G दिनांक 29.03.2024 के द्वारा अवगत कराया है कि उनके कार्यालय द्वारा दिनांक 18.03.2024 (M/s DLF Ltd.) को गांव वजीराबाद, जिला गुरुग्राम के 16.675 एकड़ क्षेत्र की फॉरेस्ट क्लेसिफिकेशन ऑनलाइन जारी की जा चुकी है। जिसकी छाया प्रति इस कार्यालय में प्रेषित की है जिसमें लिखा है कि Applicant Mr. Alok Kumar, M/s DLF Limited., having Rectange No./Murba No./Killa No. 2037/4 Min (0-2-6), 2038/6 Min(0-1-8), 2043/3Min(0-0-14), 2044/3 Min(0-0-16), 2044/4 Min(0-8-6), 2045/1 Min (0-1-16), 2045/2 Min(0-12-9), 2046/1/1(1-12-19), 2046/1/2(1-2-14), 2046/2(1-6-7), 2047/1(1-19-3), 2047/2(1-11-17), 2048(3-7-0), 2049(4-4-0), 2050/1(1-7-10), 2050/2 Min(1-2-8), 2051 Min(1-18-8), 2052/1 Min(0-2-0), 2052/2 Min(0-1-3), 2056/2 Min(6-0-0) Land Measurements 16.975 (Acre) Land Location Village Wazirabad, District Gurugram made a proposal to use this land for Building Construction. It is made clear that:-

- A) As per records available above said land is not part of notified Reserved Forest, protected Forest under Indian Forest Act, 1927 or any area closed under section 4 of Punjab Land Preservation Act 1900.
- B) It is clarified that by the Notification No. S.O 8/P.A 2/1900/S. 4/2013 dated 04-01-13 all Revenue Estate of Gurugram is notified u/s 4 of PLPA 1900 and S.O 81/PA.2/1900/S.3/2012 u/s 3 of PLPA 1900. The area is however not recorded as Forest in the Government record but felling of any tree is strictly prohibited without the permission of Divisional Forest officer, Gurugram.
- C) If approach is required from Protected Forest by the user agency, the clearance/ regularization under Forest Conservation Act 1980 will be required. Without prior clearance from Forest Department, the use of Forest land for approach road is strictly prohibited. **M/s DLF Limited.**, whose land is located at **Village/City Wazirabad, District Gurugram** must obtain clearance as applicable under Forest Conservation Act. 1980.
- D) As per the records available with the Forest Department Gurugram the area does not fall in areas where plantations were raised by the Forest Department under Aravali project.
- E) All other statutory clearances mandated under the Environment protection Act. 1986, as per the notification of Ministry of Environment and Forest, Government of India dated 07-05-1992 or any other Act/Order shall be obtained as applicable by the project proponents from the concerned authorities.
- F) The project proponent will not violate any Judicial Order/Direction issued by the Hon'ble Supreme Court/High Courts.
- G) It is clarified that the Hon'ble Supreme Court has issued various judgments dated 07-05-2002, 29-10-2002, 16-12-2002, 18-03-2004, 14-05-2008 etc. pertaining to Aravali region in Haryana, which should be complied with.
- H) It shall be the responsibility of user agency/applicant to get necessary clearances/ permissions under various Acts and Rules applicable if any, from the respective authorities/department.
- I) This certificate is not applicable in case of Environment Department notification dated 10.03.2016 for Screening Plant, and notification dated 11.05.2016 for Stone Crusher. Investor/Applicant has to take clearance from Environment Department in case of Screening Plant and Stone Crusher.

It is subject to the following conditions:

1. Clarification is Hereby Issued Subject To The Conditions Mentioned Above.

अतः तहसीलदार, वजीराबाद व उप वन संरक्षक, गुरुग्राम की रिपोर्ट में वर्णित शर्तों अनुसार आपको Village Wazirabad, Sector 54, Tehsil Wazirabad, District Gurugram की उक्त भूमि की Aravali Clearance/Non Forest Land रिपोर्ट इस शर्त पर भी जारी की जाती है कि प्रार्थी/कम्पनी को दी गई एन0ओ0सी में यदि किसी नम्बरों पर हरियाणा सरकार के किसी भी विभाग द्वारा किसी प्रकार की भूमि अर्जन कार्यवाही धारा 4, 6 व अवार्ड आदि राजस्व रिकार्ड अनुसार पाया गया तो सम्बन्धित नम्बरों की अरावली एन0ओ0सी0 स्वतः रद्द समझी जावेगी जिसके लिए प्रार्थी/कम्पनी स्वयं जिम्मेदार होगी।


कृत. उपायुक्त, गुरुग्राम।

VAKALATNAMA

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
O. A. No. 404 OF 2025**

IN THE MATTER OF:

RAM KISHORE YADAV

...APPLICANT

VERSUS

MINISTRY OF ENVIRONMENT, FORESTS
& CLIMATE CHANGE & ORS.

...RESPONDENTS

KNOWN ALL to whom these presents shall come That I/ we
..... be above named
..... do hereby appoint

Ruby Singh Ahuja *Advocate-on-Record D/740/1993	Deepti Sarin D/1255/2007	Vishal Gehrana *Advocate-on-Record UP/5202/2008	Akanksha Thapa D/834/2010
Shriya Misra D/3036/2011	Kritika Sachdeva D/2693/2014	Roopali Gupta UP/03839/14	Aakriti Vohra D/1128/2015
Shruti Pandey D/5255/2017	Varsha Himatsingka F/1388/2018	Megha Dugar D/2287/2018	Jappanpreet Hora D/3206/2018
Devang Kumar D/6531/2018	Uzma Sheikh D/8495/2018	Piyush Sharma D/3390/2019	Palak Sharma D/6928/2019
Pragya Goyal MP/1633/2020	Tribhuvan Narain Singh D/3781/2024		

herein after called Advocates to be my/ our advocates in the above noted case and authorized them.

To act appear and plead in the above noted case in the court or in any court in which the same may be tried or heard and also in the appellate courts including High Court.

To sign, verify and present pleadings application, appeals, cross objections or petitions for execution, review, restoration, withdrawal, compromise or other petitions, replies, objections or affidavits or documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents.

To withdraw or compromise the said case or submit to arbitration any difference of disputes that may arise touching or in any manner relating to the said case.

To take out execution proceedings.

To deposit, draw and receive moneys, cheques and grant receipts there and to all other acts and things which may be necessary to be done for the progress and in the course of prosecution of that said case.

To appoint and instruct other legal practitioners authorizing him to exercise the power and authorize hereby confer upon the advocate whenever he may think fit to do so and sign the power of attorney on our behalf.

And I/ We undersigned do hereby agree ratify and confirm acts done by the advocates or his substitute in the matter is my/ our acts as if done by me/us to all intents and purposes.

And I/ We undersigned do hereby agree that in the event of any part of the fees agreed by me/ us to be paid to the Advocate remaining unpaid, he shall be entitled to withdraw from the prosecution and would be entitled to the same.

IN THE WITNESS WHEREOF I/ We do hereby upto put my/ our hand to these presents the contents to which have been understood by me / us on the 19th day of December 2025.

Accepted

(KARANJAWALA & CO.)
Advocates
FIRST FLOOR, 212, ROUSE AVENUE, DEEN DAYAL UPADHYAY MARG,
NEW DELHI - 110002
PHONE NOS.: 43588888
EMAIL ID: service@karanjawala.in; karanjawala@karanjawala.in

For LTD.
[Signature]
Client

Uzma Sheikh
D/18495/2018
Sheikh

Akash
D/1834/2010

Roopali Gupta
UP/03839/2014

Himanshu Ka
MS/1911/2018

Divya
D/1287/18

Kuldeep Singh
D/3781/2024

Shweta
D/5255/17

Abhi





सत्यमेव जयते

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

Certificate No. : IN-DL67412590899311V
Certificate Issued Date : 23-Feb-2023.02:31 PM
Account Reference : IMPACC (IV)/ dl740903/ DELHI/ DL-DLH
Unique Doc. Reference : SUBIN-DL74090307287915205879V
Purchased by : DLF LTD
Description of Document : Article 48 Power of attorney -SPA
Property Description : Not Applicable
Consideration Price (Rs.) : 0
 (Zero)
First Party : DLF LTD
Second Party : Not Applicable
Stamp Duty Paid By : DLF LTD
Stamp Duty Amount(Rs.) : 100
 (One Hundred only)



Please write or type below this line

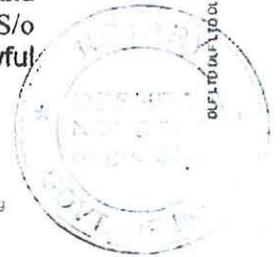
SPECIAL POWER OF ATTORNEY

KNOW ALL MEN BY THESE PRESENTS THAT M/s DLF Limited, a Company registered under the Companies Act, 1956 having its Registered Office at Shopping Mall, 3rd Floor, Arjun Marg, Phase-I, DLF City, Gurgaon – 122002 (Haryana), and Head Office at DLF Centre, Sansad Marg, New Delhi - 110 001 hereinafter called "the Company", acting through Ms. Poonam Madan, Executive Director (Legal) as authorized by Board Resolution dated 11.09.2020 to execute this power of attorney and authorize Mr. Atul Srivastava, presently employed with the Company as GM (Legal) S/o Shri H.C. Srivastava, DLF Centre, Sansad Marg, New Delhi,, as the true and lawful

R

Statutory Alert:

- 1 The authenticity of this Stamp certificate should be verified at 'www.shofestamp.com' or using e-Stamp Mobile App of Stock Holding
- 2 Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
- 3 The onus of checking the legitimacy is on the users of the certificate
- 3 In case of any discrepancy please inform the Competent Authority



lawful attorney (hereinafter called as "the Said Attorney"), of the Company is authorized to do the following acts:

1. To appear and act before Supreme Court, High Courts of various states in India, all other courts, forums, tribunals, appellate tribunals, arbitral tribunals and other judicial/quasi-judicial authorities including but not limited to National Company Law Tribunal, National Company Law Appellate Tribunal, Competition Commission of India, Competition Appellate Tribunal, National and State Consumer Forums, Land Acquisition Authorities, Income Tax Authorities, original as well appellate, in all civil, criminal, revenue and all others matters
2. To receive summons, notices etc. and to sign, submit and verify pleadings, complaints, applications, declarations, undertakings, forms, returns, written statements, affidavits, writ petitions, statement of facts, counter statement of facts, other statement, appeals, letters, patent appeals, reviews, revisions, cross objections/ examinations, petitions for execution /applications for obtaining certified copies to give evidence in all proceedings;

This Power of Attorney shall remain valid and effective from the date of execution of this Power of Attorney unless revoked earlier or till the Said Attorney appointed herein continues to be in the employment of the Company, whichever is earlier.

It is hereby agreed and undertaken to ratify and confirm all and whatsoever the Said Attorney may lawfully do pursuant to this Power of Attorney and that all acts, deeds and things done by the Said Attorney shall always be deemed to have been done by the Company.

For DLF Limited

Madan
Poonam Madan
Executive Director (Legal)

"Identified the Executent/s who
Witness: has/have Signed in my Presence."

1. TARUN SWARNA
DLF Centre, 9th Floor, Sansad Marg, New Delhi-110001
2. Ranbir Singh
DLF Centre, Sansad Marg, New Delhi-110001

Dated : 24 FEB 2023

Place : New Delhi

ATTESTED
Om
NOTARY PUBLIC
DELHI (INDIA)

24 FEB 2023

DLF LIMITED

DLF Gateway Tower, R Block,
DLF City Phase - III, Gurugram - 122 002, Haryana (India)
Tel. :+91-124-4769000



CERTIFIED TRUE COPY OF THE RESOLUTION PASSED BY THE FINANCE COMMITTEE OF THE BOARD OF DIRECTORS OF DLF LIMITED IN ITS MEETING HELD ON 11TH SEPTEMBER, 2020

"RESOLVED THAT in partial modification to the resolution passed by the Finance Committee of the Board of Directors of the Company in its meeting held on 30th November, 2017, Ms. Poonam Madan, Executive Director (Legal) of the Company and Ms. Anjana Bali, Executive Vice President (Legal), DLF Home Developers Limited, be and is hereby severally authorized to do the following acts, deeds, matter and things on behalf of the Company:-

- i) To appear and act before Supreme Court, High Courts of various states in India, all other courts, forums, tribunals, appellate tribunals, arbitral tribunals and other judicial/quasi judicial authorities including but not limited to National Company Law Tribunal, National Company Law Appellate Tribunal, Competition Commission of India, Competition Appellate Tribunal, National and State Consumer Forums, Land Acquisition Authorities, Income Tax Authorities, original as well appellate, in all civil, criminal, revenue and all others matters;
- ii) To represent and appear before the governmental/statutory authorities, semi-government authorities/agencies, local bodies and all other appropriate authorities including but not limited to Registrar of Copyrights, Controller General of Patents Designs and Trademarks, admit execution before the Registrar/Sub-Registrar or other registering authorities, Land Development Authorities, Land Improvement Trust, Delhi Municipal Corporation, Delhi Development Authority, New Delhi Municipal Council, State Pollution Control Board, State Water Resources and Control Board;
- iii) To receive summons, notices etc. and to sign, submit and verify pleadings, complaints, applications, declarations, undertakings, forms, returns, written statements, affidavits, writ petitions, statement of facts, counter statement of facts, other statement, appeals, letters, patent appeals, reviews, revisions, cross objections/ examinations, petitions for execution /applications for obtaining certified copies; to give evidence in all proceedings;
- iv) To institute, conduct, defend, compromise or withdraw any legal proceedings viz. civil, criminal, revenue, income tax registration including arbitration proceedings in any court or offices including appeals, reviews, revisions by or against the Company and/or any of the Director or any officers of the Company concerning the Company's business or otherwise; to sign and verify the pleadings; to give evidence in person or by affidavit on behalf of the Company as a party or as witness in all such proceedings;
- v) To engage advocates, solicitors, pleaders, tax practitioners, consultants, counsels, attorneys, to appoint arbitrator(s) and to sign vakalatnamas, etc.;

DLF LIMITED

DLF Gateway Tower, R Block,
DLF City Phase - III, Gurugram - 122 002, Haryana (India)
Tel. :+91-124-4769000



- vi) To delegate aforesaid powers and authorities to any person(s)/ employee(s) of the Company or its associate/subsidiary /group company and for that purpose execute any document(s) as required by law or other authorities;
- vii) To do generally all other acts, deeds and things, as may be required expedient and/or incidental to the above purposes.

RESOLVED FURTHER THAT the aforesaid powers entrusted to above executives shall be valid, effective and exercisable by them so long as they are in the employment of the Company or its associate/ subsidiary/ group company or unless revoked earlier by the Board of Directors or this Committee.

RESOLVED FURTHER THAT a copy of this resolution duly certified by any of the Directors or Company Secretary of the Company be furnished to anyone concerned or interested in the matter."

CERTIFIED TRUE COPY
FOR DLF LIMITED

A handwritten signature in black ink, appearing to read 'R. P. Punjani', written over a circular stamp or mark.

R. P. PUNJANI
COMPANY SECRETARY
FCS:3757

Date: 26.10.2020

A small, handwritten mark or signature in black ink, possibly a stylized 'S' or a similar character.



Re: Reply in OA No. 404 of 2025- Ram Kishore Yadav vs. MoEFCC & Ors.

From Service <service@karanjawala.in>

Date Fri 19/12/2025 15:36

To secy-moef@nic.in <secy-moef@nic.in>; psenv2016@gmail.com <psenv2016@gmail.com>;
hspcbms@gmail.com <hspcbms@gmail.com>; scy.seachr@gmail.com <scy.seachr@gmail.com>;
msdpcc@nic.in <msdpcc@nic.in>

Cc Ruby S. Ahuja <rubysingh.ahuja@karanjawala.in>; Akanksha Thapa <akanksha.thapa@karanjawala.in>; Uzma
Sheikh <uzma.sheikh@karanjawala.in>; Tribhuvan Narain Singh <tribhuvan.singh@karanjawala.in>

Dear Sir/Ma'am,

We write to you on behalf of our Client, 'M/s. DLF Limited'. Kindly find herein below the OneDrive link comprising of the Reply on behalf of Respondent No. 6 - M/s. DLF Limited in the captioned matter.

[Reply in OA No. 404 of 2025 on behalf of DLF \(R6\)](#)

Kindly treat this as an effective service of the same.

Regards,

Karanjawala & Co.

Advocates for the Respondent No. 6



FIRST FLOOR, 212 ROUSE AVENUE,
DEEN DAYAL UPADHYAY MARG,
NEW DELHI - 110002
Tel: +91 11 43588888

7, FACTORY ROAD
NEAR SAFDARJUNG HOSPITAL
NEW DELHI - 110029
TEL:+91 11 43788888

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